

1753

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

IN

O.A. No. 525/2022

IN THE MATTER OF:

LAXMI

...APPLICANT

Vs.

MOEF &CC & ORS.

...RESPONDENT

INDEX

S. No.	Document	Page No.
1.	REPLY BY RESPONDENT NO. 14 IN COMPLIANCE OF THE ORDER DATED 18.02.2025	1-17
2.	<u>ANNEXURE-I</u> The copy of NGT judgment dated 15.01.2021 in OA No. 58/2013	18-28
3.	<u>ANNEXURE-II</u> The copy of the constitution order of the Oversight Committee	29-30
4.	<u>ANNEXURE-III</u> Copy of the notification under section-20, IFA, 1927 for Chattarpur and Rangpuri Village	31-53
5.	<u>ANNEXURE-IV</u> Copy of the communication by DCF (West) to L&DO, DDA and Revenue Department in respect of Central Ridge for joint demarcation.	54-89

6.	<u>ANNEXURE-V</u> Letter dated 17.01.2025 from DCF (South) to Director LM South Zone DDA in respect of South Central Ridge	90-123
7.	<u>ANNEXURE-VI</u> Letter dated 26.11.2024, from DCF (Central) to DDA in respect of Northern Ridge.	124-125
8.	<u>ANNEXURE-VII</u> DCF (West) letters dated 09.01.2025 and 21.02.2025, to concerned land owning agencies i.e. L&DO, District Magistrate (New Delhi), Commissioner (Land), DDA, regarding the joint survey and demarcation	126-149

9. Proof of Service

-150-

RESPONDENT:

Through



SIDDHANT BUXY

ADVOCATE

Date:18.03.2025

Place: New Delhi

1755

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

IN

O.A. No. 525/2022

IN THE MATTER OF:

LAXMI

...APPLICANT

Vs.

MOEF & CC & ORS.

...RESPONDENT

REPLY BY RESPONDENT NO. 14, IN COMPLIANCE OF THE ORDER DATED 18.02.2025**MOST RESPECTFULLY SHOWETH:**

I, Shyam Sundar Kandpal, S/o Late Sh. Jai Kishan Kandpal, aged about 58 years, currently posted as Addl. Principal Conservator of Forests, Department of Forest and Wildlife, Govt. of National Capital Territory of Delhi, being well conversant with the facts of the case and such duly authorized in my official capacity do hereby solemnly affirm as under:

1. At the outset, it is most respectfully and humbly stated that the deponent of the affidavit has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.
2. That the present affidavit is being filed in compliance of the order dated 18.02.2025 of this Hon'ble Tribunal in the present matter. The relevant part of the order is reproduced below:

"14. Since responses have not been filed by Chief Secretary, GNCTD and PCCF, GNCTD and Respondent No. 2-SDM Saket, we are constrained to impose costs on them for causing unnecessary adjournment of the case.



15. Accordingly, respondent no. 13-Chief Secretary, GNCTD, respondent no. 14-PCCF, GNCTD and respondent no. 2-SDM Saket are granted one more opportunity to file their responses alongwith copies of relevant documents as directed by this Tribunal subject to deposit of Rs. 10,000/- (each) as costs with the Ld. Registrar General of this Tribunal within two weeks.

16. Responses by respondent no. 13-Chief Secretary, GNCTD, respondent no. 14-PCCF, GNCTD and respondent no. 2-SDM Saket, by way of their own affidavits, may be filed at least three days before the next date of the hearing fixed."

3. It is submitted that vide notification no. F. 10(42)-I/ PA/ DCF/93/2012-17(1) dated 24.05.1994, an area of 7,777 ha., was notified as **Ridge Reserve Forest** under Section 4 of the Indian Forest Act, 1927.
4. It is further submitted that, **Nanakpura Ridge** was notified under section 4 of Indian Forest Act, 1927 vide notification No. F. 1(40)/PA/DCF/96(1) dated 19.03.1996 with an area of 7 Ha under the management of DDA which makes the total notified ridge reserve forest as 7,784 Ha.
5. It is to submit that the Ridge Reserve Forests are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified Ridge Reserve Forest are tabulated below:

Ridge Reserve Forest		
Ridge	Land Owning Agency	Area (in Hectares)
Northern Ridge (87 Ha)	DDA	87 Ha.
	Forest Department	864 Ha.

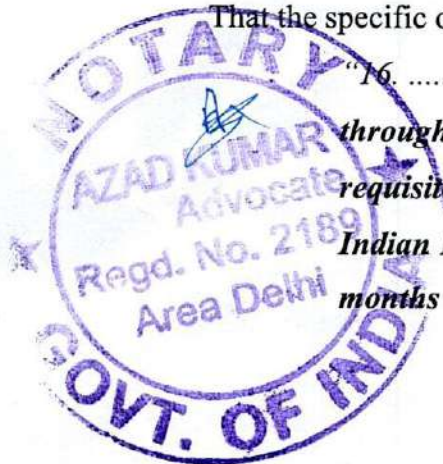
Central Ridge (864 Ha)	Army (Signal Regiment)	
	DDA	
	CPWD (Budha Jyanti & Bhagwan Mahavir Vanasthali)	
	NDMC (Talkatora Garden)	
	MHA	
	MCD	
	Northern Railways	
	Area allotted by L&DO	
South Central Ridge (626 Ha)	DDA	626 Ha
Southern Ridge (6200 Ha)	Forest Department	6200 Ha
Nanakpura Ridge (7 Ha)	DDA	7 Ha

6. STATUS OF NOTIFICATION OF SOUTHERN RIDGE U/S 20 of IFA, 1927.

- I. That in the judgment dated **15.01.2021** passed by Hon'ble National Green Tribunal in **OA. No. 58/2013 titled Sonya Ghosh Vs GNCTD**, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the notification under section 20 of the Indian Forest Act, 1927.

That the specific orders of the Hon'ble NGT are as follows:

"16. we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is



no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

*17. We direct constitution of an **Oversight Committee (OC)** to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. **Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance.***

The copy of NGT judgment dated 15.01.2021 is annexed herewith as **Annexure-I**.

II. That in compliance of order dated 15.01.2021 of this Hon'ble Tribunal an Oversight Committee (OC) was constituted having DG Forest, MoEF&CC, Government of India as the Chairman



with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and thenominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as member. The copy of the constitution order is annexed as Annexure –II.

- III. It is submitted that the Oversight Committee has conducted a total of 16 meetings in accordance with the directions of the Hon'ble National Green Tribunal vide the judgment dated 15th January 2021. The last meeting of the Oversight Committee was held on 16.12.2024.
- IV. That the Oversight Committee monitors various matters as mandated including removal of encroachment from forest land, status of notification under section 20, status of cases with the Forest Settlement Officer and First Appellant Authority, status of Tatima proceedings, status of boundary wall construction and stay order given by various courts and status and scheme of the working plan to implement the notification and protect the forest land from unauthorized encroachments and preserve and protect the Ridge area.
- V. The Southern Ridge was demarcated by the Revenue Department, GNCTD in compliance of order dated 11.03.2019 and other related orders of this Hon'ble Tribunal in O.A. 58/2013 and map in respect of southern ridge giving correct status of forest land and encroachment over it was filed by the Divisional Commissioner, Revenue Department, GNCTD through the affidavit dated 05.04.2019.

VI. As per the affidavit dated 05.04.2019 submitted by the Divisional Commissioner, Revenue Department, GNCTD, and the entire Southern ridge land was categorized as per the



following:

- Encroachment free area
- Land where tattima is not available
- Encroachment on forest land
- Forest land allotted to other departments

VII. The entire Southern Ridge after demarcation was handed over to Forest Department, GNCTD on 'as is where is' basis in the year 2019.

VIII. That in compliance of the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD the notification under Section 20 of the IFA, 1927, was divided in three-phase in respect of Southern Ridge which are explained below:

Phase-I (3630.04 Ha.): The following khasra will be taken up in Phase I:

- i. All the khasra which are free from encroachment,
- ii. All the khasra with no pending Tatima proceedings,
- iii. All the khasra in whose respect, no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority.

Phase-II (1594.52 Ha.): The following khasra will be taken up in Phase II:

- i. Where there is encroachment, but no litigations are pending before FSO and Appellate Authority and where Tatima proceedings are not required/pending.
- ii. Which were left during Phase I due to certain reasons.



Phase-III (982.34 Ha.): All the following khasra will be taken up for notification after the completion of required actions by FSO and Revenue Department,:

- i. Rights and concessions are yet to be settled by FSO and Appellate Authority.
- ii. Tatima proceedings are yet to be completed by the Revenue Department.

IX. That in compliance with the judgment dated 15.01.2021, draft notification in respect of phase-1 notification, i.e. 3630.04 ha land of Southern Ridge for final notification under Section 20 of the Indian Forest Act, 1927, was prepared immediately after the pronouncement of the judgment. The draft notification was examined by Law Department and Revenue Department and after incorporating their comments, the file for draft notification under section 20, IFA 1927 is being prepared and shall be submitted for approval of GNCTD.

X. In the meanwhile, out of the above proposed 3630.04 Ha., area for Phase-I for final notification under Section 20, final notification under section 20 of IFA, 1927 in respect of **Chattarpur and Rangpuri** having a total area of **96.16 Ha** were approved and the final notifications in respect of these two villages were issued in January, 2022. Copy of the notification is annexed as **Annexure – III**.

The following table summarizes the proposed notification for Southern Ridge:

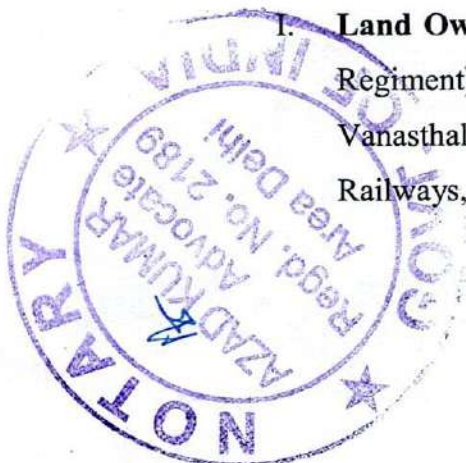
Phase I	Phase-I constitute approximately 3630.04 Ha area i.e. about 58.4% of total Southern Ridge area.
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	<p>i. Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 Ha.</p> <p>ii. An additional area of 3526.98 Ha in 13 villages is proposed for notification.</p> <p>Current status: As per the recommendation of the Revenue Department comments of the DDA were sought, due to urbanization of the 13 villages in Southern Ridge and the same are still awaited.</p> <p>However, the file is being re-submitted for approval of the GNCTD.</p>
Phase II	<p>Area in Phase-II notification constitutes approximately 1594.52 Ha area i.e. about 25.71% of total Southern Ridge area.</p> <p>Current status: The draft notification is being prepared.</p>
Phase III	<p>i. Khasras in Phase-III constitute approximately 982.34 Ha area i.e. about 15.8% of total Southern Ridge area.</p> <p>ii. Current status: The file for notification will be moved after completion of Tatima proceedings and Forest Settlement Officer and Appellate Authority cases.</p>

7. STATUS OF NOTIFICATION IN RESPECT OF CENTRAL RIDGE

- I. **Land Owning/Managing agency:** Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir - Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, areas allotted by L&DO.



- II. **Approximately 423 hectares** of land in Central Ridge was handed over to the Department of Forest & Wildlife, GNCTD by CPWD and L&DO as per notification dated 19.05.2004 of L&DO, GoI. Phase- I of handing Over- Taking Over of Central Ridge was done on 06.09.2006 between officials of Department of Forest & Wildlife, GNCTD and officials of CPWD and L&DO. It was decided in phase –I of handing over that during phase-II verification of actual area in possession of allottees based on details of allotments to be furnished by L&DO shall be carried out.
- III. A preliminary DGPS Survey of Central Ridge has been done by Department of Forests & Wildlife, GNCTD and the Land & Development Office (L&DO). That several claims has been accepted by the Forest Settlement Officer in respect of Central Ridge which has been taken on record by the Hon'ble Supreme Court of India in WPC No. 4677/1985 "MC Mehta Vs. UoI & Ors."
- IV. However, Central Ridge Reserve Forest is yet to be demarcated by the Revenue Department as per directions by Hon'ble NGT vide order dated 11.03.2019 in the matter of Sonya Ghosh vs GNCTD & Ors in OA no. 58/2013.

Further, DCF (West) has requested Revenue Department, L&DO & VC DDA to jointly demarcate the Central Ridge. Copy of the communication is annexed as **Annexure – IV**.

- V. In view of the above, Final Notification in respect of Central Ridge is divided in two phases:

Phase I: Areas under the possession of the Department of Forest and Wildlife, GNCTD on ground after joint demarcation by Revenue Department, L&DO including areas adjudicated by FSO & Hon'ble



1764

Supreme Court. The draft notification under section 20, IFA 1927 will be put up for approval of Government.

Phase II: Remaining areas including land under other departments/agencies, encroachments (excess area occupied by various institutions, etc.), rest of the areas which may have been left from notification in Phase I Notification as proposed above.

8. STATUS OF NOTIFICATION IN RESPECT OF SOUTH CENTRAL RIDGE

Land Owning Agency: DDA

- I. The draft notification was prepared based by the Department of Forest and Wildlife, GNCTD on boundary description of the South Central Ridge as mentioned in notification dated 24.05.1994 and on the basis of khasra details in respect of revenue villages available with GSDL.
- II. The file containing the draft notification prepared on the basis of data of GSDL was submitted to DDA and Law Department for comments/ concurrence on 14.12.2023.

Status of progress is as below:

626 Ha.	<p>(i) File submitted to DDA & Revenue Department for comments/ concurrence on the draft notification on 14.12.2023.</p> <p>(ii) Current status: The comments of the Revenue Department have been received and the comments of the DDA are partially received i.e. out of 7 villages in South Central Ridge, comments have been received for only 6 villages i.e. Adhchini, Ber Sarai, Ladha Sarai, Lado Sarai, Masoodpur & Katwaria and 1 village i.e. Mehrauli is remaining.</p>
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	<p>Vide letter dated 17.01.2025 from DCF (South) to Director LM South Zone DDA, clarification is being sought on comments received from DDA. The reply of the DDA is still awaited in this regard. Copy of the communication is annexed as Annexure – V.</p>
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The ground demarcation by Revenue Department and DDA has not been completed and the tentative map prepared by the Forest Department of the South-Central Ridge has not been verified/ modified by the DDA, yet, which is essential for final notification under section 20 of IFA, 1927.

9. **STATUS OF NOTIFICATION IN RESPECT OF NORTHERN RIDGE**

Land Owning Agency: DDA

I. As per the directions of the Hon'ble NGT order dated 15.01.2021 in O.A. No. 58/2013 titled *Sonya Ghosh vs. GNCTD* the notification under Section 20 of the IFA, 1927 is proposed in the following two-phases:

i. **Phase I:** All the khasras which are free from encroachment, no pending Tatima proceedings, no pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority.

ii. **Phase II:** Those khasras which were left in Phase I will be taken up in Phase II.

II. The draft notification has been prepared by the Department of Forest & Wildlife, GNCTD based boundary description of the Northern Ridge as mentioned in notification dated 24.05.1994 and on the basis of khasra details in respect of revenue villages available with GSDL. The demarcation is pending by the Revenue Department and Land Owning i.e.,



1766

DDA, agency of the ridge area

Status of progress in various phases is as below:

<p>Phase I 123.57 Ha.</p>	<p>Phase-I notification was submitted for concurrence of Revenue Department on the draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge.</p> <ul style="list-style-type: none"> • The file containing the draft notification was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation. • The comments of the DDA are awaited in respect of the draft notification. • Thus, vide letter dated 26.11.2024, from DCF (Central) to DDA, and in compliance of the comments of Revenue Department, (i) draft notifications along with the details of Geo-coordinates, maps & blocks (ii) draft notifications as per the khasra no. along with maps showing khasra details, has been shared with DDA, for comments/ concurrence on the draft notification of Northern Ridge u/s 20 of IFA, 1927 along with the request for demarcation. Copy of the communication is annexed as Annexure – VI. • The file for final notification will be put up after above clarifications.
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Phase II Approx. 7.057 Ha.	i. Phase-II notification of Northern Ridge for approximately 7.057 Ha. ii. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted for approval.
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10. **STATUS OF NOTIFICATION IN RESPECT OF NANAK PURA RIDGE**

Land Owning Agency: DDA

- I. Nanakpura ridge (approximately 7 Ha.) was notified under section-4 vide notification F.11(40)/PA/DCF/96 dated 19.03.1996 and the area that was notified under the notification was 17.5 Acre.
- II. Status of progress made in respect of final notification under section 20, IFA, 1927 is as below:

8.36 Ha.	<ol style="list-style-type: none"> i. Demarcation is yet to be done has by the Land owning agency (L&DO and DDA) and Revenue Department. However draft notification has been prepared by Department of Forest & Wildlife, GNCTD, based on khasra details available with GSDL and boundary description as mentioned in notification dated 19.03.1996. ii. The demarcation report (along with khasra details) is required before final proposal for notification. The file with draft notification is under process. iii. Current status: The comments of the Revenue Department & DDA have been received. Layout map of the area is received from L&DO. iv. Further, DCF (West) has written letter on 09.01.2025, to concerned land owning agencies i.e. L&DO, District Magistrate
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(New Delhi), Commissioner (Land), DDA, regarding the joint survey and demarcation. Copy of the communications is annexed as Annexure -VII
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11.REMOVAL OF ENCROACHMENT FROM SOUTHERN RIDGE

Since April 2019, a total of 91.15 Ha. of encroachment has been removed from Southern Ridge by the Department of Forest & Wildlife, GNCTD. That the Status of Encroachments removal from notified Southern Ridge in NCT of Delhi is below:

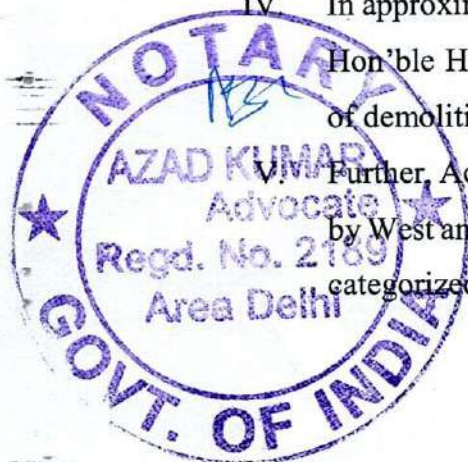
SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Total encroachment removed from 2019 till date (Ha)	Encroachment Left (Ha)	Division
1	Aaya Nagar	14.5	1.73	12.77	South
2	Chhattarpur	21.3	0.32	20.98	South
3	Nebsarai	22.29	8.2	14.09	South
4	Sahoorpur	20.07	4.51	15.56	South
5	Devli	38.16	0.004	38.16	South
6	Asola	56.91	18.74	38.17	South
7	Bhatti	40.27	1.77	38.50	South
8	Maidangarhi	6.67	2.85	3.82	South
9	Saidulajab	9.2	0.41	8.79	South
10	Satbari	15.3	5.02	10.28	South
11	Jaunapur	24.2	12.7	11.50	South
12	Deramandi	33.6	20.75	12.85	South
13	Fughlakabad	33.9	2.5	31.40	South



14	Pulpehladpur	20.7	0.42	20.28	South
15	Rajokri	18.05	3.87	14.18	West
16	Rangpuri	20.7	6.323	14.63	West
17	Mahipalpur	1.40	0	1.40	West
18	Ghitorni	1.39	1.29	0.10	West
	Total	398.61	91.15	307.46	

12. Way Forward in respect of Final Notification:

- I. Substantial portion of ridge are under management of different managing/ land owning agency like, DDA, L&DO, CPWD, MCD and others, apart from Southern Ridge.
- II. Apart from Southern Ridge, other ridges i.e. South Central Ridge, Northern, Nanakpura & Central ridges are yet to be demarcated on ground. In compliance of order dated 11.03.2019 of this Hon'ble Tribunal in OA No. 58/2013 "Sonya Ghosh Vs. GNCTD & Ors."; Department of Forest & Wildlife, GNCTD has written letter to Revenue Department and other land owning agencies for joint demarcation on ground.
- III. Further villages comprising the Southern Ridge and South Central Ridge have been urbanized as commented by the Revenue Department. However, it is pertinent to mention that Urbanization does not change the status of forest land.
- IV. In approximately 74 number of matters different Hon'ble Courts i.e. Hon'ble High Court and district court have granted stay in respect of demolition of encroachment over forest land in Southern Ridge. Further, Action Plan for removal of encroachment has been prepared by West and South Forest Division and the encroachments have been categorized in the following three categories:



- i. Khasras with Heavily built structures.
 - ii. Khasras with temporary structures (habitation and others).
 - iii. Khasras with farm house and other structures.
- VI. That encroachments under category (ii) and (iii) have been identified for early removal with required assistance of concerned DTFs (District Task Force headed by the respective District Magistrate) and afforestation / transplantation activities shall be undertaken by Department of Forest & Wildlife immediately.
- VII. That till this date 16 meetings of the Oversight Committee (OC) constituted by this Hon'ble Tribunal through order dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTD & Ors." have been convened.
- In the meetings of the OC, it has been reiterated that encroachments removal drive has to be taken up by Revenue Department and Forest Department jointly with the help of Police Force through District Task Force headed by District Magistrate. In pursuance of which the deponent department has written to the DM (South) and DM(New Delhi) to schedule demolition drive on these forest areas.
- VIII. It is submitted that the DM (South) & DM (New Delhi) held the District Task Force (DTF) meeting for coordination and removal of encroachments on forest land in Southern Ridge on 10.12.2024 and 19.12.2024 respectively.
- IX. DCF (South) through letter dated 08.01.2025, has requested the Dy. Commissioner of Police (South), to provide police force for coordination to execute encroachment removal plan approved by DTF vide minutes of meeting dated 10.12.2024.

The encroachment removal could not be scheduled due to some clarification pending from DUSIB in respect of certain areas of village Rajokari and Rangpuri which has been recorded in minutes

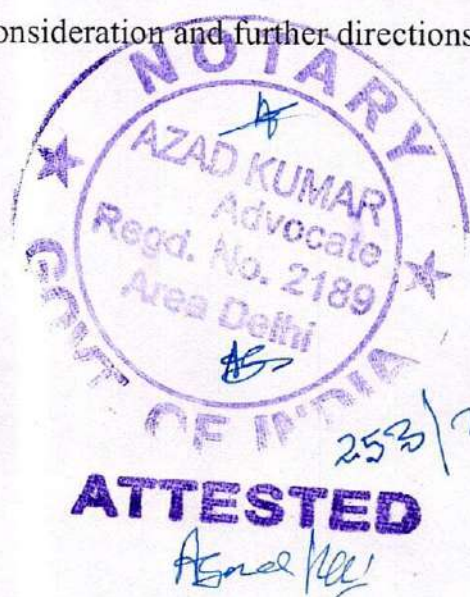


1771

of meeting dated 19.12.2024 of DTF. In this regard, DCF (West) has written to DM (New Delhi), for scheduling the meeting of DTF for scheduling removal of encroachment in these villages.

- 13. Further the present matter alongwith EA No. 32/2024 in O.A. No. 10/2014, EA No. 39/2024 in OA No. 58/2013 and O.A No. 1188/2024 the Hon'ble Tribunal is monitoring the progress made in respect of the final notification under section 20, Indian Forest Act, 1927, therefore, it is requested that these matters may be bunched together and be listed before the same bench.
- 14. That the present Reply along with its Annexures is being placed before this Hon'ble Court for its consideration and further directions if any. The said respondent will do anything in its power to abide by the order/directions passed by this Hon'ble Court.
- 15. The Respondent is prepared to provide any additional information relevant to this matter if required by this Hon'ble Court.
- 16. It is humbly submitted that the respondent has the highest respect and regard for orders of this Hon'ble Court. The present reply is being placed before the Hon'ble Court for its consideration and further directions, if any.


DEPONENT



25/3/25

BY NOTARY PUBLIC
 NEW DELHI (INDIA)
 AZAD KUMAR-Adv.

IDENTIFIED BY
 NAME
 NR

17 MAR 2025

CABIN No.-33
 ITO Lane, Azad Bhawan Road,
 New Delhi-110002

1772

ANNEXURE - I

Item No. 05 to 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITHOriginal Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITHOriginal Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITHM.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**Applicant: Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr.
Aagney Sail, Advocate in O.A. No. 58/2013
Ms. Meera Gopal, Advocate in O.A. No. 116/2015Respondent: Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi
Mr. Kush Sharma, Advocate for DDA
Ms. Puja Kalra, Advocate for North MCD

1773

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.
2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

"No. F.10(42)-1/PA/DCF/93/2012-17(1) – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government, or over which government has proprietary rights in:

<i>I</i>	<i>Northern Ridge in National Capital Territory of Delhi, surrounded on</i>	<i>North by Jubilee Hall, Government Petrol Pump. South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. East by Mall Road, Rajpur Road, Behind MCD Office.</i>
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		<p>West by Ice Factory, Malka Ganj, Dhobighat, and University Road</p> <p>(Approximate area 87 ha.)</p>
II	Central Ridge in NCT of Delhi, Surrounded on	<p>North by Link Road along Institutional area.</p> <p>South by Dhaula Kuan, Military Farm, Sardar Patel Marg.</p> <p>East by Mandir Marg, Institutional area and Willingdon Crecent.</p> <p>West by Inderpuri Road and Naraina Industrial area</p> <p>(Approximately area 864 ha.)</p>
III	South Central Ridge in NCT of Delhi, Surrounded on	<p>North by Qutab Institutional area.</p> <p>South by Vasant Kunj, Kishan Ganj.</p> <p>East by Aurobindo Marg, Nazarika Bagh.</p> <p>West by Jawahar Lal University Road, Vasant Kunj, Mehrauli</p> <p>Approximately area 626 ha.)</p>
IV	Southern Ridge in NCT of Delhi surrounded on	<p>North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.</p> <p>South by State of Haryana.</p> <p>East by Surajkund Road and State of Haryana.</p> <p>West by State of Haryana, Eastern Boundary of Rajokari, Eastern</p>

		<p><i>Boundary of Malikpur, Kohli & Rangpuri</i></p> <p>Approximately area 6200 ha.)</p>
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No. F.10(42)-I/PA/DCF/93/2018-23(ii). – In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.”

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon’ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for ‘Reserved Forest’ of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon’ble Supreme Court is as follows:-

“Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95.- *Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in “Ridge” may be excluded from vesting in Gaon Sabha u/s 154 of the*

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	Name of Village	Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.
I	II	III (Bigha-Biswa)
1	<i>Nebsarai</i>	466-10
2	<i>Chatterpur</i>	225-10
3	<i>Maidangarhi</i>	4263-02
4	<i>Dera Mandi</i>	9412-05
5	<i>Asola</i>	8387-06
6	<i>Pulpehlad</i>	99-04
7	<i>Devli</i>	5175-06
8	<i>Rangpuri</i>	1365-05
9	<i>Ayanagar</i>	4121-02
10	<i>Rajokri</i>	3106-01
11	<i>Bhatti</i>	11101-19
12	<i>Ghitorni</i>	732-14
13	<i>Saidulazab</i>	65-19
14	<i>Jonapur</i>	1979-13
	Total in Bighas	50,480-16
	Or	
	Total in Acres	10517.10

”

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrian path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

		Bighas-Biswas
“5. ENCROACHMENTS	<i>(Bighas-Biswas)</i>	4,684-17
5.1	Ayanagar Village <i>Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)</i>	172-00
5.2	Chhattarpur Village <i>Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)</i>	253-08
5.3	Neb Sarai Village <i>Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)</i>	264-09
5.4	Shahoorpur Village <i>Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)</i>	238-03
5.5	Devli Village <i>Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)</i>	452-14
5.6	Asola Village <i>Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)</i> <i>Encroachment of 869-00 removed (Pg. 1657)</i>	675-00
5.7	Bhati Village <i>Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)</i> <i>Encroachment of 1,486-00 removed (Pg. 1657-1661)</i>	477-14
5.8	Maidangarhi Village <i>Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)</i>	79-03
5.9	Saidulajab Village <i>Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)</i>	109-04
5.10	Satbari Village <i>Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)</i>	181-17
5.11	Jaunapur Village <i>Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)</i>	287-05
5.12	Dera Mandi Village <i>Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)</i>	399-8.5
5.13	Tughlakabad Village <i>Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)</i>	403-02
5.14	Pulpehladpur Village <i>Ridge Area 680-18 AnnexureR23 (Pg.1644)</i> <i>Encroachment of 8-00 removed (Pg. 1661)</i>	246-03

5.15	Rajokari Village <i>Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)</i> <i>Encroachment of 1-18 removed (Pg. 1661)</i>	-	214-02
5.16	Rangpuri Village <i>Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)</i> <i>Encroachment of 9-18 removed (Pg. 1661)</i>	-	246-01
5.17	Mahipalpur Village <i>Ridge Area 92-03 AnnexureR26 (Pg.1656)</i>	-	17-04
5.18	Ghitorni Village <i>Ridge Area 732-14</i>	-	NIL
5.19	Rajpur Khurd Village <i>Ridge Area 60-09</i>	-	NIL”

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd.*, (2016) 13 SCC 561, at page 576, para 22 as follows :

“.....non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court. However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. **Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court.”**

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

**DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002**

TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/10354-66

Dated: 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

- (i) To oversee progress with regard to the removal of encroachments from the Ridge;
- (ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
- (iii) The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-

(Vipul Pandey, IFS)

DCF (P&M)

1784

F. No. 1(2497)/Legal/HQ/2020-21/10354-66

Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner, Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera, New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building, Iajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-

(Vipul Pandey, IFS)

DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

भारत सरकार
GOVERNMENT OF INDIA



दिल्ली राजपत्र Delhi Gazette

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भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

वन एवं वन्य जीव विभाग
अधिसूचना

दिल्ली, 20 जनवरी, 2022

सं.फा. 2(309)/डीसीएफ(डब्ल्यू)अंतिम अधिसूचना रंगपुरी/2020-21/9707-15.—भारतीय वन अधिनियम, 1927 (1927 का XVI) की धारा 20 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, गृह मंत्रालय, भारत सरकार, अधिसूचना संख्या 104—जे और 146—जे दिनांक 24.08.1950 और 06.12.1950 के साथ पठित, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, आधिकारिक राजपत्र में अधिसूचना के प्रकाशन की तारीख से, नीचे दी गई अनुसूची में निर्दिष्ट क्षेत्रों को 'आरक्षित वन' के रूप में घोषित करते हुए प्रसन्न हैं।

अनुसूची I

जिला—नई दिल्ली

गांव का नाम	खसरा नं०	क्षेत्र(बीघा बिस्वा में)	सीमायें				टिप्पणियां
			उत्तर (खसरा सं०)	पूर्व (खसरा सं०)	दक्षिण (खसरा सं०)	पश्चिम (खसरा सं०)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
रंगपुरी	988	2-0	989	993	रजोकरी रिज की सीमा	987	प्रत्येक खसरा संख्या के सभी

रंगपुरी	993	3-15	992	महरोली गांव की सीमा	रजोकरी रिज की सीमा	988	कोनों के भू निर्देशांक अनुसूची 2 में संलग्न है।
रंगपुरी	994	3-14	995	महरोली गांव की सीमा	महरोली गांव को सीमा	992	
रंगपुरी	992	4-16	991	994	993	989	
रंगपुरी	989	4-16	990	992	988	987	
रंगपुरी	995	6-13	997	महरोली गांव की सीमा	994	991	
रंगपुरी	991	4-16	998	995	992	990	
रंगपुरी	990	4-16	999	991	989	986	
रंगपुरी	986	4-16	985	990	987	955	
रंगपुरी	955	7-4	956	986	रजोकरी रिज की सीमा	954	
रंगपुरी	954	3-16	953	955	रजोकरी रिज की सीमा	924	
रंगपुरी	924	5-4	925	953	रजोकरी रिज की सीमा	923	
रंगपुरी	921	2-14	920	922	रजोकरी रिज की सीमा	869	
रंगपुरी	922	4-16	919	923	रजोकरी रिज की सीमा	921	
रंगपुरी	923	7-4	918	925& 924	रजोकरी रिज की सीमा	922	
रंगपुरी	924	5-4	925	953,954	रजोकरी रिज की सीमा	923	
रंगपुरी	925	4-16	926	952	924	923	
रंगपुरी	952	4-16	951	957	953	925	
रंगपुरी	957	4-16	958	984	956	952	
रंगपुरी	984	4-16	983	1000	985	957	
रंगपुरी	1000	4-16	1007	1001	999	984	
रंगपुरी	1001	4-16	1006	1002	998	1000	
रंगपुरी	1002	4-16	1005	1003	997	1001	
रंगपुरी	1004	6-4	1011	महरोली गांव की सीमा	1003	1005	
रंगपुरी	1005	4-16	1010	1004	1002	1006	
रंगपुरी	1006	4-16	1009	1005	1001	1007	
रंगपुरी	1007	4-16	1008	1006	1000	983	
रंगपुरी	983	4-16	982	1007	984	958	
रंगपुरी	958	4-16	959	983	957	951	
रंगपुरी	951	4-16	950	958	952	926	
रंगपुरी	926	4-16	927	951	925	918	
रंगपुरी	918	4-16	917	926	923	919	
रंगपुरी	919	4-16	916	918	922	920	
रंगपुरी	920	4-16	915	919	921	869	
रंगपुरी	868	2-14	867	869	रजोकरी रिज की सीमा	866	
रंगपुरी	839	2-16	840	866	रजोकरी रिज की सीमा	838	
रंगपुरी	866	5-10	864	867	रजोकरी रिज की सीमा	839	
रंगपुरी	867	4-16	865	870	868	866	
रंगपुरी	915	4-16	914	916	920	870	
रंगपुरी	916	4-16	913	917	919	915	
रंगपुरी	917	4-16	912	927	918	916	
रंगपुरी	927	4-16	928	950	926	917	
रंगपुरी	950	4-16	949	959	951	927	
रंगपुरी	959	4-16	960	982	958	950	
रंगपुरी	982	4-16	981	1008	983	959	
रंगपुरी	1008	4-16	1015	1009	1007	982	
रंगपुरी	1009	4-16	1014	1010	1006	1008	
रंगपुरी	1010	4-16	1013	1011	1005	1009	
रंगपुरी	1011	7-4	1012/1, 1012/2	महरोली गांव की सीमा	1004	1010	

रंगपुरी	1012/1	4-16	1019/1, 1019/2	1012/2	1011	1013
रंगपुरी	1013	4-16	1018	1012/1	1010	1014
रंगपुरी	1014	4-16	1017	1013	1009	1015
रंगपुरी	1015	4-16	1016	1014	1008	981
रंगपुरी	981	4-16	980	1015	982	960
रंगपुरी	960	4-16	961	981	959	949
रंगपुरी	949	4-16	948	960	950	928
रंगपुरी	928	4-16	929	949	927	912
रंगपुरी	912	4-16	911	928	917	913
रंगपुरी	913	4-16	908	912	916	914
रंगपुरी	914	4-16	907	913	915	871
रंगपुरी	865	4-16	862	871	867	864
रंगपुरी	864	4-16	863	865	866	840
रंगपुरी	840	4-16	841	864	839	838
रंगपुरी	838	4-14	837	840	रजोकरी रिज की सीमा	828
रंगपुरी	841	4-16	842	863	840	837
रंगपुरी	863	4-16	860	862	864	841
रंगपुरी	862	4-16	861	872	865	863
रंगपुरी	872	4-16	873	907	871	862
रंगपुरी	907	4-16	906	908	914	872
रंगपुरी	908	4-16	909	911	913	907
रंगपुरी	911	4-16	910	929	912	908
रंगपुरी	929	4-16	930	948	928	911
रंगपुरी	948	4-16	947	961	949	929
रंगपुरी	961	4-16	962	980	960	948
रंगपुरी	980	4-16	979	1016	981	961
रंगपुरी	1016	4-16	1025	1017	1015	980
रंगपुरी	1017	4-16	1024	1018	1014	1016
रंगपुरी	1018	4-16	1023	1019/1	1013	1017
रंगपुरी	1023	4-16	1028	1022	1018	1024
रंगपुरी	1024	4-16	1027	1023	1017	1025
रंगपुरी	1025	4-16	1026	1024	1016	979
रंगपुरी	979	4-16	978	1025	980	962
रंगपुरी	962	4-16	963	979	961	947
रंगपुरी	947	4-16	946	962	948	930
रंगपुरी	930	4-16	931	947	929	910
रंगपुरी	910	4-16	903	930	911	909
रंगपुरी	909	4-16	904	910	908	906
रंगपुरी	873	4-16	874	906	872	861
रंगपुरी	861	4-16	858	873	862	860
रंगपुरी	860	4-16	859	861	863	842
रंगपुरी	842	4-16	843	860	841	836
रंगपुरी	904	4-16	901	903	909	905
रंगपुरी	903	4-16	902	931	910	904
रंगपुरी	931	4-16	932	946	930	903
रंगपुरी	946	4-16	945	963	947	931
रंगपुरी	963	4-16	964	978	962	946
रंगपुरी	978	4-16	977	1026	979	963
रंगपुरी	1026	4-16	1035	1927	1025	978
रंगपुरी	1027	4-16	1034	1028	1034	1026
रंगपुरी	1035	4-16	1036	1034	1026	977
रंगपुरी	977	4-16	976	1035	978	964
रंगपुरी	964	4-16	965	977	963	945
रंगपुरी	945	4-16	944	964	946	932
रंगपुरी	932	4-16	933	945	931	902
रंगपुरी	902	4-16	897	932	903	901
रंगपुरी	901	4-16	899	902	904	900
रंगपुरी	899	4-16	895	897	901	899

रंगपुरी	897	4-16	896	933	902	899
रंगपुरी	933	4-16	934	944	932	897
रंगपुरी	944	4-16	943	965	945	933
रंगपुरी	965	4-16	966	976	964	944
रंगपुरी	976	4-16	975	1036	977	965
रंगपुरी	1036	4-16	1045	1037	1035	976
रंगपुरी	1037	4-16	1044	1038	1034	1036
रंगपुरी	877	4-16	878	894	876	853
रंगपुरी	894	4-16	893	895	899	877
रंगपुरी	896	4-16	891	934	897	895
रंगपुरी	934	4-16	935	943	933	896
रंगपुरी	943	4-16	942	966	944	934
रंगपुरी	966	4-16	967	975	965	943
रंगपुरी	975	4-16	974	1045	976	966
रंगपुरी	1045	4-16	1046	1044	1036	975
रंगपुरी	1044	4-16	1047	1043	1037	1045
रंगपुरी	878	4-16	879	893	877	850
रंगपुरी	893	4-16	888	892	894	878
रंगपुरी	891	4-16	890	935	896	892
रंगपुरी	935	4-16	936	942	934	891
रंगपुरी	942	4-16	941	967	943	935
रंगपुरी	967	4-16	968	974	966	942
रंगपुरी	1046	4-16	1056	1047	1045	974
रंगपुरी	1047	4-16	1055	1048	1044	1046
रंगपुरी	1048	4-16	1054	1049	1043	1047
रंगपुरी	888	4-16	887	889	893	879
रंगपुरी	889	4-16	886	890	892	888
रंगपुरी	936	4-16	937	941	935	890
रंगपुरी	941	4-16	940	968	942	936
रंगपुरी	968	4-16	969	973	967	941
रंगपुरी	973	4-16	972	1056	974	968
रंगपुरी	1056	4-16	1057	1055	1046	973
रंगपुरी	1055	4-16	1058	1054	1047	1056
रंगपुरी	1054	4-16	1059	1053	1048	1055
रंगपुरी	937	4-16	938	940	936	885
रंगपुरी	940	4-16	939	969	941	937
रंगपुरी	969	4-16	970	972	968	940
रंगपुरी	972	4-16	971	1057	973	969
रंगपुरी	1057	4-16	1066	1058	1056	972
रंगपुरी	1058	4-16	1065	1059	1055	1057
रंगपुरी	883	2-10	1072	938	884	882
रंगपुरी	884	2-0	883	938	885	882
रंगपुरी	939	4-16	1070	970	940	938
रंगपुरी	970	4-16	1069	971	969	939
रंगपुरी	971	4-16	1068	1066	972	970
रंगपुरी	1066	4-16	1067	1065	1057	971
रंगपुरी	1065	4-16	1820	1064	1058	1066
रंगपुरी	1064	4-16	1821	1063	1059	1065
रंगपुरी	1070	4-16	1815	1069	939	1071
रंगपुरी	1069	4-16	1816	1068	970	1070
रंगपुरी	1068	4-16	1817	1067	971	1069
रंगपुरी	1411	4-16	1410	1503	1493	1412
रंगपुरी	1503	14-0	1409,1509	1508,1507	1504,1502	1410,1411
रंगपुरी	1507	4-16	1508	1514	1506	1503
रंगपुरी	1514	4-16	1513	1516	1515	1507
रंगपुरी	1422	2-10	1397	1420	1460	1423
रंगपुरी	1410	4-16	1407	1409,1503	1411	1405
रंगपुरी	1409	2-12	1408	1509	1503	1410
रंगपुरी	1509	2-12	1510	1500	1503	1409
रंगपुरी	1513	4-16	1512	1518	1514	1509

रंगपुरी	1407	4-16	1389	1408	1410	1406	
रंगपुरी	1408	4-16	1388	1510	1409	1407	
रंगपुरी	1510	4-16	1387	1511	1509	1408	
रंगपुरी	1502	2-16	1503	1504	1501	1493	
रंगपुरी	1504	4-10	1503	1506	1791/1 1791/2	1502	
रंगपुरी	1505/1	2-4	1506	1505/2	1785	1504	
रंगपुरी	1505/2	4-7	1515	1777	1784/1	1505/1	
रंगपुरी	1506	4-16	1507	1515	1505/1	1504	
रंगपुरी	956	4-16	957	985	955	953	
रंगपुरी	985	4-16	984	999	986	956	
रंगपुरी	999	4-16	1000	998	990	985	
रंगपुरी	998	4-16	1001	997	991	999	
रंगपुरी	997	4-16	1002	996	995	998	
रंगपुरी	996	4-9	1003	महरोली गांव की सीमा	995	997	
रंगपुरी	974	4-16	973	1046	975	967	
रंगपुरी	1019/1	2-13	1022	1019/2	1012/1	1018	
रंगपुरी	1059	4-16	1064	1060	1054	1058	
रंगपुरी	1515	5-15	1514	1740	1505/2	1506	
रंगपुरी	1516	3-12	1518	1517	1738, 1515	1514	
रंगपुरी	828	1-15	829	838	रजोकरी रिज की सीमा	रजोकरी रिज की सीमा	
रंगपुरी	829	2-11	830	837	828	827	
रंगपुरी	830	4-2	831	836	829	825	
रंगपुरी	831	3-10	832	835	830	824/2 & 824/1	
रंगपुरी	832	4-1	817	834	831	818	
रंगपुरी	833	4-16	771	845	834	817	
रंगपुरी	834	4-16	833	844	835	832	
रंगपुरी	835	4-16	834	843	836	831	
रंगपुरी	836	4-16	835	842	837	830	
रंगपुरी	837	4-16	836	841	838	829	
रंगपुरी	843	4-16	844	859	842	835	
रंगपुरी	1067	4-1	1818	1820	1066	1068	
रंगपुरी	1259	5-15	1264	1260	1430	1258	
रंगपुरी	1387	4-16	1360	1386	1510	1388	
रंगपुरी	1388	4-16	1359	1387	1408	1389	
रंगपुरी	1389	4-16	1358	1388	1407	1390	
रंगपुरी	1390	4-16	1337	1389	1406	1391	
रंगपुरी	1395	4-16	1329, 1330	1394	1398	1396	
रंगपुरी	1496/1	0-11	1495/1	1496/2	1497	1489	

अनुसूची II में संलग्न मानचित्र में उल्लिखित भू निर्देशांकों की सूची

बिंदु सं०	अक्षांश	देशान्तर	बिंदु सं०	अक्षांश	देशान्तर
85A	28°31'23.60"N	77° 8'3.51"E	333A	28°31'41.45"N	77° 7'41.82"E
85	28°31'23.61"N	77° 8'2.12"E	333B	28°31'41.41"N	77° 7'44.34"E
85B	28°31'24.05"N	77° 8'2.09"E	23	28°31'43.44"N	77° 7'44.44"E
85C	28°31'23.98"N	77° 8'1.35"E	341A	28°31'45.33"N	77° 7'44.43"E
82	28°31'23.62"N	77° 8'1.38"E	341B	28°31'45.32"N	77° 7'46.82"E
86	28°31'21.66"N	77° 8'1.35"E	25	28°31'47.33"N	77° 7'46.97"E

87	28°31'21.64"N	77° 8'2.83"E	25A	28°31'47.23"N	77° 7'49.35"E
88	28°31'18.09"N	77° 8'1.92"E	27	28°31'49.26"N	77° 7'49.47"E
89	28°31'17.73"N	77° 8'2.15"E	28	28°31'51.22"N	77° 7'49.50"E
89A	28°31'17.71"N	77° 7'58.80"E	29	28°31'51.19"N	77° 7'51.96"E
89B	28°31'15.75"N	77° 7'58.76"E	30	28°31'53.15"N	77° 7'52.00"E
89C	28°31'15.74"N	77° 8'1.43"E	31	28°31'53.11"N	77° 7'54.46"E
90	28°31'14.64"N	77° 8'1.25"E	32	28°31'57.03"N	77° 7'54.52"E
91	28°31'11.89"N	77° 7'59.28"E	32A	28°32'0.93"N	77° 7'54.59"E
92	28°31'8.45"N	77° 7'55.82"E	35	28°32'1.00"N	77° 7'50.74"E
93	28°31'9.46"N	77° 7'51.29"E	36	28°32'2.96"N	77° 7'50.95"E
93A	28°31'11.92"N	77° 7'51.31"E	192A	28°32'3.41"N	77° 7'49.66"E
93B	28°31'11.96"N	77° 7'48.96"E	191A	28°32'3.74"N	77° 7'49.66"E
94	28°31'10.39"N	77° 7'48.84"E	190	28°32'3.33"N	77° 7'47.23"E
95	28°31'12.05"N	77° 7'46.40"E	189	28°32'2.96"N	77° 7'44.75"E
96	28°31'13.22"N	77° 7'43.95"E	188	28°32'2.82"N	77° 7'42.29"E
97	28°31'15.21"N	77° 7'41.52"E	187	28°32'3.64"N	77° 7'42.30"E
98	28°31'16.37"N	77° 7'39.07"E	186	28°32'3.53"N	77° 7'41.38"E
99	28°31'16.58"N	77° 7'36.61"E	185	28°32'5.03"N	77° 7'42.32"E
100	28°31'17.35"N	77° 7'34.16"E	185A	28°32'4.93"N	77° 7'44.82"E
100A	28°31'23.90"N	77° 7'34.27"E	185B	28°32'4.90"N	77° 7'47.28"E
100B	28°31'23.93"N	77° 7'31.80"E	181	28°32'7.66"N	77° 7'47.30"E
100C	28°31'18.54"N	77° 7'31.66"E	180	28°32'8.05"N	77° 7'48.81"E
101	28°31'19.45"N	77° 7'29.26"E	179	28°32'6.91"N	77° 7'48.80"E
102	28°31'20.50"N	77° 7'26.81"E	178	28°32'5.92"N	77° 7'49.74"E
103	28°31'21.56"N	77° 7'24.36"E	177	28°32'6.89"N	77° 7'50.09"E
103A	28°31'24.03"N	77° 7'24.36"E	177A	28°32'6.80"N	77° 7'52.22"E
307A	28°31'25.99"N	77° 7'24.40"E	177B	28°32'4.85"N	77° 7'52.21"E
308	28°31'27.96"N	77° 7'24.43"E	115	28°31'49.23"N	77° 7'51.93"E
308A	28°31'27.92"N	77° 7'26.87"E	113	28°31'49.19"N	77° 7'54.40"E
308B	28°31'27.89"N	77° 7'29.39"E	114	28°31'51.15"N	77° 7'54.43"E
308C	28°31'27.86"N	77° 7'31.89"E	31	28°31'53.11"N	77° 7'54.46"E
308D	28°31'27.85"N	77° 7'34.33"E	109	28°31'53.08"N	77° 7'56.93"E
307B	28°31'25.85"N	77° 7'34.32"E	109A	28°31'54.98"N	77° 7'56.95"E
307C	28°31'25.83"N	77° 7'36.81"E	108A	28°31'54.96"N	77° 7'59.47"E
352B	28°31'31.71"N	77° 7'36.89"E	108	28°31'53.05"N	77° 7'59.39"E
352C	28°31'31.64"N	77° 7'39.57"E	81	28°31'23.64"N	77° 8'0.27"E
318B	28°31'37.54"N	77° 7'39.49"E	80	28°31'25.60"N	77° 8'0.31"E
318C	28°31'37.53"N	77° 7'41.76"E	79	28°31'25.61"N	77° 7'58.95"E
76E	28°31'29.53"N	77° 7'54.14"E	53	28°31'57.47"N	77° 8'11.80"E
76F	28°31'31.50"N	77° 7'54.16"E	53A	28°31'58.07"N	77° 8'10.70"E
76	28°31'31.52"N	77° 7'56.58"E	352A	28°31'31.74"N	77° 7'34.42"E
74A	28°31'33.43"N	77° 7'56.59"E	352B	28°31'31.71"N	77° 7'36.89"E
74B	28°31'35.37"N	77° 7'56.64"E	318A	28°31'37.59"N	77° 7'37.01"E
74C	28°31'35.36"N	77° 7'59.05"E	318B	28°31'37.54"N	77° 7'39.49"E
73	28°31'37.37"N	77° 7'59.14"E	318D	28°31'39.51"N	77° 7'39.50"E
120	28°31'43.25"N	77° 7'59.24"E	330	28°31'39.54"N	77° 7'37.03"E
118	28°31'43.35"N	77° 7'51.84"E	324A	28°31'39.58"N	77° 7'34.45"E
117	28°31'45.31"N	77° 7'51.87"E	324B	28°31'37.64"N	77° 7'34.43"E
116	28°31'45.27"N	77° 7'54.34"E	15A	28°31'37.66"N	77° 7'32.14"E
113	28°31'49.19"N	77° 7'54.40"E	15B	28°31'35.69"N	77° 7'32.20"E
112	28°31'49.13"N	77° 7'59.33"E	15C	28°31'33.73"N	77° 7'32.24"E

120A	28°31'45.12"N	77° 7'59.31"E	324C	28°31'33.69"N	77° 7'34.46"E
64A	28°31'45.08"N	77° 8'4.20"E	53	28°31'57.47"N	77° 8'11.80"E
107A	28°31'49.07"N	77° 8'4.22"E	53A	28°31'58.07"N	77° 8'10.70"E
61	28°31'51.03"N	77° 8'4.29"E	352A	28°31'31.74"N	77° 7'34.42"E
60	28°31'51.03"N	77° 8'4.57"E	352B	28°31'31.71"N	77° 7'36.89"E
59	28°31'52.99"N	77° 8'4.60"E	318A	28°31'37.59"N	77° 7'37.01"E
58	28°31'53.02"N	77° 8'1.86"E	318B	28°31'37.54"N	77° 7'39.49"E
108	28°31'53.05"N	77° 7'59.39"E	318D	28°31'39.51"N	77° 7'39.50"E
53B	28°31'56.84"N	77° 8'9.60"E	330	28°31'39.54"N	77° 7'37.03"E
54	28°31'58.81"N	77° 8'9.35"E	324A	28°31'39.58"N	77° 7'34.45"E
55	28°31'58.84"N	77° 8'6.89"E	324B	28°31'37.64"N	77° 7'34.43"E
55A	28°32'0.80"N	77° 8'6.92"E	15A	28°31'37.66"N	77° 7'32.14"E
46A	28°32'6.61"N	77° 8'7.14"E	15B	28°31'35.69"N	77° 7'32.20"E
46	28°32'6.65"N	77° 8'9.48"E	15C	28°31'33.73"N	77° 7'32.24"E
47	28°32'4.69"N	77° 8'9.45"E	324C	28°31'33.69"N	77° 7'34.46"E
207	28°32'4.62"N	77° 8'14.38"E	53	28°31'57.47"N	77° 8'11.80"E
50A	28°32'0.62"N	77° 8'14.29"E	53A	28°31'58.07"N	77° 8'10.70"E
50	28°32'0.67"N	77° 8'16.78"E	352A	28°31'31.74"N	77° 7'34.42"E
50B	28°32'2.55"N	77° 8'16.78"E			
141A	28°32'2.52"N	77° 8'19.23"E			
140B	28°32'0.57"N	77° 8'19.21"E			
140A	28°32'0.56"N	77° 8'21.69"E			
138A	28°31'59.17"N	77° 8'21.67"E			
137	28°31'59.56"N	77° 8'20.37"E			
128	28°31'58.67"N	77° 8'20.05"E			
127	28°31'56.72"N	77° 8'19.31"E			
126	28°31'54.53"N	77° 8'18.79"E			
52	28°31'55.37"N	77° 8'16.70"E			
76E	28°31'29.53"N	77° 7'54.14"E			
76F	28°31'31.50"N	77° 7'54.16"E			
50B	28°32'2.55"N	77° 8'16.78"E			
141A	28°32'2.52"N	77° 8'19.23"E			
140B	28°32'0.57"N	77° 8'19.21"E			

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से और उनके नाम पर,
संजीव खिरवार, प्रमुख सचिव (पर्यावरण एवं वन)

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

NOTIFICATION

Delhi, the 20th January, 2022

F.No.2(309)/DCF(W)/Final Notification Rangpuri/2020-21/ 9707-15.—In exercise of the powers conferred by Section 20 of the Indian Forest Act, 1927 (XVI of 1927), read with the Government of India, Ministry of Home, Notification No. 104-J and 146-J dated 24.08.1950 and 06.12.1950, the Lt. Governor of the National Capital Territory of Delhi is pleased to declare the areas specified in the schedule below, as Reserve Forest, with effect from the date of publication of the Notification in the Official Gazette.

SCHEDULE I
District: New Delhi

Name of Village	Khasra No.	Area (In Bigha-Biswa)	Boundaries				Remarks
			North (Kh. Nos.)	East (Kh. Nos.)	South (Kh. Nos.)	West (Kh. Nos.)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Rangpuri	988	2-0	989	993	Boundary of Rajokri ridge	987	Geo Coordinates of all corners of every Khasra Nos. are attached in Schedule II
Rangpuri	993	3-15	992	Boundary of Village Mehrauli	Boundary of Rajokri ridge	988	
Rangpuri	994	3-14	995	Boundary of Village Mehrauli	Boundary of Village Mehrauli	992	
Rangpuri	992	4-16	991	994	993	989	
Rangpuri	989	4-16	990	992	988	987	
Rangpuri	995	6-13	997	Boundary of Village Mehrauli	994	991	
Rangpuri	991	4-16	998	995	992	990	
Rangpuri	990	4-16	999	991	989	986	
Rangpuri	986	4-16	985	990	987	955	
Rangpuri	955	7-4	956	986	Boundary of Rajokri ridge	954	
Rangpuri	954	3-16	953	955	Boundary of Rajokri ridge	924	
Rangpuri	924	5-4	925	953	Boundary of Rajokri ridge	923	
Rangpuri	921	2-14	920	922	Boundary of Rajokri ridge	869	
Rangpuri	922	4-16	919	923	Boundary of Rajokri ridge	921	
Rangpuri	923	7-4	918	925& 924	Boundary of Rajokri ridge	922	
Rangpuri	924	5-4	925	953,954	Boundary of Rajokri ridge	923	
Rangpuri	925	4-16	926	952	924	923	
Rangpuri	952	4-16	951	957	953	925	
Rangpuri	957	4-16	958	984	956	952	
Rangpuri	984	4-16	983	1000	985	957	
Rangpuri	1000	4-16	1007	1001	999	984	
Rangpuri	1001	4-16	1006	1002	998	1000	
Rangpuri	1002	4-16	1005	1003	997	1001	
Rangpuri	1004	6-4	1011	Boundary of village Mehrauli	1003	1005	
Rangpuri	1005	4-16	1010	1004	1002	1006	
Rangpuri	1006	4-16	1009	1005	1001	1007	
Rangpuri	1007	4-16	1008	1006	1000	983	
Rangpuri	983	4-16	982	1007	984	958	
Rangpuri	958	4-16	959	983	957	951	
Rangpuri	951	4-16	950	958	952	926	
Rangpuri	926	4-16	927	951	925	918	
Rangpuri	918	4-16	917	926	923	919	
Rangpuri	919	4-16	916	918	922	920	
Rangpuri	920	4-16	915	919	921	869	
Rangpuri	868	2-14	867	869	Boundary of Rajokri ridge	866	
Rangpuri	839	2-16	840	866	Boundary of Rajokri ridge	838	
Rangpuri	866	5-10	864	867	Boundary of Rajokri ridge	839	

Rangpuri	867	4-16	865	870	868	866
Rangpuri	915	4-16	914	916	920	870
Rangpuri	916	4-16	913	917	919	915
Rangpuri	917	4-16	912	927	918	916
Rangpuri	927	4-16	928	950	926	917
Rangpuri	950	4-16	949	959	951	927
Rangpuri	959	4-16	960	982	958	950
Rangpuri	982	4-16	981	1008	983	959
Rangpuri	1008	4-16	1015	1009	1007	982
Rangpuri	1009	4-16	1014	1010	1006	1008
Rangpuri	1010	4-16	1013	1011	1005	1009
Rangpuri	1011	7-4	1012/1, 1012/2	Boundary of Village Mahrauli	1004	1010
Rangpuri	1012/1	4-16	1019/1, 1019/2	1012/2	1011	1013
Rangpuri	1013	4-16	1018	1012/1	1010	1014
Rangpuri	1014	4-16	1017	1013	1009	1015
Rangpuri	1015	4-16	1016	1014	1008	981
Rangpuri	981	4-16	980	1015	982	960
Rangpuri	960	4-16	961	981	959	949
Rangpuri	949	4-16	948	960	950	928
Rangpuri	928	4-16	929	949	927	912
Rangpuri	912	4-16	911	928	917	913
Rangpuri	913	4-16	908	912	916	914
Rangpuri	914	4-16	907	913	915	871
Rangpuri	865	4-16	862	871	867	864
Rangpuri	864	4-16	863	865	866	840
Rangpuri	840	4-16	841	864	839	838
Rangpuri	838	4-14	837	840	Boundary of Rajokri ridge	828
Rangpuri	841	4-16	842	863	840	837
Rangpuri	863	4-16	860	862	864	841
Rangpuri	862	4-16	861	872	865	863
Rangpuri	872	4-16	873	907	871	862
Rangpuri	907	4-16	906	908	914	872
Rangpuri	908	4-16	909	911	913	907
Rangpuri	911	4-16	910	929	912	908
Rangpuri	929	4-16	930	948	928	911
Rangpuri	948	4-16	947	961	949	929
Rangpuri	961	4-16	962	980	960	948
Rangpuri	980	4-16	979	1016	981	961
Rangpuri	1016	4-16	1025	1017	1015	980
Rangpuri	1017	4-16	1024	1018	1014	1016
Rangpuri	1018	4-16	1023	1019/1	1013	1017
Rangpuri	1023	4-16	1028	1022	1018	1024
Rangpuri	1024	4-16	1027	1023	1017	1025
Rangpuri	1025	4-16	1026	1024	1016	979
Rangpuri	979	4-16	978	1025	980	962
Rangpuri	962	4-16	963	979	961	947
Rangpuri	947	4-16	946	962	948	930
Rangpuri	930	4-16	931	947	929	910
Rangpuri	910	4-16	903	930	911	909
Rangpuri	909	4-16	904	910	908	906
Rangpuri	873	4-16	874	906	872	861
Rangpuri	861	4-16	858	873	862	860
Rangpuri	860	4-16	859	861	863	842
Rangpuri	842	4-16	843	860	841	836
Rangpuri	904	4-16	901	903	909	905
Rangpuri	903	4-16	902	931	910	904
Rangpuri	931	4-16	932	946	930	903

Rangpuri	946	4-16	945	963	947	931	
Rangpuri	963	4-16	964	978	962	946	
Rangpuri	978	4-16	977	1026	979	963	
Rangpuri	1026	4-16	1035	1927	1025	978	
Rangpuri	1027	4-16	1034	1028	1034	1026	
Rangpuri	1035	4-16	1036	1034	1026	977	
Rangpuri	977	4-16	976	1035	978	964	
Rangpuri	964	4-16	965	977	963	945	
Rangpuri	945	4-16	944	964	946	932	
Rangpuri	932	4-16	933	945	931	902	
Rangpuri	902	4-16	897	932	903	901	
Rangpuri	901	4-16	899	902	904	900	
Rangpuri	899	4-16	895	897	901	899	
Rangpuri	897	4-16	896	933	902	899	
Rangpuri	933	4-16	934	944	932	897	
Rangpuri	944	4-16	943	965	945	933	
Rangpuri	965	4-16	966	976	964	944	
Rangpuri	976	4-16	975	1036	977	965	
Rangpuri	1036	4-16	1045	1037	1035	976	
Rangpuri	1037	4-16	1044	1038	1034	1036	
Rangpuri	877	4-16	878	894	876	853	
Rangpuri	894	4-16	893	895	899	877	
Rangpuri	896	4-16	891	934	897	895	
Rangpuri	934	4-16	935	943	933	896	
Rangpuri	943	4-16	942	966	944	934	
Rangpuri	966	4-16	967	975	965	943	
Rangpuri	975	4-16	974	1045	976	966	
Rangpuri	1045	4-16	1046	1044	1036	975	
Rangpuri	1044	4-16	1047	1043	1037	1045	
Rangpuri	878	4-16	879	893	877	850	
Rangpuri	893	4-16	888	892	894	878	
Rangpuri	891	4-16	890	935	896	892	
Rangpuri	935	4-16	936	942	934	891	
Rangpuri	942	4-16	941	967	943	935	
Rangpuri	967	4-16	968	974	966	942	
Rangpuri	1046	4-16	1056	1047	1045	974	
Rangpuri	1047	4-16	1055	1048	1044	1046	
Rangpuri	1048	4-16	1054	1049	1043	1047	
Rangpuri	888	4-16	887	889	893	879	
Rangpuri	889	4-16	886	890	892	888	
Rangpuri	936	4-16	937	941	935	890	
Rangpuri	941	4-16	940	968	942	936	
Rangpuri	968	4-16	969	973	967	941	
Rangpuri	973	4-16	972	1056	974	968	
Rangpuri	1056	4-16	1057	1055	1046	973	
Rangpuri	1055	4-16	1058	1054	1047	1056	
Rangpuri	1054	4-16	1059	1053	1048	1055	
Rangpuri	937	4-16	938	940	936	885	
Rangpuri	940	4-16	939	969	941	937	
Rangpuri	969	4-16	970	972	968	940	
Rangpuri	972	4-16	971	1057	973	969	
Rangpuri	1057	4-16	1066	1058	1056	972	
Rangpuri	1058	4-16	1065	1059	1055	1057	
Rangpuri	883	2-10	1072	938	884	882	
Rangpuri	884	2-0	883	938	885	882	
Rangpuri	939	4-16	1070	970	940	938	
Rangpuri	970	4-16	1069	971	969	939	
Rangpuri	971	4-16	1068	1066	972	970	
Rangpuri	1066	4-16	1067	1065	1057	971	
Rangpuri	1065	4-16	1820	1064	1058	1066	

Rangpuri	1064	4-16	1821	1063	1059	1065	
Rangpuri	1070	4-16	1815	1069	939	1071	
Rangpuri	1069	4-16	1816	1068	970	1070	
Rangpuri	1068	4-16	1817	1067	971	1069	
Rangpuri	1411	4-16	1410	1503	1493	1412	
Rangpuri	1503	14-0	1409,1509	1508,1507	1504,1502	1410,1411	
Rangpuri	1507	4-16	1508	1514	1506	1503	
Rangpuri	1514	4-16	1513	1516	1515	1507	
Rangpuri	1422	2-10	1397	1420	1460	1423	
Rangpuri	1410	4-16	1407	1409,1503	1411	1405	
Rangpuri	1409	2-12	1408	1509	1503	1410	
Rangpuri	1509	2-12	1510	1500	1503	1409	
Rangpuri	1513	4-16	1512	1518	1514	1509	
Rangpuri	1407	4-16	1389	1408	1410	1406	
Rangpuri	1408	4-16	1388	1510	1409	1407	
Rangpuri	1510	4-16	1387	1511	1509	1408	
Rangpuri	1502	2-16	1503	1504	1501	1493	
Rangpuri	1504	4-10	1503	1506	1791/1 1791/2	1502	
Rangpuri	1505/1	2-4	1506	1505/2	1785	1504	
Rangpuri	1505/2	4-7	1515	1777	1784/1	1505/1	
Rangpuri	1506	4-16	1507	1515	1505/1	1504	
Rangpuri	956	4-16	957	985	955	953	
Rangpuri	985	4-16	984	999	986	956	
Rangpuri	999	4-16	1000	998	990	985	
Rangpuri	998	4-16	1001	997	991	999	
Rangpuri	997	4-16	1002	996	995	998	
Rangpuri	996	4-9	1003	Boundary of Village Mehrauli	995	997	
Rangpuri	974	4-16	973	1046	975	967	
Rangpuri	1019/1	2-13	1022	1019/2	1012/1	1018	
Rangpuri	1059	4-16	1064	1060	1054	1058	
Rangpuri	1515	5-15	1514	1740	1505/2	1506	
Rangpuri	1516	3-12	1518	1517	1738, 1515	1514	
Rangpuri	828	1-15	829	838	Rajokari Ridge boundary	Rajokari Ridge boundary	
Rangpuri	829	2-11	830	837	828	827	
Rangpuri	830	4-2	831	836	829	825	
Rangpuri	831	3-10	832	835	830	824/2 & 824/1	
Rangpuri	832	4-1	817	834	831	818	
Rangpuri	833	4-16	771	845	834	817	
Rangpuri	834	4-16	833	844	835	832	
Rangpuri	835	4-16	834	843	836	831	
Rangpuri	836	4-16	835	842	837	830	
Rangpuri	837	4-16	836	841	838	829	
Rangpuri	843	4-16	844	859	842	835	
Rangpuri	1067	4-1	1818	1820	1066	1068	
Rangpuri	1259	5-15	1264	1260	1430	1258	
Rangpuri	1387	4-16	1360	1386	1510	1388	
Rangpuri	1388	4-16	1359	1387	1408	1389	
Rangpuri	1389	4-16	1358	1388	1407	1390	
Rangpuri	1390	4-16	1337	1389	1406	1391	
Rangpuri	1395	4-16	1329, 1330	1394	1398	1396	
Rangpuri	1496/1	0-11	1495/1	1496/2	1497	1489	

List of Geo Coordinates mentioned in Map Annexed in Schedule – II

Point Nos.	LATITUDE	LONGITUDE	Point Nos.	LATITUDE	LONGITUDE
85A	28°31'23.60"N	77° 8'3.51"E	333A	28°31'41.45"N	77° 7'41.82"E
85	28°31'23.61"N	77° 8'2.12"E	333B	28°31'41.41"N	77° 7'44.34"E
85B	28°31'24.05"N	77° 8'2.09"E	23	28°31'43.44"N	77° 7'44.44"E
85C	28°31'23.98"N	77° 8'1.35"E	341A	28°31'45.33"N	77° 7'44.43"E
82	28°31'23.62"N	77° 8'1.38"E	341B	28°31'45.32"N	77° 7'46.82"E
86	28°31'21.66"N	77° 8'1.35"E	25	28°31'47.33"N	77° 7'46.97"E
87	28°31'21.64"N	77° 8'2.83"E	25A	28°31'47.23"N	77° 7'49.35"E
88	28°31'18.09"N	77° 8'1.92"E	27	28°31'49.26"N	77° 7'49.47"E
89	28°31'17.73"N	77° 8'2.15"E	28	28°31'51.22"N	77° 7'49.50"E
89A	28°31'17.71"N	77° 7'58.80"E	29	28°31'51.19"N	77° 7'51.96"E
89B	28°31'15.75"N	77° 7'58.76"E	30	28°31'53.15"N	77° 7'52.00"E
89C	28°31'15.74"N	77° 8'1.43"E	31	28°31'53.11"N	77° 7'54.46"E
90	28°31'14.64"N	77° 8'1.25"E	32	28°31'57.03"N	77° 7'54.52"E
91	28°31'11.89"N	77° 7'59.28"E	32A	28°32'0.93"N	77° 7'54.59"E
92	28°31'8.45"N	77° 7'55.82"E	35	28°32'1.00"N	77° 7'50.74"E
93	28°31'9.46"N	77° 7'51.29"E	36	28°32'2.96"N	77° 7'50.95"E
93A	28°31'11.92"N	77° 7'51.31"E	192A	28°32'3.41"N	77° 7'49.66"E
93B	28°31'11.96"N	77° 7'48.96"E	191A	28°32'3.74"N	77° 7'49.66"E
94	28°31'10.39"N	77° 7'48.84"E	190	28°32'3.33"N	77° 7'47.23"E
95	28°31'12.05"N	77° 7'46.40"E	189	28°32'2.96"N	77° 7'44.75"E
96	28°31'13.22"N	77° 7'43.95"E	188	28°32'2.82"N	77° 7'42.29"E
97	28°31'15.21"N	77° 7'41.52"E	187	28°32'3.64"N	77° 7'42.30"E
98	28°31'16.37"N	77° 7'39.07"E	186	28°32'3.53"N	77° 7'41.38"E
99	28°31'16.58"N	77° 7'36.61"E	185	28°32'5.03"N	77° 7'42.32"E
100	28°31'17.35"N	77° 7'34.16"E	185A	28°32'4.93"N	77° 7'44.82"E
100A	28°31'23.90"N	77° 7'34.27"E	185B	28°32'4.90"N	77° 7'47.28"E
100B	28°31'23.93"N	77° 7'31.80"E	181	28°32'7.66"N	77° 7'47.30"E
100C	28°31'18.54"N	77° 7'31.66"E	180	28°32'8.05"N	77° 7'48.81"E
101	28°31'19.45"N	77° 7'29.26"E	179	28°32'6.91"N	77° 7'48.80"E
102	28°31'20.50"N	77° 7'26.81"E	178	28°32'5.92"N	77° 7'49.74"E
103	28°31'21.56"N	77° 7'24.36"E	177	28°32'6.89"N	77° 7'50.09"E
103A	28°31'24.03"N	77° 7'24.36"E	177A	28°32'6.80"N	77° 7'52.22"E
307A	28°31'25.99"N	77° 7'24.40"E	177B	28°32'4.85"N	77° 7'52.21"E
308	28°31'27.96"N	77° 7'24.43"E	115	28°31'49.23"N	77° 7'51.93"E
308A	28°31'27.92"N	77° 7'26.87"E	113	28°31'49.19"N	77° 7'54.40"E
308B	28°31'27.89"N	77° 7'29.39"E	114	28°31'51.15"N	77° 7'54.43"E

308C	28°31'27.86"N	77° 7'31.89"E	31	28°31'53.11"N	77° 7'54.46"E
308D	28°31'27.85"N	77° 7'34.33"E	109	28°31'53.08"N	77° 7'56.93"E
307B	28°31'25.85"N	77° 7'34.32"E	109A	28°31'54.98"N	77° 7'56.95"E
307C	28°31'25.83"N	77° 7'36.81"E	108A	28°31'54.96"N	77° 7'59.47"E
352B	28°31'31.71"N	77° 7'36.89"E	108	28°31'53.05"N	77° 7'59.39"E
352C	28°31'31.64"N	77° 7'39.57"E	81	28°31'23.64"N	77° 8'0.27"E
318B	28°31'37.54"N	77° 7'39.49"E	80	28°31'25.60"N	77° 8'0.31"E
318C	28°31'37.53"N	77° 7'41.76"E	79	28°31'25.61"N	77° 7'58.95"E
76E	28°31'29.53"N	77° 7'54.14"E	53	28°31'57.47"N	77° 8'11.80"E
76F	28°31'31.50"N	77° 7'54.16"E	53A	28°31'58.07"N	77° 8'10.70"E
76	28°31'31.52"N	77° 7'56.58"E	352A	28°31'31.74"N	77° 7'34.42"E
74A	28°31'33.43"N	77° 7'56.59"E	352B	28°31'31.71"N	77° 7'36.89"E
74B	28°31'35.37"N	77° 7'56.64"E	318A	28°31'37.59"N	77° 7'37.01"E
74C	28°31'35.36"N	77° 7'59.05"E	318B	28°31'37.54"N	77° 7'39.49"E
73	28°31'37.37"N	77° 7'59.14"E	318D	28°31'39.51"N	77° 7'39.50"E
120	28°31'43.25"N	77° 7'59.24"E	330	28°31'39.54"N	77° 7'37.03"E
118	28°31'43.35"N	77° 7'51.84"E	324A	28°31'39.58"N	77° 7'34.45"E
117	28°31'45.31"N	77° 7'51.87"E	324B	28°31'37.64"N	77° 7'34.43"E
116	28°31'45.27"N	77° 7'54.34"E	15A	28°31'37.66"N	77° 7'32.14"E
113	28°31'49.19"N	77° 7'54.40"E	15B	28°31'35.69"N	77° 7'32.20"E
112	28°31'49.13"N	77° 7'59.33"E	15C	28°31'33.73"N	77° 7'32.24"E
120A	28°31'45.12"N	77° 7'59.31"E	324C	28°31'33.69"N	77° 7'34.46"E
64A	28°31'45.08"N	77° 8'4.20"E	53	28°31'57.47"N	77° 8'11.80"E
107A	28°31'49.07"N	77° 8'4.22"E	53A	28°31'58.07"N	77° 8'10.70"E
61	28°31'51.03"N	77° 8'4.29"E	352A	28°31'31.74"N	77° 7'34.42"E
60	28°31'51.03"N	77° 8'4.57"E	352B	28°31'31.71"N	77° 7'36.89"E
59	28°31'52.99"N	77° 8'4.60"E	318A	28°31'37.59"N	77° 7'37.01"E
58	28°31'53.02"N	77° 8'1.86"E	318B	28°31'37.54"N	77° 7'39.49"E
108	28°31'53.05"N	77° 7'59.39"E	318D	28°31'39.51"N	77° 7'39.50"E
53B	28°31'56.84"N	77° 8'9.60"E	330	28°31'39.54"N	77° 7'37.03"E
54	28°31'58.81"N	77° 8'9.35"E	324A	28°31'39.58"N	77° 7'34.45"E
55	28°31'58.84"N	77° 8'6.89"E	324B	28°31'37.64"N	77° 7'34.43"E
55A	28°32'0.80"N	77° 8'6.92"E	15A	28°31'37.66"N	77° 7'32.14"E
46A	28°32'6.61"N	77° 8'7.14"E	15B	28°31'35.69"N	77° 7'32.20"E
46	28°32'6.65"N	77° 8'9.48"E	15C	28°31'33.73"N	77° 7'32.24"E
47	28°32'4.69"N	77° 8'9.45"E	324C	28°31'33.69"N	77° 7'34.46"E
207	28°32'4.62"N	77° 8'14.38"E	53	28°31'57.47"N	77° 8'11.80"E
50A	28°32'0.62"N	77° 8'14.29"E	53A	28°31'58.07"N	77° 8'10.70"E
50	28°32'0.67"N	77° 8'16.78"E	352A	28°31'31.74"N	77° 7'34.42"E
50B	28°32'2.55"N	77° 8'16.78"E			
141A	28°32'2.52"N	77° 8'19.23"E			
140B	28°32'0.57"N	77° 8'19.21"E			
140A	28°32'0.56"N	77° 8'21.69"E			

138A	28°31'59.17"N	77° 8'21.67"E
137	28°31'59.56"N	77° 8'20.37"E
128	28°31'58.67"N	77° 8'20.05"E
127	28°31'56.72"N	77° 8'19.31"E
126	28°31'54.53"N	77° 8'18.79"E
52	28°31'55.37"N	77° 8'16.70"E
76E	28°31'29.53"N	77° 7'54.14"E
76F	28°31'31.50"N	77° 7'54.16"E
50B	28°32'2.55"N	77° 8'16.78"E
141A	28°32'2.52"N	77° 8'19.23"E
140B	28°32'0.57"N	77° 8'19.21"E

By Order and in the Name of the Lt. Governor of
the National Capital Territory of Delhi,
SANJEEV KHIRWAR, Principal Secy. (Environment & Forests)

भारत सरकार
GOVERNMENT OF INDIA



दिल्ली राजपत्र Delhi Gazette

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SG-DL-E-21012022-232812

असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 36]	दिल्ली, बृहस्पतिवार, जनवरी 20, 2022/पौष 30, 1943	[रा.रा.रा.क्षे.दि. सं. 385
No. 36]	DELHI, THURSDAY, JANUARY 20, 2022/PAUSHA 30, 1943	[N. C. T. D. No. 385

भाग IV PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

वन एवं वन्य जीव विभाग
अधिसूचना
दिल्ली, 20 जनवरी, 2022

फा.सं. 34/डीसीएफ(एस)अधिसूचना/छत्तरपुर/2020-21/9682-91.—भारतीय वन अधिनियम, 1927 (1927 का XVI) की धारा 20 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, गृह मंत्रालय, भारत सरकार, अधिसूचना संख्या 104—जे और 146—जे दिनांक 24.08.1950 और 06.12.1950 के साथ पठित, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, आधिकारिक राजपत्र में अधिसूचना के प्रकाशन की तारीख से, नीचे दी गई अनुसूची में निर्दिष्ट क्षेत्रों को 'आरक्षित वन' के रूप में घोषित करते हुए प्रसन्न हैं।

अनुसूची I

जिला—दक्षिण

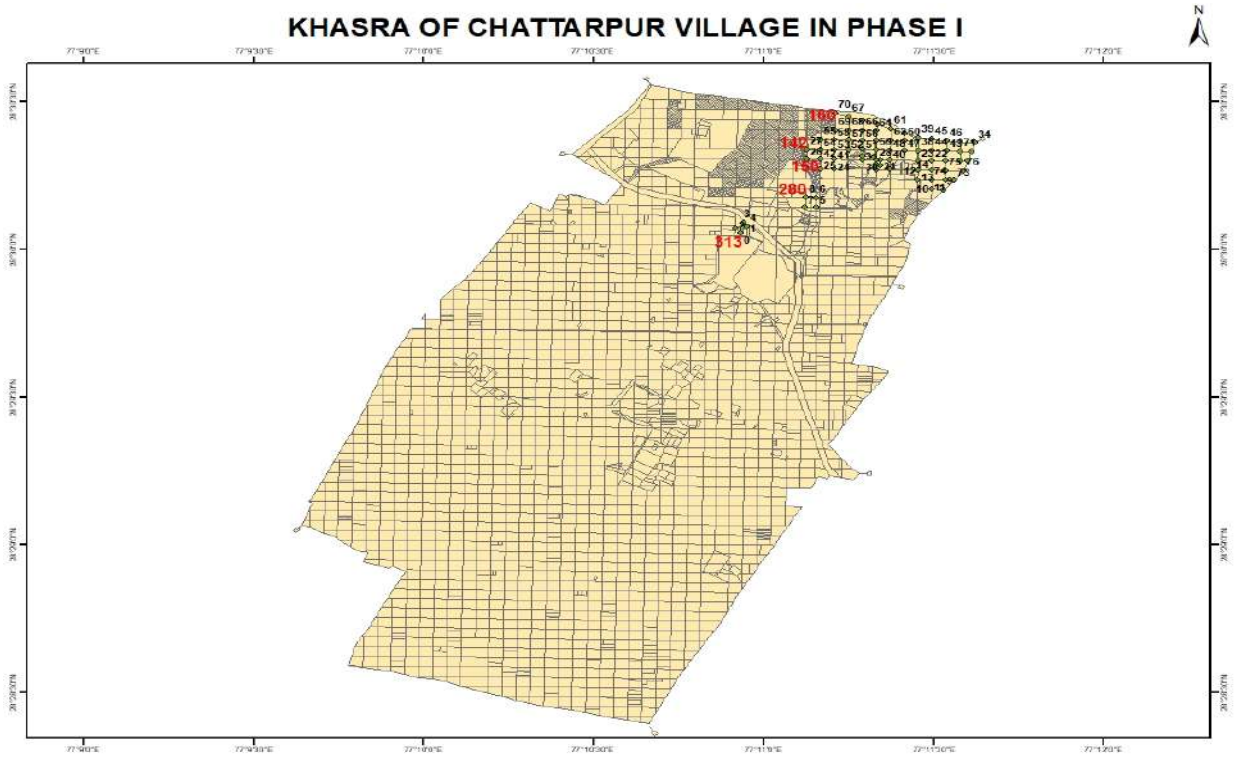
गांव का नाम	खंड सं०	खसरा सं०	क्षेत्र(बीघा बिस्वा में)	विवरण	टिप्पणियां
(1)	(2)	(3)	(4)	(5)	(6)
छत्तरपुर	1	142	4-16	ब्लॉक 27, 54, 55, 58, 69, 70, 67, 65, 63, 61, 62, 60, 47, 48, 40, 17, 18, 19, 28, 50, 51, 52, 53, 41, 24, 25, 42, 26 बिंदुओं दक्षिणावर्त तरीके से घिरा हुआ है जिनके भू-निर्देशांक	प्रत्येक खसरा संख्या के सभी कोनों के भू
		150	4-16		

		153	4-16	अनुसूची 2 में उल्लिखित हैं।	निर्देशांक अनुसूची 2 में संलग्न है।
		154	4-16		
		155	4-16		
		156	4-16		
		160	7-18		
		161	6-2		
		162	4-16		
		163	4-16		
		167	7-0		
		168	4-16		
		169	4-2		
		170	7-0		
		171	4-16		
		172	4-12		
		176	4-16		
		197	5-10		
छतरपुर	2	179	6-4	ब्लॉक 39, 37, 35, 33, 34, 32, 16, 76, 73, 9, 10, 11, 12, 13, 23, 38 बिंदुओं दक्षिणावर्त तरीके से घिरा हुआ है जिनके भू-निर्देशांक अनुसूची 2 में उल्लिखित हैं।	प्रत्येक खसरा संख्या के सभी कोनों के भू-निर्देशांक अनुसूची 2 में संलग्न है।
		180	5-8		
		181	4-16		
		182	4-4		
		183	3-5		
		184	4-16		
		185	4-16		
		186	4-16		
		188	4-16		
		189	4-16		
		190	6-12		
		191	4-9		
		192	4-16		
		193	4-7		
		209	5-19		
छतरपुर	3	280	0-2	ब्लॉक 8, 6, 5 और 7 बिंदुओं दक्षिणावर्त तरीके से घिरा हुआ है जिनके भू-निर्देशांक अनुसूची 2 में उल्लिखित हैं।	
छतरपुर	4	313	0-8	ब्लॉक 3, 4, 1 और बिंदुओं दक्षिणावर्त तरीके से घिरा हुआ है जिनके भू-निर्देशांक अनुसूची 2 में उल्लिखित हैं।	

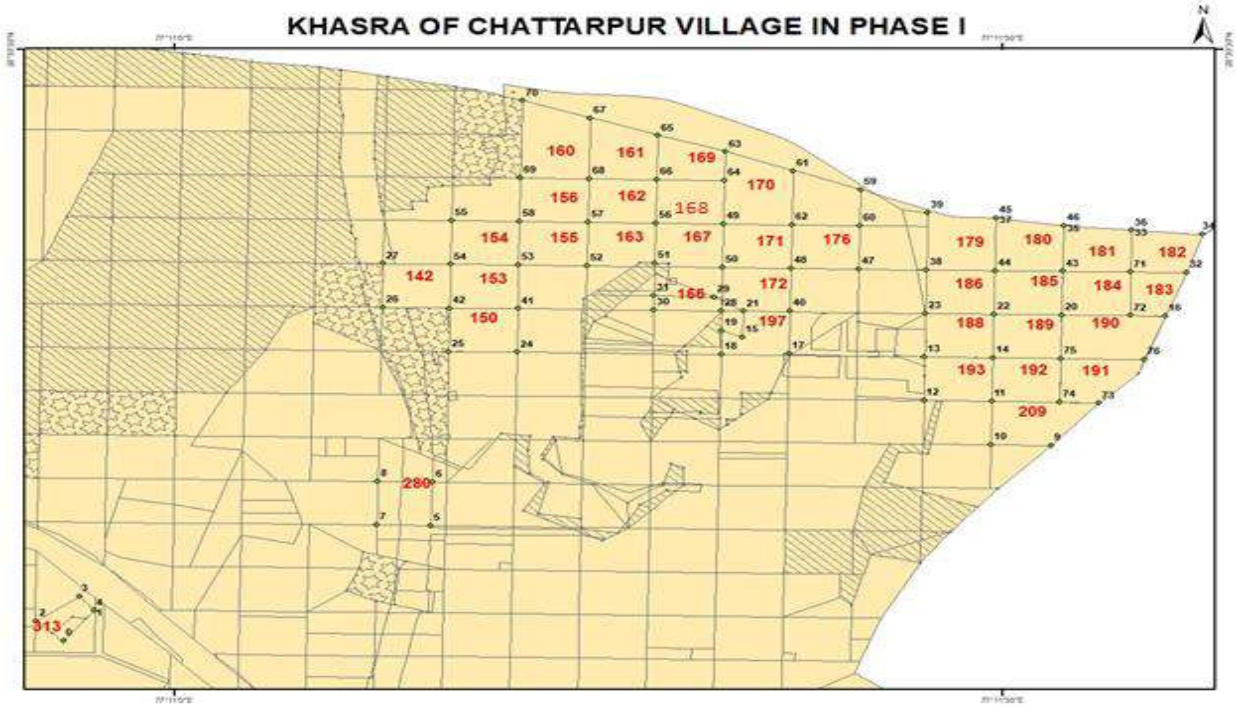
अनुसूची II

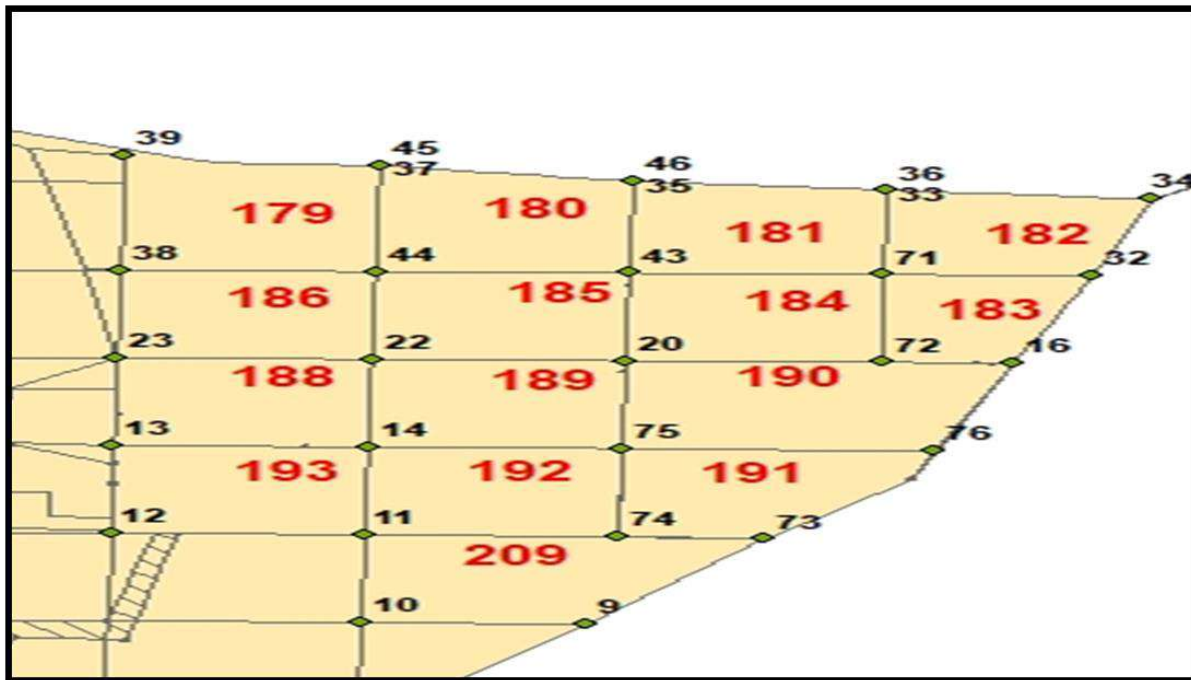
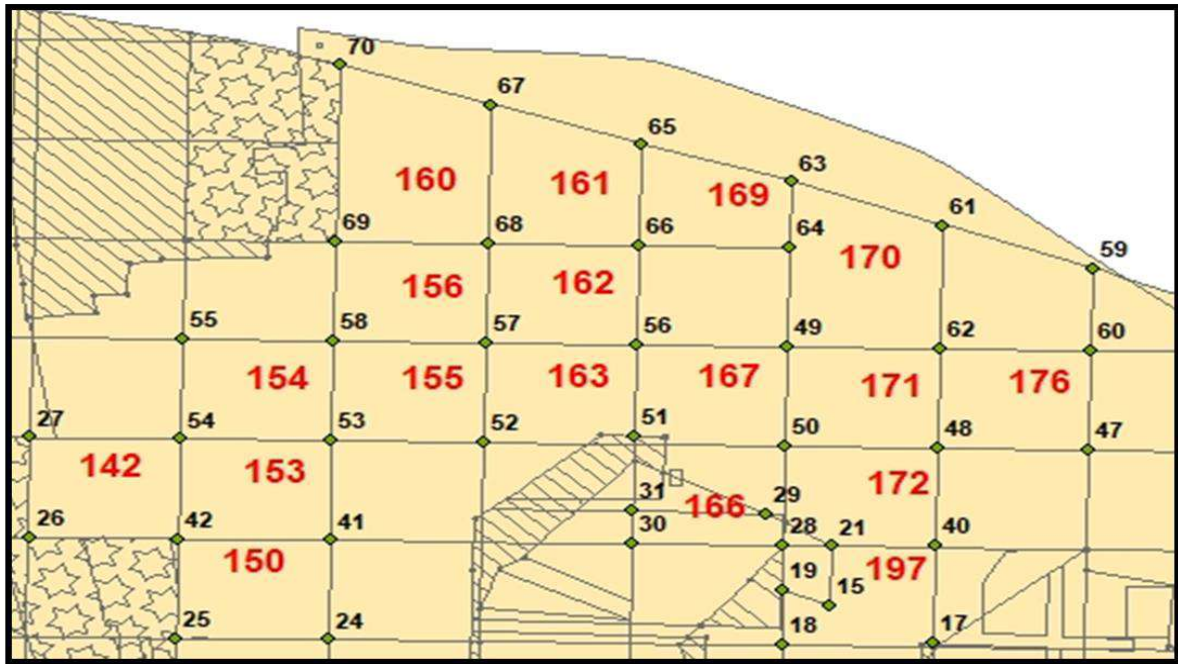
छतरपुर गांव का नक्शा

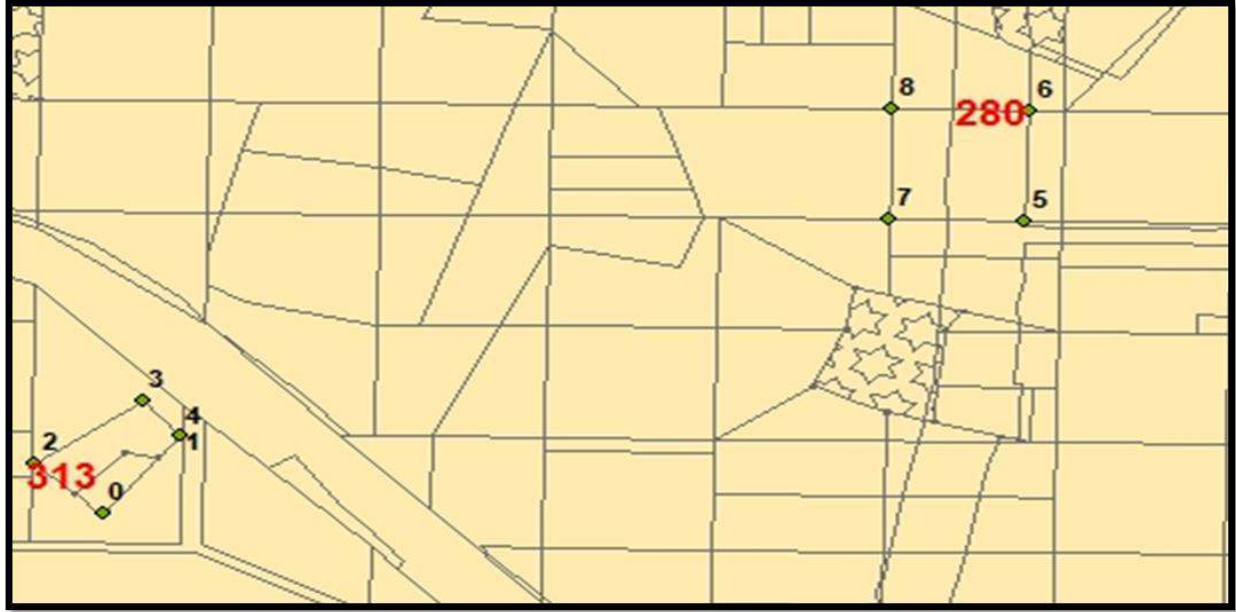
KHASRA OF CHATTARPUR VILLAGE IN PHASE I



KHASRA OF CHATTARPUR VILLAGE IN PHASE I







अनुसूची- II में संलग्न मानचित्र में उल्लिखित भू निर्देशांकों की सूची

खूटी	बिंदु X	बिंदु Y	खूटी	बिंदु X	बिंदु Y	खूटी	बिंदु X	बिंदु Y
0	77.18221	28.50092	26	77.18542	28.50509	53	77.18679	28.50561
1	77.18251	28.5013	27	77.18543	28.50563	54	77.18611	28.50562
2	77.18194	28.50116	28	77.18884	28.50504	55	77.18612	28.50617
3	77.18236	28.50148	29	77.18876	28.50521	56	77.18817	28.50614
4	77.18251	28.5013	30	77.18815	28.50505	57	77.18749	28.50615
5	77.18591	28.50236	31	77.18816	28.50523	58	77.1868	28.50616
6	77.18592	28.5029	32	77.19352	28.50552	59	77.19024	28.50655
7	77.18537	28.50236	33	77.19297	28.50605	60	77.19023	28.50611
8	77.18538	28.50291	34	77.19368	28.506	61	77.18956	28.50679
9	77.19215	28.50336	35	77.19228	28.5061	62	77.18954	28.50612
10	77.19155	28.50337	36	77.19297	28.50605	63	77.18887	28.50703
11	77.19156	28.50391	37	77.1916	28.5062	64	77.18887	28.50667
12	77.19087	28.50392	38	77.1909	28.50555	65	77.18819	28.50723
13	77.19088	28.50447	39	77.19092	28.50626	66	77.18818	28.50668
14	77.19157	28.50446	40	77.18952	28.50504	67	77.18751	28.50745
15	77.18905	28.50471	41	77.18678	28.50507	68	77.1875	28.50669
16	77.19331	28.50498	42	77.1861	28.50508	69	77.18681	28.5067
17	77.18951	28.50451	43	77.19227	28.50553	70	77.18683	28.50767
18	77.18883	28.50449	44	77.19159	28.50554	71	77.19296	28.50553
19	77.18883	28.5048	45	77.1916	28.5062	72	77.19295	28.50498
20	77.19226	28.50499	46	77.19228	28.5061	73	77.19263	28.50388
21	77.18905	28.50504	47	77.19022	28.50556	74	77.19224	28.5039
22	77.19158	28.505	48	77.18953	28.50557	75	77.19225	28.50445
23	77.19089	28.50501	49	77.18886	28.50613	76	77.1931	28.50443
24	77.18678	28.50452	50	77.18885	28.50558			
25	77.18609	28.50453	51	77.18817	28.50564			
26	77.18542	28.50509	52	77.18748	28.5056			

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से और उनके नाम पर,
संजीव खिरवार, प्रमुख सचिव (पर्यावरण एवं वन)

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

NOTIFICATION

Delhi, the 20th January, 2022

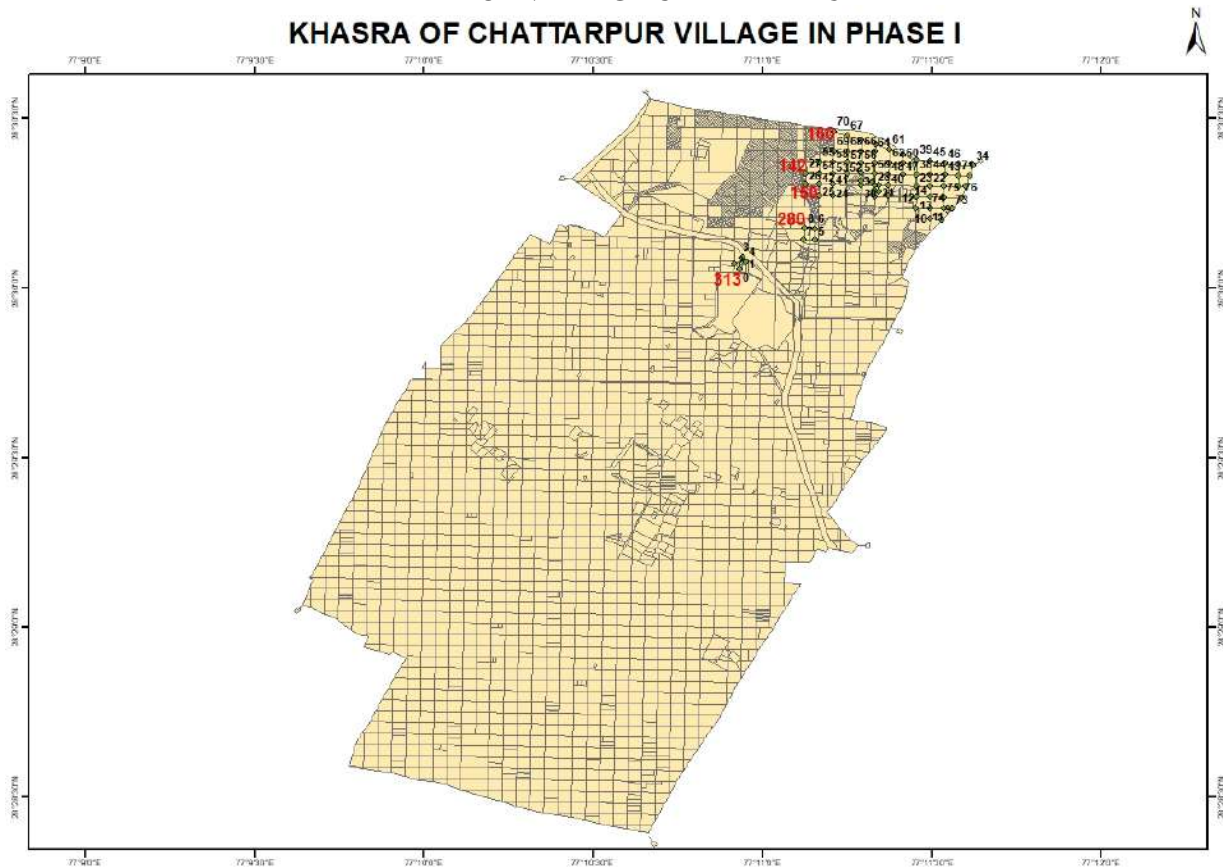
F. No. 34/DCF(S)/Notification/Chhattarpur/2020-21/9682-91.—In exercise of the powers conferred by Section 20 of the Indian Forest Act, 1927 (XVI of 1927), read with the Government of India, Ministry of Home, Notification No. 104-J and 146-J dated 24.08.50 and 06.12.1950, the Lt. Governor of the National Capital Territory of Delhi is pleased to declare the areas specified in the schedule below, as Reserve Forest, with effect from the date of publication of the Notification in the Official Gazette.

SCHEDULE I

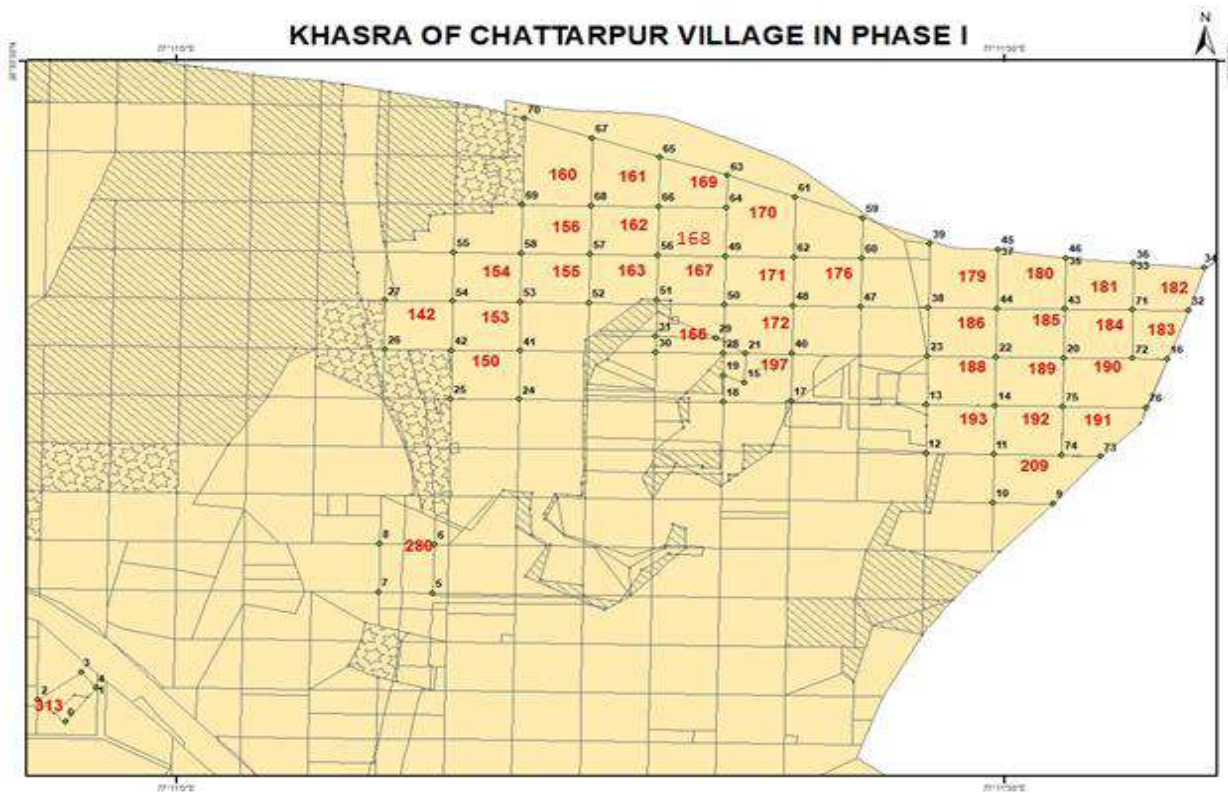
District: South

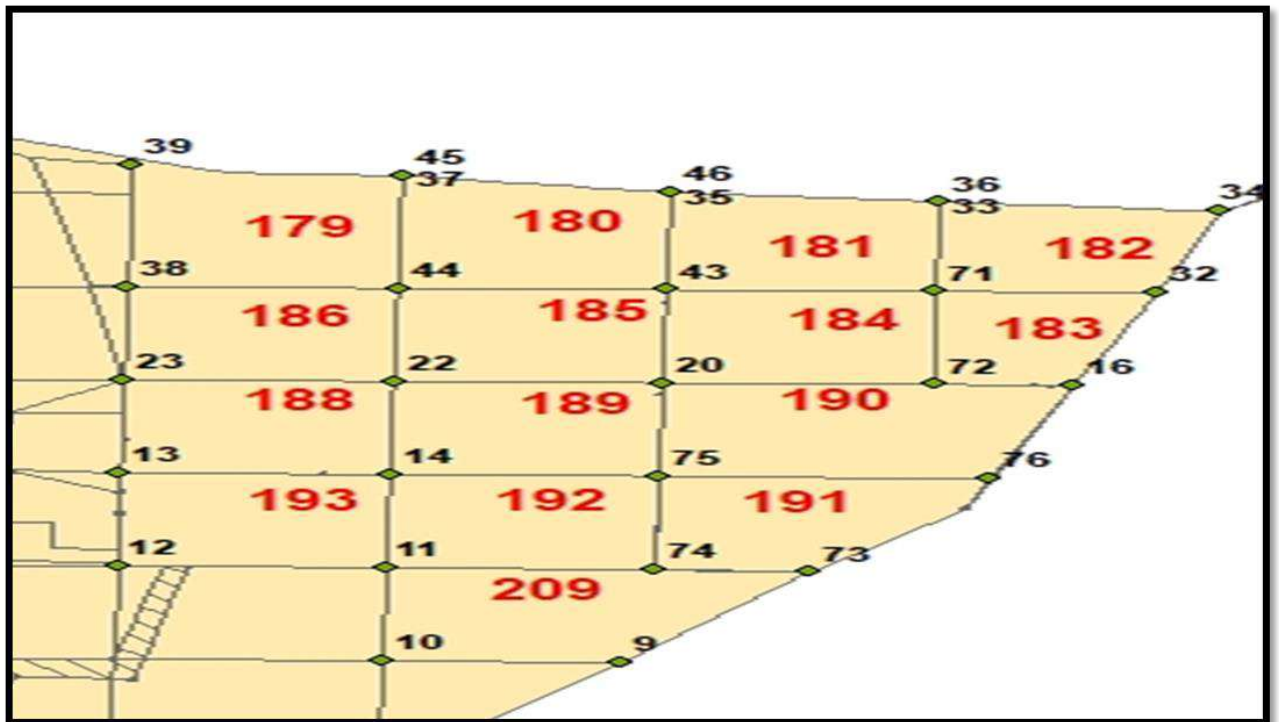
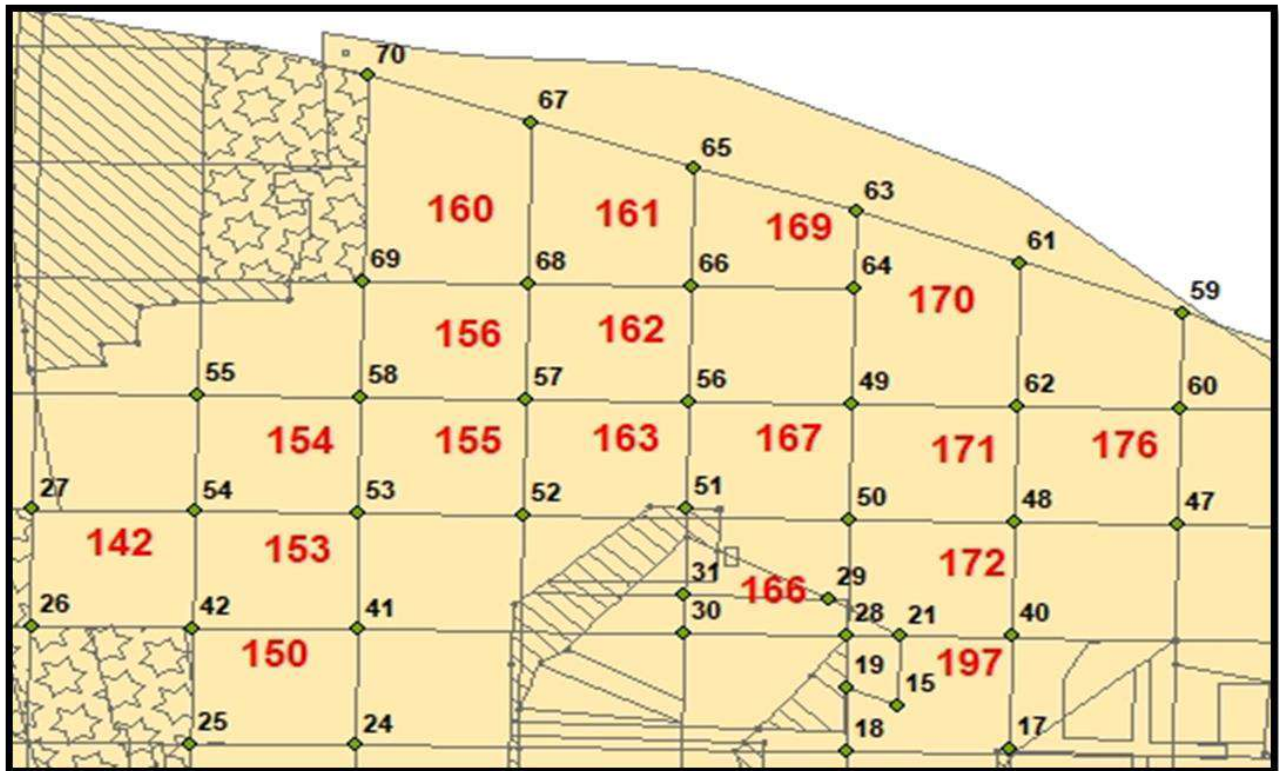
Name of Village	Block No.	Khasra No.	Area (in Bigha-Biswa)	Description	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
Chhattarpur	1	142	4-16	The Block is surrounded by the points 27, 54, 55, 58, 69, 70, 67, 65, 63, 61, 62, 60, 47, 48, 40, 17, 18, 19, 28, 50, 51, 52, 53, 41, 24, 25, 42, 26 in clockwise manner whose Geo-co-ordinates are mentioned in schedule 2	Village map and Geo-coordinates of all corners of every khasra are attached in Schedule 2
		150	4-16		
		153	4-16		
		154	4-16		
		155	4-16		
		156	4-16		
		160	7-18		
		161	6-2		
		162	4-16		
		163	4-16		
		167	7-0		
		168	4-16		
		169	4-2		
		170	7-0		
		171	4-16		
Chhattarpur	2	179	6-4	The Block is surrounded by the points 39, 37, 35, 33, 34, 32, 16, 76, 73, 9, 10, 11, 12, 13, 23, 38 in clockwise manner whose Geo-co-ordinates are mentioned in schedule 2	Village map and Geo-coordinates of all corners of every khasra are attached in Schedule 2
		180	5-8		
		181	4-16		
		182	4-4		
		183	3-5		
		184	4-16		
		185	4-16		
		186	4-16		
		188	4-16		
		189	4-16		
		190	6-12		
		191	4-9		
192	4-16				
Chhattarpur	3	280	0-2	The Block is surrounded by the points points 8, 6, 5 and 7 in clockwise manner whose Geo-co-ordinates are mentioned in schedule 2	
Chhattarpur	4	313	0-8	The Block is surrounded by the points 3, 4, 1 and 2 in clockwise manner whose Geo-co-ordinates are mentioned in schedule 2	

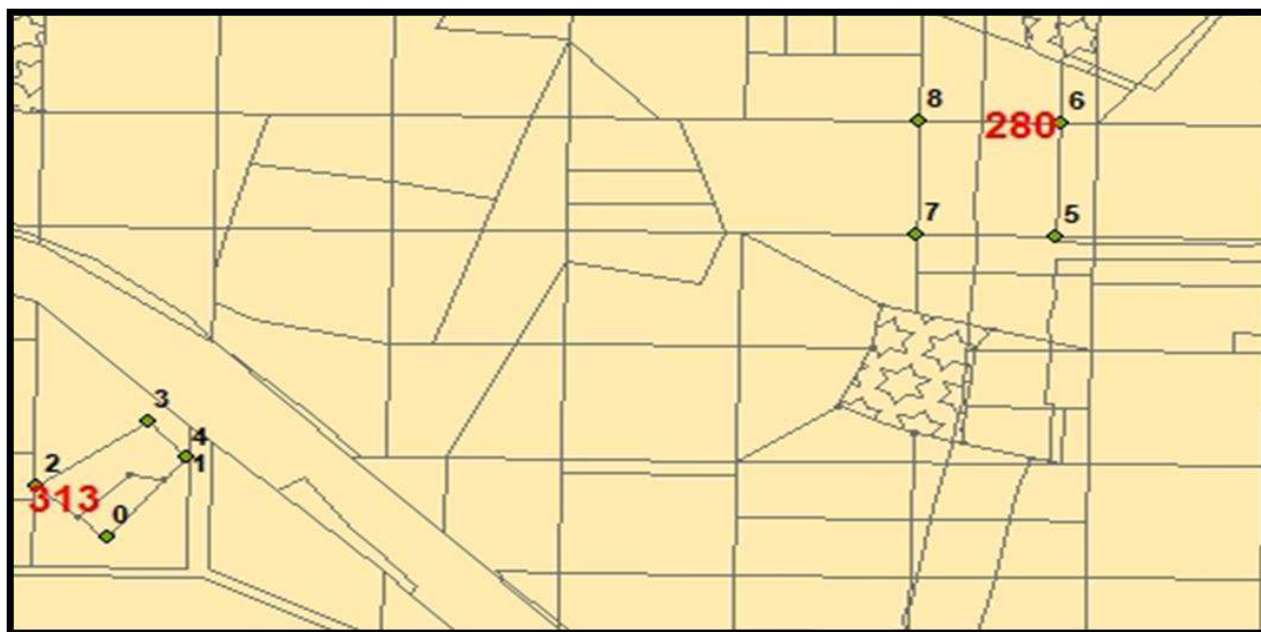
SCHEDULE II
MAP FOR VILLAGE CHHATTARPUR
KHASRA OF CHATTARPUR VILLAGE IN PHASE I



KHASRA OF CHATTARPUR VILLAGE IN PHASE I







LIST OF GEO- COORDINATES MENTIONED IN MAP ANNEXED IN SCHEDULE- II

FID	POINT_X	POINT_Y	FID	POINT_X	POINT_Y	FID	POINT_X	POINT_Y
0	77.18221	28.50092	26	77.18542	28.50509	53	77.18679	28.50561
1	77.18251	28.5013	27	77.18543	28.50563	54	77.18611	28.50562
2	77.18194	28.50116	28	77.18884	28.50504	55	77.18612	28.50617
3	77.18236	28.50148	29	77.18876	28.50521	56	77.18817	28.50614
4	77.18251	28.5013	30	77.18815	28.50505	57	77.18749	28.50615
5	77.18591	28.50236	31	77.18816	28.50523	58	77.1868	28.50616
6	77.18592	28.5029	32	77.19352	28.50552	59	77.19024	28.50655
7	77.18537	28.50236	33	77.19297	28.50605	60	77.19023	28.50611
8	77.18538	28.50291	34	77.19368	28.506	61	77.18956	28.50679
9	77.19215	28.50336	35	77.19228	28.5061	62	77.18954	28.50612
10	77.19155	28.50337	36	77.19297	28.50605	63	77.18887	28.50703
11	77.19156	28.50391	37	77.1916	28.5062	64	77.18887	28.50667
12	77.19087	28.50392	38	77.1909	28.50555	65	77.18819	28.50723
13	77.19088	28.50447	39	77.19092	28.50626	66	77.18818	28.50668
14	77.19157	28.50446	40	77.18952	28.50504	67	77.18751	28.50745
15	77.18905	28.50471	41	77.18678	28.50507	68	77.1875	28.50669
16	77.19331	28.50498	42	77.1861	28.50508	69	77.18681	28.5067
17	77.18951	28.50451	43	77.19227	28.50553	70	77.18683	28.50767
18	77.18883	28.50449	44	77.19159	28.50554	71	77.19296	28.50553
19	77.18883	28.5048	45	77.1916	28.5062	72	77.19295	28.50498
20	77.19226	28.50499	46	77.19228	28.5061	73	77.19263	28.50388
21	77.18905	28.50504	47	77.19022	28.50556	74	77.19224	28.5039
22	77.19158	28.505	48	77.18953	28.50557	75	77.19225	28.50445
23	77.19089	28.50501	49	77.18886	28.50613	76	77.1931	28.50443
24	77.18678	28.50452	50	77.18885	28.50558			
25	77.18609	28.50453	51	77.18817	28.50564			
26	77.18542	28.50509	52	77.18748	28.5056			

By Order and in the Name of the
Lt. Governor of the National Capital Territory of Delhi,
SANJEEV KHIRWAR, Principal Secy. (Environment & Forests)

**1808
ANNEXURE - IV****MOST URGENT
COURT MATTER**

**GOVT. OF N.C.T OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
E: Mail: - dcfwest.gnctd@gov.in**

F.2 (210)/DCF (W)/Land Misc/Part-II/2023-24/10243-47**Dated: 24.02.2025**

To,
The Land and Development Officer (L&D)
Ministry of Housing & Urban Affairs
Room No. 623, A Wing, Nirman Bhawan, New Delhi - 110001

Sub: Request to schedule joint demarcation of Central Ridge Reserve Forest for Final Notification u/s 20 of Indian Forest Act, 1927-reg.

Sir,

Kindly refer to the order dated 15.01.2021 of the Hon'ble National Green Tribunal in OA No. 58/2013 titled Sonya Ghosh Vs GNCTD, wherein the following direction are given:

“16..... we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy.

Further action to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

1809

Vide the notification dated 24th May 1994, an area of approximately 864 hectares of Central Ridge was declared as a reserved forest under section 4 of the Indian Forest Act, 1927, based on the boundary description. A copy of the notification is attached as **Annexure A**.

Further Notification no. SO. 610(E) dated 19.05.2004 of L&DO, Ministry of Urban Development & Poverty Alleviation; vide which CPWD has handed over approx.423 Ha. to DoFW, GNCTD. Copy of the notification is attached as **Annexure B**.

The Hon'ble National Green Tribunal in the matter of case no. NGT OA-58/2013, in the matter of Sonya Ghosh Vs. GNCTD, directed Govt. of NCT of Delhi for final notification of the ridge area under Section – 20 of Indian Forest Act – 1927, to be done on urgent basis. Copy of the order is attached as **Annexure C**.

In this regard it is requested to schedule a joint demarcation of Central Ridge so that the process of Notification of Reserved Forest under Section 20 of the Indian Forest Act, 1927 can be completed in time bound manner.



(AMIT GEMAWAT, IFS)

**DEPUTY CONSERVATOR OF FORESTS
WEST FOREST DIVISION**

Copy To:-

1. PS to APCCF/HOD, Department of Forests & Wildlife, GNCTD, A Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information
2. PA to Chief Conservator of Forests, Department of Forests & Wildlife, GNCTD, A Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.
3. PA to Conservator of Forests, Department of Forests & Wildlife, GNCTD, A Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.
4. PA to DCF (P&M), Department of Forests & Wildlife, GNCTD, A Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.



(AMIT GEMAWAT, IFS)

**DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION**

1810

URGENT COURT MATTER

75
Azadi Ka
Amrit Mahotsav

GOVT. OF N.C.T OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
E: Mail: - dcfwest.gnctd@gov.in

F.2 (210)DCF(W)MISC PART-III/2023-24/10223- 227

Dated: 21/02/2025

To,
The District Magistrate (New Delhi),
New Delhi District 12/1, Jam Nagar House,
Shahjahan Road,
New Delhi-110011

REMINDER-I

Sub: Request to schedule joint demarcation of Central Ridge Reserve Forest for Final Notification u/s 20 of Indian Forest Act, 1927-reg.

**Ref: F.2 (320)DCF(W)/Central Ridge Final Notification/2021-22/9166-9170
dated:24.01.2025.**

Sir,

Kindly refer to the order dated 15.01.2021 of the Hon'ble National Green Tribunal in OA No. 58/2013 titled Sonya Ghosh Vs GNCTD, wherein the following direction are given:

"16..... we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy.

Further action to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

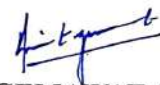
1811

Vide the notification dated 24th May 1994, an area of approximately 864 hectares of Central Ridge was declared as a reserved forest under section 4 of the Indian Forest Act, 1927, based on the boundary description. A copy of the notification is attached as Annexure A.

Further Notification no. SO. 610(E) dated 19.05.2004 of L&DO, Ministry of Urban Development & Poverty Alleviation; vide which CPWD has handed over approx.423 Ha. to DoFW, GNCTD. Copy of the notification is attached as Annexure B.

The Hon'ble National Green Tribunal in the matter of case no. NGT OA-58/2013, in the matter of Sonya Ghosh Vs. GNCTD, directed Govt. of NCT of Delhi for final notification of the ridge area under Section – 20 of Indian Forest Act – 1927, to be done on urgent basis. Copy of the order is attached as Annexure C.

In this regard it is requested to schedule a joint demarcation of Central Ridge so that the process of Notification of Reserved Forest under Section 20 of the Indian Forest Act, 1927 can be completed in time bound manner.



(AMIT GEMAWAT, IFS)
DEPUTY CONSERVATOR OF FORESTS
WEST FOREST DIVISION

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(AMIT GEMAWAT, IFS)
DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION

1812



GOVT. OF N.C.T OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
E: Mail: - dcfwest.gnctd@gov.in

F.2 (210)/ DCF(W)/ Misc Part III/2023-2024/10372-76

Dated: 25.02.2025

To,
The Vice Chairman
Delhi Development Authority,
Vikas Sadan, INA
New Delhi- 110023

Sub: Request to schedule joint demarcation of Central Ridge Reserve Forest for Final Notification u/s 20 of Indian Forest Act, 1927-reg.

Sir,

Kindly refer to the order dated 15.01.2021 of the Hon'ble National Green Tribunal in OA No. 58/2013 titled Sonya Ghosh Vs GNCTD, wherein the following direction are given:

“16..... we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy.

Further action to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

Vide the notification dated 24th May 1994, an area of approximately 864 hectares of Central Ridge was declared as a reserved forest under section 4 of the Indian Forest Act, 1927, based on the boundary description. A copy of the notification is attached as Annexure A.

1813

Further Notification no. SO. 610(E) dated 19.05.2004 of L&DO, Ministry of Urban Development & Poverty Alleviation; vide which CPWD has handed over approx.423 Ha. to DoFW, GNCTD. Copy of the notification is attached as **Annexure B**.

The Hon'ble National Green Tribunal in the matter of case no. NGT OA-58/2013, in the matter of Sonya Ghosh Vs. GNCTD, directed Govt. of NCT of Delhi for final notification of the ridge area under Section – 20 of Indian Forest Act – 1927, to be done on urgent basis. Copy of the order is attached as **Annexure C**.

In this regard it is requested to schedule a joint demarcation of Central Ridge so that the process of Notification of Reserved Forest under Section 20 of the Indian Forest Act, 1927 can be completed in time bound manner.



(AMIT GEMAWAT, IFS)

**DEPUTY CONSERVATOR OF FORESTS
WEST FOREST DIVISION**

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(AMIT GEMAWAT, IFS)

**DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION**

1814

रजिस्ट्री सं. डी.एल.-33002/94
REGISTERED NO. D.L.-33002/94भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र

Delhi Gazette

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

असाधारण
EXTRAORDINARYसं. 73]
NO. 73]दिल्ली, बुधवार, मई 24, 1994/खण्ड 3, 1916
DELHI, TUESDAY, MAY 24, 1994/JYAISTHA 3, 1916[पि. आर. डी. सं. 111
[P. R. D. NO. 111]भाग IV
PART IVराष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

कार्यालय आबकारी आयुक्त

अधिसूचना

दिल्ली, 24 मई, 1994

सं. एफ. 10(32)/89-90/आई.एम.एफ.एल./आबकारी-2606-99:—दिल्ली शराब लाइसेंस नियमावली, 1976 के नियम 33 के उपनियम 12 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन, दिल्ली के उपराज्यपाल के पूर्व अनुमोदन से बुद्ध पूर्णिमा के पर्व पर 25 मई, 1994 (बुधवार) को "मद्य-निषेध दिवस" के रूप में घोषित किया जाता है।

2. यह अधिसूचना राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन में स्थित सभी आई.एम.एफ.एल. व देशी शराब की दुकानों पर लागू होगी, जहां मदिरा विक्रय की जाती है।

ए.सी. खेर, आबकारी आयुक्त, दिल्ली

OFFICE OF THE COMMISSIONER OF
EXCISE

NOTIFICATION

Delhi, the 24th May, 1994

No. F. 10(32)/89-90/IMFL/Ex/2606-99.—In exercise of the powers conferred under clause (a) of Sub-Rule (12) of Rule 33 of the Delhi Liquor Licence Rules, 1976 and with the prior approval

of Lt. Governor of the National Capital Territory of Delhi, it is hereby ordered that 25th May, 1994 shall be observed as 'DRY DAY' in the National Capital Territory of Delhi on account of 'BUDH PURNIMA'.

2. This notification shall be applicable to all retail shops of IMFL/Country Liquor, selling liquor in the National Capital Territory of Delhi.

A. C. KHER, Commissioner
of Excise, Delhi.

विकास विभाग

अधिसूचनाएं

दिल्ली, 24 मई, 1994

संख्या नं. फाइल 10(42)/I/पी.ए./उ.व.स./93/2012(I)—भारतीय वन अधिनियम, 1927 (1927 का अधिनियम क्रमांक 16) की धारा 4 के उपबन्धों के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल एतद्वारा निम्न "क" अनुसूची में उल्लिखित भूमि को आरक्षित वन घोषित करते हैं।

अनुसूची — "क"

सारी वन भूमि तथा बंजर भूमि की जो सरकार की सम्पत्ति है या जिस पर सरकार का मालिकाना अधिकार है।

1. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में उत्तरी पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं

उत्तर में :	जुबली हॉल, सरकारी पेट्रोल पंप, मस्जिद, मालरोड।
दक्षिण में :	पुरानी जी.टी. रोड तथा रानी सांसी मार्ग का चौराहा, पुरानी सब्जी मंडी।
पूर्व में :	माल रोड, राजपुर रोड, दिल्ली नगर निगम के कार्यालय के पीछे।
पश्चिम में :	बर्फखाना, मल्कागंज, प्रोबीघाट, और विश्व विद्यालय मार्ग।

(अनुमानित क्षेत्रफल 87 हेक्टर)
2. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में मध्यवर्ती पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं

उत्तर में :	लिक रोड के साथ संस्थागत एरिया।
दक्षिण में :	धोला कुआं, मिलिटरी फार्म, सरदार पटेल मार्ग।
पूर्व में :	मंदिर मार्ग, संस्थागत एरिया तथा विलिम्डन कैंसेट अस्पताल।
पश्चिम में :	इंदरपुरी रोड, एवं नारायणा औद्योगिक क्षेत्र।

(अनुमानित क्षेत्रफल 864 हेक्टर)
3. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में दक्षिण मध्यवर्ती पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं।

उत्तर में :	कुतुब संस्थागत एरिया।
दक्षिण में :	बसंत कुंज, किशन गंज।
पूर्व में और	अरविंद मार्ग, नजारिकां बाग।
पश्चिम में :	जवाहरलाल विश्वविद्यालय रोड, बसंत कुंज, महरौली।

(अनुमानित क्षेत्रफल 626 हेक्टर)
4. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में दक्षिण पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं।

उत्तर में :	पावर लाइन, महिपालपुर से सुल्तान गौरी, मकबरा तक टेलीफोन लाइन, सुल्तानपुर, गौरी मकबरा से मेन पावर लेन व रोड के चौराहे तक घटोरनी की पश्चिमी सीमा, आया नगर की पश्चिमी सीमा, जीनपुर की दक्षिण सीमा, असोला गांव की पूर्वी सीमा, शाहपुर की पूर्वी सीमा, चांदन होला की पूर्वी सीमा, सतवड़ी की पूर्वी सीमा, मैदान गद्दी की पूर्वी सीमा, नायावसराय की दक्षिणी सीमा, देवली की दक्षिणी सीमा, पूर्वी सीमा तथा आदिलाबाद के खंडहरों।
दक्षिण में :	हरियाणा राज्य की सीमा।
पूर्व में :	सूरज कुंड रोड तथा हरियाणा राज्य की सीमा।
पश्चिम में :	हरियाणा राज्य रजोकरी की पूर्वी सीमा, मलिकपुर करोही वरंगपुरी की पूर्वी सीमा।

(अनुमानित क्षेत्रफल 6200 हेक्टर)

89/167/c

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(42)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

- | | | |
|---|----------|---|
| I. Northern Ridge in National Capital Territory of Delhi, surrounded on | North by | Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road. |
| | South by | Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. |
| | East by | Mall Road, Rajpur Road, Behind MCD Office. |
| | West by | Ice Factory, Malka Ganj, Dhobighat, and University Road. |
| (Approximate area 87 ha.) | | |
| II. Central Ridge in NCT of Delhi, surrounded on | North by | Link Road along Institutional area. |
| | South by | Dhaulakuan Military Farm, Sardar Patel Marg |
| | East by | Mandir Marg, Institutional area and Willingdon Crecent. |
| | West by | Indrapuri Road and Naraina Industrial area. |
| (Approximate area 864 ha.) | | |
| III. South Central Ridge in NCT of Delhi, surrounded on | North by | Qutab Institutional area. |
| | South by | Vasant Kunj, Kishan Ganj. |
| | East by | Aurobindo Marg, Nazarika Bagh. |
| | West by | Jawahar Lal University Road, Vasant Kunj, Mehrauli. |
| (Approximately area 626 ha.) | | |
| IV. Southern Ridge in NCT of Delhi | North by | Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatoni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins. |
| | South by | State of Haryana. |
| | East by | Surajkund Road and State of Haryana. |

West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur, Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या फाइल 10(42)/I/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/I/पी.ए./उ.व.स./93(I) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निबटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-I|PA|DCF|93|2018-23 (ii).— In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA|DCF|93|(I)

dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor of
National Capital Territory
of Delhi.

G. C. JOSHI, Dy. Secy.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 462]

नई दिल्ली, शुक्रवार, मई 21, 2004/वैशाख 31, 1926

No. 462]

NEW DELHI, FRIDAY, MAY 21, 2004/VAISAKHA 31, 1926

शहरी विकास और गरीबी उपशमन मंत्रालय

(भूमि तथा विकास कार्यालय)

अधिसूचना

नई दिल्ली, 19 मई, 2004

का.आ. 610(अ).—यतः "दिल्ली रिज क्षेत्र," जो दिल्ली में भारत की नई राजधानी स्थापित करने हेतु भारत सरकार द्वारा अधिसूचना संख्या 775 दिनांक 21-12-1911 के माध्यम से अधिग्रहित भूमि का हिस्सा है, को राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार द्वारा दिनांक 24-5-1999 की अधिसूचना द्वारा "वन क्षेत्र" घोषित किया गया है।

2. दिल्ली क्षेत्र का करीब 864 हैक्टेयर "मध्य रिज" नामक हिस्से का रखरखाव फिलहाल भारत सरकार के केन्द्रीय लोक निर्माण द्वारा किया जा रहा है।

3. दिल्ली रिज क्षेत्र की सुरक्षा को लेकर दायर रिट याचिका संख्या 4677/1985 में भारत के माननीय उच्चतम न्यायालय के दिशा-निर्देशों के अनुपालन में राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार इस बात पर सहमत हुई है कि दीर्घ अवधि में मध्य रिज की समुचित सुरक्षा सुनिश्चित करने के लिये दिल्ली सरकार इस भूमि के रखरखाव और सुरक्षा का दायित्व अपने वन विभाग के माध्यम में अपने हाथ में लेगी। यह भी सहमति हुई है कि "मध्य रिज" की सुरक्षा और रखरखाव के लिए राष्ट्रीय राजधानी दिल्ली सरकार समुचित उपाय करेगी।

4. अतः अब भारत सरकार करीब 864 हैक्टेयर आकार की "मध्य रिज" नामक नजूल भूमि (जिसकी सीमा-रेखाओं को नीचे उल्लिखित अधिसूची में दर्शाया गया है) को "जैसा है, जहां है" आधार पर तत्काल प्रभाव से राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार को सौंपती है ताकि उक्त भूमि का रखरखाव "हरित क्षेत्र" के रूप में किया जा सके और माननीय उच्चतम न्यायालय द्वारा 3-1-1996 को पारित आदेश के अनुसार उक्त प्रयोजन की पूर्ति के लिये आवश्यकतानुसार इस भूमि की सुरक्षा तथा रखरखाव के लिये बाड़ लगाने सहित समुचित उपाय किये जा सके लेकिन उस पर यह शर्त होगी कि भूमि का स्वामित्व और मालिकाना हक भारत सरकार के पास ही रहेगा।

5. इसके अलावा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार उक्त नजूल भूमि पर कोई निर्माण नहीं करेगी अथवा करने देगी और जहां भी ऐसा करना अपेक्षित हो उक्त भूमि अथवा उसके किसी हिस्से को केन्द्र सरकार को सौंप देगी।

6. दिल्ली सरकार के साथ संयुक्त सर्वे के माध्यम से निर्धारित इस समय मौजूद अवैध कब्जों को हटाने की कार्रवाई राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार द्वारा केन्द्रीय लोक निर्माण विभाग और भूमि तथा विकास कार्यालय के सहयोग से तत्काल शुरू की जायेगी।

अनुसूची

अन्तर्गत भूमि का कुल क्षेत्र-फल "जैसा है जहां है" आधार पर लगभग 864 हैक्टेयर (एलडीओ प्लान न०-1974 पर हरित क्षेत्र में प्रदर्शित)

सीमा रेखा

उत्तर	-	पूसा रोड/ सरकारी भूमि
दक्षिण	-	सरदार पटेल रोड और रक्षा भूमि
पूर्व	-	विलिंग्डन क्रिसेन्ट तथा मंदिर मार्ग इंस्टिट्यूशन
पश्चिम	-	ओल्ड राजेन्द्र नगर/न्यू राजेन्द्र नगर तथा वायर लैस रिसिवर स्टेशन एरिया

[फा. सं० प्रवर्तन 15-7(5173)/02]

ए० मधुकुमार रेड्डी, भूमि तथा विकास अधिकारी

MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION

(Land & Development Office)

NOTIFICATION

New Delhi, the 19th May, 2004

S. O. 610(E).— Whereas the land known as “ Delhi Ridge area” forming part of the land acquired by the Government of India for the purpose of establishment of the New Capital of India at Delhi vide notification No. 775 dated 21-12-1911 has been notified by the Government of National Capital Territory of Delhi as Forest area vide notification dated 24-5-94.

2. A part of the Delhi Ridge area known as “ Central Ridge” measuring about 864 hectares is presently being managed by Central Public Works Deptt., Govt. of India.

3. Pursuant to the directions of the Hon'ble Supreme Court of India in Writ Petition No. 4677/1985 regarding protection of the Delhi Ridge area, it has been agreed by the Government of National Capital Territory of Delhi (GNCTD) that the responsibility of maintenance and protection of the Central Ridge, would be taken over by them through its forest department to ensure proper protection of this land in the long term. It has also been agreed that GNCTD would take appropriate measures for protection and maintenance of the “ Central Ridge”.

4. Now, therefore, the Govt. of India hereby places with immediate effect the nazul lands known as “ Central Ridge” measuring about 864 hectares (having boundaries shown in the schedule given below) at the disposal of GNCTD on “ as is where is” basis for maintenance of the said land as “ Green” and for taking such appropriate measures including fencing for protection and maintenance of this land as may be required to serve the said purpose in accordance with the order dated 3-1-1996 passed by the Hon'ble Supreme Court, subject to the condition that the ownership and title of the land shall continued to be vested with the Govt. of India.

5. Further, the GNCTD shall not make, or cause or permit to be made, any construction on the above said nazul lands and shall when required by the Govt. of India so to do, replace the said land or any portion thereof as may be so required, at the disposal of the Central Govt.

6. Action for removal of presently existing unauthorized occupation as identified through joint survey along with GNCTD, shall be initiated by GNCTD immediately in collaboration with CPWD and L& DO.

SCHEDULE

Total area of land transferred: Approximately 864 hectares (shown in green outlines on LDO Plan No, 1974) on “ as is where is basis”

BOUNDARIES

North	-	Bounded by Pusa Road/Government land
South	-	Sardar Patel Road and Defence land
East	-	Willigdon Crescent & Mandir Marg Institutions
West	-	Old Rajinder Nagar/New Rajinder Nagar & Wireless Receiving Station area.

[F. No. Enf 15-7(5173)/02]

A. MADHUKUMAR REDDY, Land & Development Officer

Whereas the Land & Development Officer (L&DO) Ministry of Urban Development & Poverty Alleviation Government of India vide Notification No. Enf 15-7(5173)/02 dated 19.05.2004 has placed 864 Ha of Central Ridge at the disposal of the GNCT of Delhi through its Forest Department on "as is where is" basis subject to condition that the ownership and title of the land will continue to vest with the Govt. of India.

- 2. The conditions of transfer are as under:
 - (a) Maintenance of the land as "Green"
 - (b) Appropriate measures including fencing for protection and maintenance
 - (c) No construction to be carried out
 - (d) Initiation of the removal of unauthorized occupation of land by GNCTD after identification through joint survey with CPWD & L&DO

3. And whereas, as per the map of the Central Ridge furnished by the L&DO, CPWD is having ownership over 1600 acres of Central Ridge (640 ha. approx.), which is inclusive of many allotments and encroachments.

4. Therefore, in view of the above, an extensive ground verification exercise has been carried out by the CPWD and Forest Department officials from 27.07.2004 to 02.09.2004 keeping the map of the Central Ridge furnished by the L&DO as the basis (wherein boundaries of Ridge are marked with yellowish-green, allotments by red and encroachments by yellow). The verification report is as under:-

Verification Report

The Central Ridge can be broadly divided in to 6 distinct pockets as under:-

Pocket A bounded by upper ridge road in West, Sardar Patel Railway station in South, S.P. Marg in East and Simon Bolivar marg in North. As per the map, the allotments/encroachments in this pocket are A1-Bhagwan Mahavir Vanasthali and as per ground verification, the other structures/allotments/encroachments, etc. seen is A01- Pump House (8'x18' approx.) on SP Marg.

Accordingly, as per the calculations based on the map furnished by L&DO, the approximate areas of this pocket are as follows:-

Gross area:-	60 ha.
Allotments & others:-	12 ha
Net area:-	48 ha. (clear area which can be handed/taken over)

b. *Pocket B* bounded by Upper Ridge road in West, Simon Bolivar Marg in South, S.P. Marg & Willingdon Crescent in East and Park street/ Shankar road in North. As per the map, the allotments/encroachments in this pocket are B1-Buddha Jayanti Garden, B2- ISRO centre, B3- Malcha Mahall, B4- CPWD pump house near ISRO,

[Handwritten signatures and initials]

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B5- Parade Ground, B6- CPWD pump house near parade ground, B7- CPWD well, B8- NDMC Complex housing, Talkatora swimming pool, garden, indoor stadium, club, bungalows-4 units & restaurant, etc. B9- RML Hospital, BE1- 4 no of dargahs/mazars, and BE2- Encroachment in NDMC complex. As per ground verification, the other structures/allotments/encroachments, etc. seen are BO1- Alternate approach paved path to ISRO, BO2- Abandoned CPWD nursery at junction of S.P. Marg & Willingdon Crescent, BO3- Additional structures- 4 nos. near parade ground, and BO4- NDMC nursery at junction of S.P. Marg & Willingdon Crescent.

Accordingly, as per the calculations based on the map furnished by L&DO, the approximate areas of this pocket are as follows:-

Gross area -	234 ha
Allotments & others:-	70 ha
Net area:-	164 ha (clear area which can be handed/taken over)
Other area which can be handed/taken over	1 ha (Item BO2)
Total area which can be handed/taken over	165 ha

- c. **Pocket C** bounded by Upper Ridge road in West, Shankar road in South, Mandir Marg Institutional area in East and Link road in North. As per the map, the allotments/encroachments in this pocket are C1- President's staff quarters- 2 nos, C2- Birla Temple, C3- Playground behind Butler High School, C4- Playground behind Hindu Mahasabha, C5- Playground behind South Indian Association, C6- Playground behind MB High School, C7- Rabindra Rangshala, C8- Wireless Station, C9- DCF (West) office and CE1- Encroachment near DCF (West) office. As per ground verification, the other structures/allotments/encroachments, etc. seen are CO1- Garbage dalao near President's staff quarters, CO2- Room 8'x8' behind MES pump house, CO3- Samadhi/temple behind MES pump house, CO4- Balmiki Garden maintained by CPWD behind Balmiki Temple, CO5- Abandoned CPWD nursery near DCF office and CO6- DJB's Talkatora Water Reservoir (reservoir & 12 buildings)

Accordingly, as per the calculations based on the map furnished by L&DO, the approximate areas of this pocket are as follows:-

Gross area -	100 ha.
Allotments & others:-	41 ha
Net area -	59 ha (clear area which can be handed/taken over)
Other area which can be handed/taken over	10 ha (Items C9, CO4 & CO5)
Total area which can be handed/taken over -	69 ha

- d. **Pocket D** bounded by Upper Ridge road in East, Rusa road in North, Sir Ganga Ram Hospital Marg in West and Shankar road in South. As per the map, the allotments/encroachments in this pocket are D1- Playground Springdales School, D2- Playground Bal Bharti School, D3- Springdales School, D4- Bal Bharti School, D5- St. Michaels School, D6- DTEA Senior Sec. School, D7- DAV Senior Sec School, D8- Ramjas School, D9- Gas godown (IOC), D10- Janki Devi Mahavidyalaya, D11- Bal Bharti School, D12- Playground Bal Bharti School, D13- MCD nursery, D14- Sir Ganga Ram Hospital, D15- Nanaksar Gurudwara, DE1-

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Sant Babu Asa Ram Ashram, DE2 - Green belt under occupation of Springdales School, DE3 - Shiva Mandir and DE4 - Approach road to Nanaksar Gurudwara. As per ground verification, the other structures/allotments/encroachments, etc. seen are DO1 - DJB's Ridge Road Water Reservoir, DO2 - Pusa Road Service Station (HP Petrol pump), DO3 - Strip of ridge between schools and road along Pusa road, DO4 - MCD park in front of Janki Devi Mahavidyalaya, DO5 - Park in front of Sir Ganga Ram Hospital, authorized by MCD and DO6 - Road separating Springdales School & Bal Bharti School from their playgrounds.

Accordingly, as per the calculations based on the map furnished by L&DO, the approximate areas of this pocket are as follows:-

Gross area:-	52 ha.
Allotments & others:-	29 ha
Net area:-	23 ha (clear area which can be handed/taken over)

- e. **Pocket E** bounded by Upper Ridge road in East, Shankar road in North, New Rajender Nagar in West and Ramnath Vij marg in South. As per the map, the allotments/encroachments in this pocket are E1 - JD Tytler School, E2 - Manavsthal School, E3 - Babu Adarsh Vidyalaya, E4 - D.I. Khan Bharti School and E5 - Playground of D.I. Khan Bharti School. As per ground verification, the other structures/allotments/encroachments, etc. seen are E01 - MCD park on side of Manavsthal School including pump house of DJB.

Accordingly, as per the calculations based on the map furnished by L&DO, the approximate areas of this pocket are as follows:-

Gross area:-	100 ha.
Allotments & others:-	6 ha
Net area:-	94 ha (clear area which can be handed/taken over)

- f. **Pocket F** bounded by Upper Ridge road in East, Ramnath Vij marg in North, DDA area on West and Army area in South. As per the map, the allotments/encroachments in this pocket are F1 - Army Signal Regiment and as per ground verification, the other structures/allotments/encroachments, etc. seen are FO1 - DJB's Palam Reservoir (having 2 reservoirs and 4 buildings).

Accordingly, as per the calculations based on the map furnished by L&DO, the approximate areas of this pocket are as follows:-

Gross area:-	94 ha.
Allotments & others:-	62 ha
Net area:-	32 ha (clear area which can be handed/taken over)

- g. **Roads:-** Five roads namely, Upper Ridge road (Vandematram Marg), Simon Bolivar marg, Shankar road, Mandir lane and Ramnath Vij marg traverse through the Central Ridge. Whereas Simon Bolivar marg, part of Shankar road and Mandir lane i.e. on the eastern side of the Upper Ridge road is maintained by NDMC; the Upper Ridge road (Vandematram Marg), part of Shankar road and Ramnath Vij marg is maintained by MCD. Among these, the Simon Bolivar marg

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and part of Shankar road, admeasuring 19.655 acres (about 8 ha) have been allotted to NDMC and accordingly this will stand excluded from the clear area.

h. **Others:** The entire ridge is criss-crossed by many electric lines, water pipelines, gate valve structures, etc. as well as kutcha pathways. Malba is strewn at many places along the Shankar road, Upper Ridge road and Mandir lane. At many places, underground OFC cables were seen. In pocket 'E', a strip of ridge 20 feet wide, which is abutting the houses of residents of New Rajinder Nagar (from Shankar Road & Nanaksar Gurudwara red light to boundary of Manavsthal School boundary) is being utilized by residents as green area/lawn, etc. A compound wall needs to be constructed to stop it.

Therefore, on the basis of the above, we the undersigned on this 6th day of September 2004 have handed over/taken over charge of 423 ha out of 640 ha of the Central Ridge managed by the CPWD in the first phase as detailed below:-

Pocket A:-	48 ha
Pocket B:-	165 ha
Pocket C:-	69 ha
Pocket D:-	23 ha
Pocket E:-	94 ha
Pocket F:-	32 ha
TOTAL	431 ha
Less roads	(-) 8 ha
Net area taken over charge of	423 ha

During Phase-II, verification of actual area in possession of allottees based on details of the allotments to be furnished by L&DO shall be carried out & encroachments removed through joint action by L&DO, CPWD & Forest Department.

HANDED OVER BY

[Signature]
 6.9.2004
 Asst. Director of Hort.
 Hd. Div. NOI
 CPWD, New Delhi

TAKEN OVER BY

[Signature]
 TILAK CHAND
 A.C.F.
 % DCF West
 Forest Deptt.

IN THE PRESENCE OF

[Signature]
 (R.K. GUPTA)
 DCF (CENTRAL)

[Signature]
 DAYANAND P.S.G.
 Fh. (B.P.S.II)
 OVERS
 LAND L
 MENT OF
 (MAHENDRA SINGH)
 ENGINEER OFFICER
 L&PD & DEVELOPMENT OFFICE

CALCULATION OF AREAS IN THE CENTRAL RIDGEBASIS OF AREA CALCULATION

As per the map of the Central Ridge furnished by the L&DO, CPWD is having ownership over 1600 acres of Central Ridge (640 ha approx.), which is inclusive of many allotments and encroachments. Extensive ground verification has been carried out by the CPWD and Forest Department officials between 27.07.2004 to 02.09.2004, keeping the map of the Central Ridge furnished by the L&DO as the basis.

The map is having a scale of 16 inches = 1 mile. Converting into metric units, the scale for area calculations is $1 \text{ cm}^2 = 1568.16 \text{ m}^2$. In absence of any detailed measurements on ground, the various allotments depicted on the map are taken as correct and the areas calculated on map by breaking them up in rectangles, trapezoids and triangles. In some calculations, allotment areas in acres is also taken to arrive at a fair figure.

AREA CALCULATION

The Central Ridge can be broadly divided into 6 distinct pockets as under:-

- a. Pocket A bounded by Upper Ridge road & Army Public School in West, Sardar Patel Railway station in South, S.P. Marg in East and Simon Bolivar marg in North.

S. No.	Description	Area on map (cm ²)	Area in Ha. (approx.)
1	Gross area	382	60
2	Allotments/encroachments		
A1	Bhagwan Mahavir Vanasthali	76	12
3	Others		
AO1	Pump House (8' x 8' approx.)	LS	Min (0)

- b. Pocket B bounded by Upper Ridge road in West, Simon Bolivar Marg in South, S.P. Marg & Willingdon Crescent in East and Park street/Shankar road in North.

S. No.	Description	Area on map (cm ²)	Area in Ha. (approx.)
1	Gross area	1492	234
2	Allotments/encroachments		
B1	Buddha Jayanti Garden	179	28
B2	ISRO centre	LS	3
B3	Malcha Mahal		
B4	CPWD pump house near ISRO	LS	Min (0)
B5	Parade Ground	32	5
B6	CPWD pump house near parade ground	LS	0.5
B7	CPWD well		

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B8	NDMC Complex Housing, Talkatora swimming pool, garden, indoor stadium, club, bungalows-4 units & restaurant etc.	204	32
B9	RML Hospital		
BE1	4 no. of dargahs/mazars	LS	Min (0)
BE2	Encroachment in NDMC complex	Included in B-8	
3	Others		
BO1	Alternate approach paved path to ISRO	LS	Min (0)
BO2	Abandoned CPWD nursery at junction of S.P. Marg & Willingdon Crescent	LS	1
BO3	Additional structures- 4 nos. near parade ground	LS	Min (0)
BO4	NDMC nursery at junction of S.P. Marg & Willingdon Crescent	LS	0.5

c. **Pocket C** bounded by Upper Ridge road in West, Shankar road in South, Mandir Marg Institutional area in East and Link road in North

S. No.	Description	Area on map (cm ²)	Area in Ha. (approx.)
1	Gross area	637	100
2	Allotments/encroachments		
C1	President's Staff quarters- 2 nos.	7	1
C2	Birla Temple	17.80 acres	7
C3	Playground behind Butler High School		
C4	Playground behind Hindu Mahasabha		
C5	Playground behind South Indian Association		
C6	Playground behind MB High School		
C7	Rabindra Rangshala	36.76 acres	14.50
C8	Wireless Station	16.80 acres	6.50
C9	DCF (West) office	3 ha	3
CE1	Encroachment near DCF (West) office	LS	Min (0)
3	Others		
CO1	Garbage dalao near President's staff quarters	LS	Min (0)
CO2	Room 8'x8' behind MES pump house	LS	Min (0)
CO3	Samadhi/temple behind MES pump house	LS	Min (0)
CO4	Balmiki Garden maintained by CPWD behind Balmiki Temple	LS	7
CO5	Abandoned CPWD nursery near DCF office	LS	Min (0)
CO6	DJB's Talkatora Water Reservoir (reservoir & 12 buildings)	LS	2

Pocket D bounded by Upper Ridge road in East, Pusa road in North, Sir Ganga Ram Hospital Marg in West and Shankar road in South

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S. No.	Description	Area on map (cm ²)	Area in Ha. (approx.)
1	Gross area	3303	52
2	Allotments/encroachments		
D1	Playground Springdales School	166	26
D2	Playground Bal Bharti School		
D3	Springdales School		
D4	Bal Bharti School		
D5	St. Michaels School		
D6	DTEA Senior Sec. School		
D7	DAV Senior Sec. School		
D8	Ramjas School		
D9	Gas godown (IOC)		
D10	Janki Devi Mahavidyalaya		
D11	Bal Bharti School		
D12	Playground Bal Bharti School		
D13	MCD nursery		
D14	Sir Ganga Ram Hospital		
D15	Nanaksar Gurudwara		
DE1	Sant Bapu Asa Ram Ashram	LS	1
DE2	Green belt under occupation of Springdales School		
DE3	Shiv Mandir		
DE4	Approach road to Nanaksar Gurudwara		
3	Others		
DO1	DJB's Ridge Road Water Reservoir	LS	2
DO2	Pusa Road Service Station (HP Petrol pump)	LS	Min (0)
DO3	Strip of ridge between schools and road along Pusa road	LS	Min (0)
DO4	MCD park in front of Janki Devi Mahavidyalaya	LS	Included in D1-D15
DO5	Park in front of Sir Ganga Ram Hospital, authorized by MCD		
DO6	Road separating Springdales School & Bal Bharti School from their playgrounds	LS	Min (0)

e. Pocket E bounded by Upper Ridge road in East, Shankar road in North, New Rajender Nagar in West and Ramnath Vij marg in South

S. No.	Description	Area on map (cm ²)	Area in Ha. (approx.)
1	Gross area	638	100

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1827

2	Allotments/encroachments		
E1	J.D. Tytler School		6.
E2	Manavsthal School		
E3	Bapu Adarsh Vidyalaya		
E4	D.I. Khan Bharti School		
E5	Playground of D.I. Khan Bharti School		
3	Others		
EO1	MCD park on side of Manavsthal School including pump house of DJB	L6	Min (0)

f. Pocket F bounded by Upper Ridge road in East, Ramnath Vij marg in North, DDA area on West and Army area in South.

S. No.	Description	Area on map (cm ²)	Area in Ha. (approx.)
1	Gross area	600	94
2	Allotments/encroachments		
F1	Army Signal Regiment	384	60
3	Others		
FO1	DJB's Palam Reservoir (having 2 reservoirs and 4 buildings)	LS	2

g. Roads:- Five roads namely Upper Ridge road (Vandematram Marg), Simon Bolivar marg, Shankar road, Mandir lane and Ramnath Vij marg traverse through the Central Ridge. Whereas Simon Bolivar marg, part of Shankar road and Mandir lane i.e. on the eastern side of the Upper Ridge road is maintained by NDMC; the Upper Ridge road (Vandematram Marg), part of Shankar road and Ramnath Vij marg is maintained by MCD. Among these the Simon Bolivar marg and part of Shankar road, admeasuring 19.655 acres (about 8 ha) have been allotted to NDMC.

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

E.A. No. 39/2024

In

Original Application No. 58/2013

Sonya Ghosh

Applicant

Versus

Govt. of NCT of Delhi & Ors.

Respondent(s)

Date of hearing: 17.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr. Aayushman Aeron, Advocate in E.A No. 39/2024

Respondent: Ms. Suhasini Sen, Ms. Masooma Rizvi & Ms. Surabhi, Advs. for MoEF & CC
Mr. Gigi. C. George, Adv. with Mr. Raghubir Singh, ACP, Mehrauli & S.H.O. Maidan Garhi, Delhi Police
Ms. Jyoti Mendiratta, Adv. for PCCF**ORDER**

1. This Execution Application (EA) has been filed by the applicant seeking compliance of the order dated 15.01.2021 passed in OA No. 58/2013.

2. By order dated 15.01.2021, Tribunal had disposed of the OA along with connected matters concerning conservation and protection of Delhi Ridge which is an extension of Aravali Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other part of Delhi.

3. The tribunal took note of the urgent need to protect the ridge by finalizing the notification under Section 20 of the Indian Forest Act, 1927

for reserve forest and protection by appropriate measures. Tribunal, therefore, while disposing of the OA and connected matters by order dated 15.01.2021 had issued the following directions:-

“xxx.....xxx.....xxx

15. *We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.*
 16. *In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.*
 17. *We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.”*
4. In term of the above directions, Delhi Government through Chief Secretary, Delhi was required to ensure that requisite Notification under Section 20 of the Indian Forest Act,1927 is issued within three months in respect of area about which there is no controversy.

5. Response in this EA on behalf of respondents nos. 1 and 2 has been filed, summarizing the position as under:-

“7. That the Present Reply has been divided in the following parts:

a. PART I: STATUS OF NOTIFICATION UNDER SECTION 20 OF IFA, 1927.

b. PART II: STATUS OF BOUNDARY WALL CONSTRUCTION/FENCING TO PROTECT RIDGE FOREST LAND.

C. PART III: STATUS OF ENCROACHMENT REMOVAL FROM THE FOREST LAND IN THE NCT OF DELHI”.

6. It is not in dispute that so far as part one is concerned that relates to undisputed portion of the ridge has been filed by respondent nos. 1 and 2.

7. It is not in dispute that the order dated 15.01.2021 of the Tribunal to finalise the notification under Section 20 of the Forest Act, 1927 in respect of the undisputed portion of the ridge has not been complied with. The order was passed by the Tribunal more than four years back, and the ridge in question acts as the green lungs of Delhi and has an active role in maintaining the air quality in Delhi. Thus, compliance with the order within time would have contributed to improvement of air quality in Delhi, yet the order has not been complied with and no clear reasons are given by GNCTD in its affidavit for non-compliance of the order. Counsel appearing for the GNCTD also submits that she has no instruction in this regard.

8. NGT Act 2010 provides for requisite action that may be taken to ensure compliance with the order of the Tribunal. Relevant provisions of the Act in this regard are quoted below:-

“Section 26. Penalty for failure to comply with orders of Tribunal.

(1) Whoever, fails to comply with any order or award or decision of the Tribunal under this Act, he shall be punishable with imprisonment for a term which may extend to three years, or with fine which may extend to ten crore rupees, or with both and in case the failure or contravention continues, with additional fine which may extend to twentyfive thousand rupees for every day during which such failure or contravention continues after conviction for the first such failure or contravention:

Provided that in case a company fails to comply with any order or award or a decision of the Tribunal under this Act, such company shall be punishable with fine which may extend to twenty-five crore rupees, and in case the failure or contravention continues, with additional fine which may extend to one lakh rupees for every day during which such failure or contravention continues after conviction for the first such failure or contravention.

(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974) every offence under this Act shall be deemed to be non-cognizable within the meaning of the said Code.

28. Offences by Government Department.

(1) Where any Department of the Government fails to comply with any order or award or decision of the Tribunal under this Act, the Head of the Department shall be deemed to be guilty of such failure and shall be liable to be proceeded against for having committed an offence under this Act and punished accordingly:

Provided that nothing contained in this section shall render such Head of the Department liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of any officer, other than the Head of the Department, such officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.”

9. Thus, we give two weeks to respondent no. 1 to file a fresh affidavit and explain why action be not initiated against concerned authorities/officers of respondent no. 1 in terms of the provisions of NGT Act, 2010.

10. List on 09.04.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

February 17, 2025
E.A. No. 39/2024
In Original Application No. 58/2013
JG..

Item No. 05 to 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITH

Original Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITH

Original Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITH

M.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr.
Aagney Sail, Advocate in O.A. No. 58/2013
Ms. Meera Gopal, Advocate in O.A. No. 116/2015

Respondent: Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi
Mr. Kush Sharma, Advocate for DDA
Ms. Puja Kalra, Advocate for North MCD

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.

2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

"No. F.10(42)-1/PA/DCF/93/2012-17(1) – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government, or over which government has proprietary rights in:

I	Northern Ridge in National Capital Territory of Delhi, surrounded on	North by Jubilee Hall, Government Petrol Pump. South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. East by Mall Road, Rajpur Road, Behind MCD Office.
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		<p>West by Ice Factory, Malka Ganj, Dhobighat, and University Road</p> <p>(Approximate area 87 ha.)</p>
II	<p>Central Ridge in NCT of Delhi, Surrounded on</p>	<p>North by Link Road along Institutional area.</p> <p>South by Dhaula Kuan, Military Farm, Sardar Patel Marg.</p> <p>East by Mandir Marg, Institutional area and Willingdon Crecent.</p> <p>West by Inderpuri Road and Naraina Industrial area</p> <p>(Approximately area 864 ha.)</p>
III	<p>South Central Ridge in NCT of Delhi, Surrounded on</p>	<p>North by Qutab Institutional area.</p> <p>South by Vasant Kunj, Kishan Ganj.</p> <p>East by Aurobindo Marg, Nazarika Bagh.</p> <p>West by Jawahar Lal University Road, Vasant Kunj, Mehrauli</p> <p>Approximately area 626 ha.)</p>
IV	<p>Southern Ridge in NCT of Delhi surrounded on</p>	<p>North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.</p> <p>South by State of Haryana.</p> <p>East by Surajkund Road and State of Haryana.</p> <p>West by State of Haryana, Eastern Boundary of Rajokari, Eastern</p>

		<p><i>Boundary of Malikpur, Kohli & Rangpuri</i></p> <p>Approximately area 6200 ha.)</p>
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No. F.10(42)-I/PA/DCF/93/2018-23(ii). – In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.”

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon’ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for ‘Reserved Forest’ of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon’ble Supreme Court is as follows:-

“Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 *M.C. Mehta V/s Union of India & Others* in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in “Ridge” may be excluded from vesting in Gaon Sabha u/s 154 of the

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	Name of Village	Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.
I	II	III (Bigha-Biswa)
1	Nebsarai	466-10
2	Chatterpur	225-10
3	Maidangarhi	4263-02
4	Dera Mandi	9412-05
5	Asola	8387-06
6	Pulpehlad	99-04
7	Devli	5175-06
8	Rangpuri	1365-05
9	Ayanagar	4121-02
10	Rajokri	3106-01
11	Bhatti	11101-19
12	Ghitorni	732-14
13	Saidulazab	65-19
14	Jonapur	1979-13
	Total in Bighas	50,480-16
	Or	
	Total in Acres	10517.10

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrian path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

		Bighas-Biswas
“5. ENCROACHMENTS	<i>(Bighas-Biswas)</i>	4,684-17
5.1	Ayanagar Village <i>Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)</i>	172-00
5.2	Chhattarpur Village <i>Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)</i>	253-08
5.3	Neb Sarai Village <i>Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)</i>	264-09
5.4	Shahoorpur Village <i>Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)</i>	238-03
5.5	Devli Village <i>Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)</i>	452-14
5.6	Asola Village <i>Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)</i> <i>Encroachment of 869-00 removed (Pg. 1657)</i>	675-00
5.7	Bhati Village <i>Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)</i> <i>Encroachment of 1,486-00 removed (Pg. 1657-1661)</i>	477-14
5.8	Maidangarhi Village <i>Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)</i>	79-03
5.9	Saidulajab Village <i>Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)</i>	109-04
5.10	Satbari Village <i>Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)</i>	181-17
5.11	Jaunapur Village <i>Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)</i>	287-05
5.12	Dera Mandi Village <i>Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)</i>	399-8.5
5.13	Tughlakabad Village <i>Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)</i>	403-02
5.14	Pulpehladpur Village <i>Ridge Area 680-18 AnnexureR23 (Pg.1644)</i> <i>Encroachment of 8-00 removed (Pg. 1661)</i>	246-03

5.15	Rajokari Village <i>Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)</i> <i>Encroachment of 1-18 removed (Pg. 1661)</i>	-	214-02
5.16	Rangpuri Village <i>Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)</i> <i>Encroachment of 9-18 removed (Pg. 1661)</i>	-	246-01
5.17	Mahipalpur Village <i>Ridge Area 92-03 AnnexureR26 (Pg.1656)</i>	-	17-04
5.18	Ghitorni Village <i>Ridge Area 732-14</i>	-	NIL
5.19	Rajpur Khurd Village <i>Ridge Area 60-09</i>	-	NIL”

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd.*, (2016) 13 SCC 561, at page 576, para 22 as follows :

“.....non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court. However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court.”

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FOREST (SOUTH)
SOUTH FOREST DIVISION, NEAR DR. KARNI SINGH SHOOTING RANGE,
TUGHLAKABAD, NEW DELHI-110044

F. No. 31/DCF(S)/Notification/IFA-Sec20/2020-21/ 13976-82

Dated: 26/10/21

To,

The VC-DDA
Delhi Development Authority
Vikas Sadan, INA
New Delhi- 110023.

Sub: Regarding the details and any objections arising in reference to the Phase - I Notification under Section 20 of Land Allotted to DDA of South Central Ridge.

Ref: F. No. 31/DCF(S)/Notification/IFA-Sec20/2020-21/10713 - 18 dated 11/02/2021.
F. No. 31/DCF(S)/Notification/IFA-Sec20/2020-21/14110-14 dated 09/03/2021.
F. No. 31/DCF(S)/Notification/IFA-Sec20/2020-21/5544-47 dated 02/07/2021

Sir,

Kindly refer to above mentioned reference with regard to the Notification of 1st Phase under section 20 of Indian Forest Act, 1927, of the land allotted to DDA in South Central Ridge.

This is the second and final reminder regarding the subjected cited above.

As per the order dated 15.01.2021 of Hon'ble NGT in the OA no. 58/2013 in the matter of Sonya ghosh vs GNCTD wherein,

"We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalize the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board".

2

Q. D.

Hon'ble NGT has directed Government of NCT of Delhi to notify all the Forest/Ridge land under Section 20 of Indian Forest Act, 1927. In compliance of this order Forest Department is preparing Draft Notification for 1st Phase under Section 20 of Indian Forest Act, 1927 for South Central Ridge.

Therefore, this is the second and final reminder regarding the subjected cited above. If there is any objections/comments arising regarding the above cited matter, the same shall be intimated within 7 days or else it will be assumed that DDA has no objections and Forest Department will move ahead with the Final Notification for above mentioned area in South Central Ridge under Section 20 of Indian Forest Act, 1927.

Yours faithfully,


DY. CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION

Copy to:

1. OSD to The Chief Secretary, GNCTD, Delhi Secretariat, I.P. Estate, New Delhi-110002, for kind information.
2. The Principal Secretary (E&F), 6th Floor, Delhi Secretariat, I.P. Estate, New Delhi-110002, for kind information.
3. The Divisional Commissioner, Office of the Divisional Commissioner, Revenue Department, Government of N.C.T. Of Delhi. 5, Sham Nath Marg, New Delhi- 110054, for kind information.
4. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Chief Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
6. The District magistrate, South District, MB Road, Saket, New Delhi-110017, for kind information.


DY. CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION

90/92 of 149

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GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FOREST (SOUTH)
SOUTH FOREST DIVISION, NEAR DR. KARNI SINGH SHOOTING RANGE,
TUGILAKABAD, NEW DELHI-110044

F. No. 31/DCF(S)/Notification/IFA-Sec20/2020-21/10719-18

Dated: 11/2/2021

To,
The VC-DDA
Delhi Development Authority
Vikas Sadan, INA
New Delhi- 110023.

Sub: Regarding the details required of Land Allotted to DDA of South Central Ridge.

Sir,

Kindly Refer to the order of Hon'ble NGT in the OA no. 58/2013 in the matter of Sonya ghosh vs GNCTD dated 15.01.2021 wherein following directions have been given :-

"We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalize the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board".

As per records available with the Forest Department, land allotted to DDA is enclosed herewith. The notification of 1994 is also enclosed for your reference.

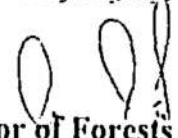
Therefore, for compliance of the above order, it is requested to kindly provide following details regarding the South Central Ridge:-

1. All khasra nos. of total area allotted as per enclosures.
2. Geo-coordinates of all corners of total area allotted to your department.

- 3. Encroachment details, if any in alloted 1847 area.
- 4. Litigations, if any, in the area of South Central Ridge allotted to your department.

It is further requested to kindly submit above details within a week so that the process of Notification under section 20 of Indian Forest Act, 1927 can be start at the earliest.

Yours faithfully,

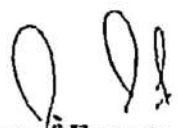


**Dy. Conservator of Forests
South Forest Division**

Encl. as above: List of allotment and Notification 1994.

Copy to:

1. OSD to The Chief Secretary, GNCTD, Delhi Secretariat, I.P. Estate, New Delhi-110002, for kind information.
2. The Principal Secretary (E&F), 6th Floor, Delhi Secretariat, I.P. Estate, New Delhi-110002, for kind information.
3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The Chief Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The District magistrate, South District, MB Road, Saket, New Delhi-110017, for kind information.



**Dy. Conservator of Forests
South Forest Division**

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Reminder- 1

GOVT OF NCT OF DELHI
 DEPARTMENT OF FOREST AND WILDLIFE
 OFFICE OF THE DY. CONSERVATOR OF FOREST (SOUTH)
 SOUTH FOREST DIVISION, NEAR DR. KARNI SINGH SHOOTING RANGE,
TUGHLAKABAD, NEW DELHI-110043

F. No. 31/DCF(S)/Notification/IFA-Sec20/2020-21/ 14/10-14

Dated: 9/3/21

To,

The VC-DDA
 Delhi Development Authority
 Vikas Sadan, INA
 New Delhi- 110023.


Sub: Regarding the details required of Land Allotted to DDA of South Central Ridge.

Ref: F. No. 31/DCF(S)/Notification/IFA-Sec20/2020-21/10713 – 18 dated 11/02/2021.

Sir,

This is a request to kindly provide the details of Forest Land in South Central Ridge mentioned in the letter mentioned in above reference as early as possible so that the process of Notification of Forest land under section 20 of Indian Forest Act, 1927 can be start at the earliest.

Yours faithfully,


 Dy. Conservator of Forests
 South Forest Division

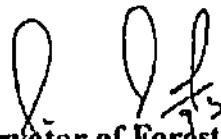
Copy to:

1. OSD to The Chief Secretary, GNCTD, Delhi Secretariat, I.P. Estate, New Delhi-110002, for kind information.
2. The Principal Secretary (E&F), 6th Floor, Delhi Secretariat, I.P. Estate, New Delhi-110002, for kind information.
3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

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4. The Chief Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The District magistrate, South District, MB Road, Saket, New Delhi-110017, for kind information.



**Dy. Conservator of Forests
South Forest Division**

ISHWAR SINGH, IFS
Chief Conservator of Forests/Head
of Department



GOVT. OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2nd FLOOR 'A' BLOCK, VIKAS BHAWAN,
I.P. ESTATE, NEW DELHI-110002
TEL. . +91 (0)23370679
Fax : +91 (0)23378513

D.O. No F.41(DCF(S))Land/SCR/20-21/111
Dated 30th March 2021

Dear Sh. Anurag Jain,

Kindly Refer to the order of Hon'ble NGT in the OA no. 58/2013 in the matter of Sonya ghosh vs GNCTD dated 15.01.2021 wherein it is stated that:

"We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalize the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board".

As per records available with the Forest Department, land allotted to various agencies is enclosed herewith. The notification of 1994 is also enclosed for your reference.

For compliance of the above order, it is requested to kindly provide following details regarding the South Central Ridge: -

1. All khasra nos. of total area allotted as per enclosures.
2. Geo-coordinates of all corners of total area allotted to DDA.
3. Encroachment details, if any in the allotted area.
4. Litigations, if any, in the area of Central Ridge allotted to DDA.
5. List of pending cases before Forest Settlement Officer.
6. List of cases settled by the Forest Settlement Officer.

Kindly submit above details within a week so that the process of Notification under section 20 of Indian Forest Act, 1927 may be initiated at the earliest.

With warm regards

Yours sincerely
(Signature)
(Ishwar Singh)

To
Sh. Anurag Jain, IAS
Vice Chairman
Delhi Development Authority
Vikas Sadan, I.N.A.
New Delhi-110023

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Reminder

**GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FOREST (SOUTH)
SOUTH FOREST DIVISION, NEAR DR. KARNI SINGH SHOOTING RANGE,
TUGHLAKABAD, NEW DELHI-110044**

F. No. 31/DCF(S)/Notification/IFA-Sec20/2020-21/ 14692-96

Dated: 14/2/24

To,

The VC-DDA
Delhi Development Authority
Vikas Sadan, INA
New Delhi- 110023.

Sub: Regarding khasra details of South Central Ridge required for completion of Notification under Section 20 of Indian Forest Act, 1927.

Sir,

Your kind attention is drawn towards the land falling in South Central Ridge admeasuring 626 ha which is declared as Reserve Forest vide Notification no. F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994. As per the order dated 15.01.2021 of Hon'ble NGT in the OA no. 58/2013 in the matter of Sonya Ghosh vs Govt. NCT of Delhi, directions were given to the Department of Forests and Wildlife, Govt. of NCT of Delhi to complete the Notification process of South Central Ridge under section 20 of Indian Forest Act, 1927.

In light of the above, a letter dated 16.11.2023 was sent to you for providing khasra details of land falling in South Central Ridge with Geo-coordinates.

Also, in a pending court case in the Hon'ble High Court of Delhi in case no. W.P.(C) 9965/2016, cm appl. 27478/2017, cm appl. 29901/2017 titled as Devinder versus The Lt. governor & ors there are directions vide order dated 08.11.2023 to Chief Secretary, Govt. of NCT of Delhi to complete the Notification process within 2 weeks. The order dated 08.11.2023 states that,

"The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.

Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under Contempt of Courts Act, 1971.

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As a last and final opportunity a period of two weeks are granted to comply with the order dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing".

Hence, it may be considered as final opportunity to provide the khasra details of land falling in South Central Ridge with Geo-coordinates and also convey suitable time for joint inspection in the said area so that the process of Notification under section 20 of Indian Forest Act, 1927 can be completed. The following officials of Forest Department may be contacted for liaisoning of joint inspection:-

1. Sh. Bakshinder Pal Singh, Range Officer, South Forest Division, MB- 7087501591.
2. Sh. Tajuddin, Deputy Range Officer (AB), South Forest Division, MB - 9718155798.

Yours faithfully,


**DY. CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION**

Copy to:

1. The Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Chief Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The District Magistrate, South District, MB Road, Saket, New Delhi-110017, for kind information.


**DY. CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION**

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GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

No. F. 66/DCF(S)/Land/Misc./2022-23/ 1138-40

Dated: 14/5/24

To,

The Vice Chairman,
Delhi Development Authority,
B- Block, 1st Floor, Vikas Sadan,
New Delhi-110073

Sub: Scheduling of Joint Inspection of Land under possession of DDA in South Central Ridge in compliance of the agenda no. 2B of the 9th Minutes of Meeting of the Oversight Committee Meeting-reg.

Ref: 1. Minutes of meeting of 9th Oversight Committee circulated by Department of Forests and Wildlife, Govt. of NCT of Delhi dated 13.03.2024 (copy enclosed).
2. Letter dated 11.05.2024 received from Ministry of Environment, Forests and Climate Change, Govt. of India regarding submission of Action Taken Report of the 9th Minutes of Meeting of the Oversight Committee meeting (copy enclosed).

Sir,

Kind attention is drawn towards the agenda no. 2 (C) of the Minutes of meeting of 9th Oversight Committee meeting held under the chairmanship of DG Forest & SS on 14.11.2023 and circulated by Department of Forests and Wildlife, Govt. of NCT of Delhi dated 13.03.2024, which states that, -

"It was noted by the Committee in its 7 meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhinyam 1980, were recorded in the South Central Ridge (626 haj, which had been under the management control of the Delhi Development Authority (DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land-owning agency must ensure that no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhinyam 1980. In case any violation of any provision of any of these two Acts is made/found, appropriate action should be initiated by the DoFW, GNCTD as per the extant relevant Acts and Rules."

ac

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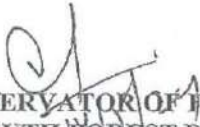
In this regard, it is requested to kindly direct concerned official to fix a schedule for joint inspection along with forest officials over the areas of violation committed in South Central Ridge so that a comprehensive report of violations may be submitted before DG Forest & SS in compliance to the agenda no. 2 (B) of 9th Oversight Committee meeting held under the chairmanship of DG Forest & SS on 14.11.2023.

Also, kindly designate a Nodal Officer for liasioning with Forest Officials for above mentioned inspection.

Sh. Bakshinder Pal Singh, Range Officer, South Forest Division, Mb - 7087501591 is been designated as Nodal Officer from Forest Department for the said inspection.

Also, DDA should install warning and informatory boards inside the boundaries of South Central Ridge at various locations which contains that **South Central Ridge is a Reserve Forest under section 4 of Indian Forest Act, 1927 and any type of non-forestry activity is prohibited under section 2 of Forest (Conservation) Act, 1980. The violators will be strictly prosecuted under relevant sections of Forest Conservation Act, 1980 and Indian Forest Act, 1927.**

Yours faithfully,


DY. CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION

Copy to:

1. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A - Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information (through email).
2. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information (through email).


DY. CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION

Reminder - I



GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

No. F. 66/DCF(S)/Land/Misc./2022-23/ 2272-75

Dated: 25/06/24

To,

The Commissioner (Land Management)
 Delhi Development Authority
 Vikas Sadan, INA, New Delhi-110023.

Sub: Scheduling of Joint Inspection of Land under possession of DDA in South Central Ridge in compliance of the agenda no. 2B of the 9th Minutes of Meeting of the Oversight Committee Meeting-reg.

Ref: 1. Minutes of meeting of 9th Oversight Committee circulated by Department of Forests and Wildlife, Govt. of NCT of Delhi dated 13.03.2024 (copy enclosed).
 2. Letter dated 11.05.2024 received from Ministry of Environment, Forests and Climate Change, Govt. of India regarding submission of Action Taken Report of the 9th Minutes of Meeting of the Oversight Committee meeting (copy enclosed).

Sir,

Kind attention is drawn towards the agenda no. 2 (C) of the Minutes of meeting of 9th Oversight Committee meeting held under the chairmanship of DG Forest & SS on 14.11.2023 and circulated by Department of Forests and Wildlife, Govt. of NCT of Delhi dated 13.03.2024, which states that, -

"It was noted by the Committee in its 7 meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (626 haj, which had been under the management control of the Delhi Development Authority (DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land-owning agency must ensure that no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts is made/found, appropriate action should be initiated by the DoFW, GNCTD as per the extant relevant Acts and Rules."

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In this regard, it is again requested to kindly direct concerned official to fix a schedule for joint inspection along with forest officials over the areas of violation committed in South Central Ridge so that a comprehensive report of violations may be submitted before DG Forest & SS in compliance to the agenda no. 2 (B) of 9th Oversight Committee meeting held under the chairmanship of DG Forest & SS on 14.11.2023.

Also, kindly designate a Nodal Officer for liasioning with Forest Officials for above mentioned inspection.

Sh. Bakshinder Pal Singh, Range Officer, South Forest Division, Mb - 7087501591 is been designated as Nodal Officer from Forest Department for the said inspection.

Also, DDA should install warning and informatory boards inside the boundaries of South Central Ridge at various locations which contains that **South Central Ridge is a Reserve Forest under section 4 of Indian Forest Act, 1927 and any type of non-forestry activity is prohibited under section 2 of Forest (Conservation) Act, 1980. The violators will be strictly prosecuted under relevant sections of Forest Conservation Act, 1980 and Indian Forest Act, 1927.**

Yours faithfully,


DY. CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION

Copy to:

1. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073, for kind information.
2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information (through email).
3. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information (through email).


DY. CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION

Urgent Matter



**GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DEPUTY CONSERVATOR OF FOREST (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI-110044**

No. F.01/DCF(S)/Land/FO/2020-21/ 2434-37

Dated: 27/06/24

To,

The Commissioner (Land Management)
Delhi Development Authority
Vikas Sadan, INA, New Delhi-110023.

Sub: Regarding explanation sought from the concerned official of DDA with respect to the for the offences and violation of FCA, occurred in South Central Ridge on the location/land in question provided on map.

Sir,

An inspection based on complaint was carried out on 29.05.2024 by officials of Department of Forests and Wildlife, Govt. of NCT of Delhi in Mehrauli Archeological Park falling in South Central Ridge area within the jurisdiction of South Forest Division. During inspection it is found that:-

1. It has been found during inspection and as observed by Google Earth images in Mehrauli Archeological Park near Balban Tomb and Jamali Kamali which are archeological sites falling inside South Central Ridge that tree offence has been committed.
2. Clearance of forest area which is non-forestry activity has been under taken in Ridge Area.

As per records available in this office, the Mehrauli Archeological Park falling within South Central Ridge is maintained, managed and possessed by DDA. Therefore, it is essential to give an explanation with respect to the offences committed under the provisions of FCA, 1980 that why action under relevant sections of FCA, 1980 may not be initiated.

The matter may be taken seriously in the interest of conservation of Ridge and protection of Government land and the reply may be submitted within one week of receiving of this letter.

Yours faithfully,

Dy. Conservator of Forests (South)
South Forest Division

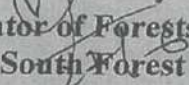
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Copy to:-

1. PA to Chief Conservator of Forests (A)/Nodal Officer (FCA), Department of Forest & Wildlife, GNCTD for kind information (through email).
2. PA to Conservator of Forests, Department of Forest & Wildlife, GNCTD for kind information (through email).
3. The Principal Commissioner (Horticulture), Delhi Development Authority, Vikas Sadan, INA, New Delhi-110023, for kind information and necessary action.


Dy. Conservator of Forests (South)
South Forest Division

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GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 14 (101)/HQ/DCF(S)/Land SEC 20/SCR/2022-23/PT-1/ 8/47 -49

Dated: 17/01/25

To,

Director (LM) South Zone
DDA, C-Block, Ground Floor
Vikas Sadan, INA
New Delhi 110023

Sub: Regarding clarification needed on the comments received through email dated 13.09.2024 and 27.12.2024 in which various khasras of 6 villages falling in South Central Ridge are proposed for final Notification.

With respect to the comments received through email dated 13.09.2024 and 27.12.2024 in which various khasras of 6 villages falling in South Central Ridge are proposed for Final Notification, some clarification is needed.

As per the order dated 15.01.2021 of Hon'ble NGT in O.A 58/2013 in the matter of Sonya Ghosh Vs GNCTD, the Govt. of NCT of Delhi is directed to complete the final notification for all forest/Ridge land in Delhi.

At present the following area as mentioned in the below list is falling within the boundaries of South Central Ridge which is a proposed reserve forest as per Notification no. F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 (as per boundary description) which states that *"in pursuance of the provisions of section 4 of Indian Forest Act, 1927 (Act no. 16 of 1927) the Lt. Governor of National Capital Territory of Delhi hereby declares the lands.....*

all forest lands and waste lands which is a property of the Government or over which Government has proprietary right."

Therefore, any claims over these lands might be settled as per the provisions the powers conferred to Forest Settlement Officer under relevant sections of Indian Forest Act, 1927.

Also, Forest Settlement officer has commented in this regard that there are no cases for right settlements pending in the 7 villages namely Ladosarai, Masoodpur, Mehrauli, Ladhasarai, Katwaria Sarai, Ber Sarai and Adheini falling in the boundaries of South Central Ridge.

Further, it is to mention that out of the total area of 626 ha proposed for notification khasra wise, the following khasra nos. comprising an area of 115 ha approximately on which observations have been made in email dated 13.09.2024 and 27.12.2024 are enlisted below:-

Village Name	Khasra no.	1860 Area	Whether Comments for exclusion received (yes/no)	Remarks
Village - Ladosarai				
Ladosarai	1			
	5			
	7			
	8			
	9			
	10			
	11			
	12			
	14			
	18	2-15	Yes	
	19			
	21			
	22			
	23			
	24			
	25			
	26	11-0	Yes	
	28	2-2	Yes	
	29	4-13	Yes	
	30			
31				
34	1-19	Yes		

	35	1861 1861	Yes	
	37	1-17	Yes	
	38	0-13	Yes	
	40	5-16	Yes	
	41	11-18	Yes	
	42	9-14	Yes	
	43	4-13	Yes	
	44	3-0	Yes	
	45	2-0	Yes	
	46	2-2	Yes	
	47	12-2	Yes	
	51	0-9	Yes	
	52	1-12	Yes	
	53	4-4	Yes	
	54	6-5	Yes	
	55	1-3	Yes	
	58	6-9	Yes	
	59	5-18	Yes	
	60	0-8	Yes	
	61	9-5	Yes	
	62	7-18	Yes	
	63	0-6	Yes	
	64	5-13	Yes	
	65	6-5	Yes	
	66	12-14	Yes	

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141	4-1	Yes	
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144	32-5	Yes	
147	1-2	Yes	
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194	1-1	Yes	
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198	2-0	Yes	
201			
408	4-6	Yes	
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105/2			
106/1			
106/2			
195/1			
195/2			
26/2			
3//1			
3//2			
48/1			
48/2			
48/3			
547/94			
548/94			
549/101			
550/101			
551/101/1			
554/1			
554/2			
555/1			
555/2			
556/1			
563/1			
585/564			
587/563_65/0			

	587/63_64_65/0	1866		
	6//1			
	6//2			
	615/79			
	616/79			
	617/110			
	618/110/3			
	619/110/1			
	620/110			
	621/111			
	623/112			
	624/115			
	625/115/1			
	664/69_70			
	681/140			
	682/140			
	687/199			
	688/199			
	689/199			
	690/199			
Village - Masoodpur				
Masoodpur	19	10-10	Yes	
Village - Ladha Sarai				
Ladha Sarai	19			
	98	0-7	Yes	

	160	1867		
	161			
	162	13-6	Yes	
	163	13-6	Yes	
	164	14-5	Yes	
	165	1-13	Yes	
	166	46-9	Yes	
	167	24-11	Yes	
	168	1-3	Yes	
	169	4-5	Yes	
	170	8-11	Yes	
	171	12-9	Yes	
	172	30-15	Yes	
	173	5-10	Yes	
	174	2-17	Yes	
	175	2-17	Yes	
	176	6-3	Yes	
	177	11-4	Yes	
	178	4-1	Yes	
	179	9-9	Yes	
	180	9-7	Yes	
	181	1-2	Yes	
	182	5-9	Yes	
	183	5-8	Yes	
	184	24-00	Yes	
	185	1-14	Yes	

	186	1868 1868	Yes	
	188	1-10	Yes	
	189	2-16	Yes	
	191	4-14	Yes	
	192	6-18	Yes	
	193	4-6	Yes	
	194	0-19	Yes	
	195	0-13	Yes	
	196	6-13	Yes	
	197	7-10	Yes	
	198			
	199			
	200	8-14	Yes	
	201	5-3	Yes	
	202	5-16	Yes	
	203	1-13	Yes	
	204	1-9	Yes	
	205	3-8	Yes	
	206	3-19	Yes	
	207	1-3	Yes	
	208			
	209	28-10	Yes	
	210	8-2	Yes	
	211	2-10	Yes	
	212	1-13	Yes	
	213	4-3	Yes	

	214	1869 1869	Yes	
	215	25-17	Yes	
	216	27-8	Yes	
	217	32-18	Yes	
	218	0-19	Yes	
	219			
	223			
	225	6-5	Yes	
	227	6-7	Yes	
	228			
	276			
	279			
	280	1-14	Yes	
	283			
	284			
	285	12-10	Yes	
	286	2-1	Yes	
	287	7-00	Yes	
	288	2-5	Yes	
	295	15-7	Yes	
	296	1-5	Yes	
	297	1-5	Yes	
	299	1-12	Yes	
	300	31-7	Yes	
	301	8-4	Yes	
	302			

	304	1870	Yes	
	305			
	368/220			
	369/220			
	435/221			
Village – Katwaria Sarai				
Katwaria Sarai	24			
	72	14-17	Yes	
	74	5-2	Yes	
	89	4-7	Yes	
	90	4-19	Yes	
	91	0-10	Yes	
	92	7-11	Yes	
	188			
	189	4-7	Yes	
	190	4-17	Yes	
	191	7-17	Yes	
	192	6-14	Yes	
	193	1-0	Yes	
	195	4-11	Yes	
	197	3-3	Yes	
	198	7-15	Yes	
	199	4-2	Yes	
	200	3-19	Yes	
	201	10-9	Yes	
202	3-4	Yes		

	203	1871	Yes	
	204	3-18	Yes	
	205	2-19	Yes	
	206	4-3	Yes	
	207	4-13	Yes	
	208	5-19	Yes	
	209	1-14	Yes	
	210	1-14	Yes	
	212	3-12	Yes	
	213	3-3	Yes	
	214	1-14	Yes	
	215	2-9	Yes	
	218	2-19	Yes	
	219	5-8	Yes	
	220	2-3	Yes	
	221	2-7	Yes	
	222	0-17	Yes	
	223	7-10	Yes	
	224	2-7	Yes	
	225	2-1	Yes	
	227	1-9	Yes	
	228	9-6	Yes	
	229			
	234	4-8	Yes	
	235	5-16	Yes	
	236	11-12	Yes	

	236	1872		
	244	3-4	Yes	
	245	7-6	Yes	
	247	2-18	Yes	
	248	6-12	Yes	
	249	1-5	Yes	
	250	7-9	Yes	
	251	2-1	Yes	
	252	5-3	Yes	
	253	3-5	Yes	
	257	5-15	Yes	
	258	6-9	Yes	
	260	136-17	Yes	
	262	29-19	Yes	
	263			
	264	9-11	Yes	
	265	29-31	Yes	
	266	59-3	Yes	
Village - Bersarai				
Bersarai	6	63-15	Yes	
	34			
	35			
	37	14-7	Yes	
	38	7-15	Yes	
	39	6-19	Yes	
	42	9-15	Yes	

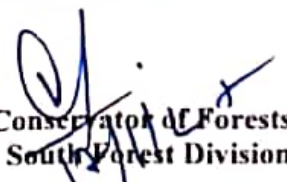
	43	1973	Yes	
	44			
	45	15-15	Yes	
	47			
	240			
	246			
Village - Adchini				
Adchini	7			
	21	1-2	Yes	
	22			
	25	1-8	Yes	
	41	2-18	Yes	
	43	2-8	Yes	
	45	0-12	Yes	
	46			
	47			
	48			
	52	7-16	Yes	
	53	0-13	Yes	
	54	1-18	Yes	
	55			
	56	1-9	Yes	
	57	1-9	Yes	
	58			
	64	11-9	Yes	
	65			

	66	1874	Yes	
	67	3-14	Yes	
	68	0-12	Yes	
	69	6-14	Yes	
	70	4-15	Yes	
	71	11-10	Yes	
	72	3-18	Yes	
	73			
	75			
	97			
	99	74-1	Yes	
	100	0-6	Yes	
	101	15-4	Yes	
	102	2-5	Yes	
	103	4-3	Yes	
	104	5-4	Yes	
	105			
	106	9-7	Yes	
	107	4-1	Yes	
	108	3-14	Yes	
	109	3-1	Yes	
	110			
	111			
	112	9-7	Yes	
	114	3-6	Yes	
	115			

116	1875		
117			
119			
120	4-12	Yes	
121			
122			
124	1-11	Yes	
125			
126	3-12	Yes	
127			
129	1-2	Yes	
130	2-3	Yes	
131	5-14	Yes	
132	4-1	Yes	
133	3-5	Yes	
134	6-9	Yes	
135	5-8	Yes	
136			
137			
138	0-10	Yes	
139			
140	8-13	Yes	
141			
142			
143			
144			

145	1876		
146			
147			
149			
150			
151			
152			
162			
164	2-19	Yes	
166			
167	1-12	Yes	
168	9-10	Yes	
169	11-4	Yes	
170	7-10	Yes	
171			
172	31-19	Yes	
173	2-3	Yes	
174	41-10	Yes	
998			
49-51			

It is further requested that, if you have any comments with the above observations made by undersigned with respect to your email dated 13.09.2024 and 27.12.2024 same may sent to undersigned within a time frame of 15 days so as to proceed further with notification process failing which it will be presumed that there is nothing to say at your end. Also, kindly provide khasra details of other khasra nos. as mentioned in the list given above so as the same can be added in draft notification.


Dy. Conservator of Forests
South Forest Division

1877

Copy to:

1. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. Dy. Director, LM, South Zone, DDA, CBlock, Ground Floor, Vikas Sadan, INA, New Delhi- 110023


Dy. Conservator of Forests
South Forest Division
17/11/25

1878
ANNEXURE - VI**MOST IMMEDIATE
OUT TODAY
HON'BLE HIGH COURT MATTER****No. F. 181/NFD/Notification/Land/2015-16/4501-4503
GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FOREST
NORTH FOREST DIVISION, KAMLA NEHRU RIDGE,
DELHI-110007, (Ph.:- 011 - 23853561)**

Dated: 26.11.2024

To,

The Director (Land)
Delhi Development Authority
1st Floor, A-Block,
Vikas Sadan, New Delhi -110023

Sub: Final Notification of Northern Ridge under section 20 of the Indian Forest Act, 1927 -reg.**Ref: Hon'ble High Court Order dt 08.11.2023, in the matter of W.P (C) 9965/2016, CM APPL. 27478/2017, CM APPL 29901/2017**

Sir,

This is to inform you that Northern Ridge was notified under section 4 of The Indian Forest Act, 1927 vide Gazette Notification No. F. 10(42)-I/PA/DCF/93/2012 dated 24th May, 1994 (copy enclosed). Further, as per the order of Hon'ble NGT dated 15.01.2021 in the matter of Sonya Ghosh vs. Govt. of NCT of Delhi, O.A. No. 58/ 2013, it was directed that "the final notification has to be processed u/s 20 of The Indian Forest Act, 1927 of the area where there is no controversy/litigation".

Further, an order dated dt 08.11.2023, in the matter of W.P (C) 9965/2016, CM APPL. 27478/2017, CM APPL 29901/2017 has been issued by Hon'ble High Court wherein High Court has directed to finalize the process of Notification within 2 weeks from the date of order and given as last & final opportunity for the same. In case of failure of finalization of process of Notification the Chief Secretary will be in contempt of order dt 15.01.2021 passed by the Hon'ble NGT.

Accordingly, a draft notification with Khasra nos. was processed for Phase -I Notification of the area (123.57 ha) that is encroachment free, litigation free and having

olc

1879

no cases of settlement of rights/concessions before FSO/Appellate Authority as per the records received from revenue department and GSDL. Further, the same was sent to Revenue Department for seeking their necessary comments and it was suggested by Revenue Department to notify the area as per the geo-coordinates. Accordingly a draft Notification is also prepared as per the geo-coordinates.

Since, the maximum area of Northern Ridge is in possession of DDA & maintained by DDA. The Draft Notifications along with the details of Geo-coordinates, maps & blocks and another Notification as per the Khasra Nos along with maps showing Khasra details are enclosed here with.

Further, you are requested to give necessary comments/concurrence on the draft Notifications under Section -20, of the Indian Forest Act as "Reserve Forest" along with the request to demarcate the above said land on urgent basis.

Non-compliance of orders of Hon'ble High Court and Hon'ble National Green Tribunal may amount to contempt of orders of Hon'ble High Court and Hon'ble NGT.

Matter may be treated as **Most Urgent**.

Yours Faithfully

Encl. as above


Dy. Conservator of Forests
Central Forest Division

Copy to:

1. Ps to The Principal Chief Conservator of Forests/HOD, Department of Forests & Wildlife, GNCTD, IInd Floor, A - Block, Vikas Bhawan, IP Estate, Delhi-110002, for kind information.
2. The Conservator of Forests, Department of Forests & Wildlife, GNCTD, IInd Floor, A - Block, Vikas Bhawan, IP Estate, Delhi-110002, for kind information.


Dy. Conservator of Forests
Central Forest Division

ANNEXURE - VII**MOST URGENT
COURT MATTER**

**GOVT. OF N.C.T. OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
Tel No- 011 23361879 :: E:Mail:- dcfwest.gnctd@gov.in**

F. 1 (1)/DCF (W)/Nanakpura Ridge Final Notification/2022-23/10232-39 Dated: 21.02.2025

To,

The Land and Development Officer, Ministry of Housing & Urban Affairs, land and Development Office, Room No. – 623- A Wing, Nirman Bhawan, New Delhi – 110001	The VC DDA, Vikas Sadan, INA New Delhi - 110023
The District Magistrate, New Delhi Distt, 12/1 Jam Nagar House, New Delhi-110001	The Commissioner (Land), DDA, Vikas Sadan, INA, New Delhi – 110023

REMINDER-I

Sub: Request for conduct a joint survey and demarcation of Nanakpura Ridge.

Ref: F. 1 (1)/DCF (W)/Nanakpura Ridge Final Notification/2022-23/8720-26 Dated: 09.01.2025

Sir/Madam,

The Hon'ble National Green Tribunal in the matter of case no. NGT OA-58/2013, in the matter of Sonya Ghosh Vs. GNCTD, directed Govt. of NCT of Delhi for final notification of the ridge area under Section – 20 of Indian Forest Act – 1927, to be done on urgent basis.

In this regard it is to inform that the Gram Sabha Land of many villages was notified under Section – 04 of the Indian Forest Act -1927, as Ridge, vide order of the Hon'ble Supreme Court of India and was declared as Reserved Forests, after the notification of the year 1994.

1881

The notification of the year 1994 was on the basis of the boundary description and not by Khasra description. The Nanakpura Ridge was declared as Reserved Forest vide notification dated 19.03.1996. Copy of the notification is attached as **Annexure A**.

As per Minutes dated 03.01.2024, of meeting that was held on 03.01.2024 at 2:30 PM under the chairmanship of the Add. District Magistrate, New Delhi District at conference hall of O/o District Magistrate, New Delhi District, 12/1, Jam Nagar House, Shahjahan Road, New Delhi-110011 regarding final notification of Nanakpura Ridge land under Section-20, IFA 1927. In this meeting it was clearly state that

“Further, it was also directed to the representative from DDA to provide the land record of the area mentioned in the GSDL Map tomorrow positively so that on the basis of the records provided from the Revenue Department and DDA a demarcation from TSM may be carried out.”

“It was also decided that a joint survey will be carried out wherein the officials from DDA, Revenue and Forest Department will participated so that the directions of the worthy Chief Secretary, GNCT of Delhi may be complied accordingly, after approval of competent authority”
Copy of the minutes of meeting attached as **Annexure B**.

The Hon’ble National Green Tribunal in the matter of case no. NGT OA-58/2013, in the matter of Sonya Ghosh Vs. GNCTD, directed Govt. of NCT of Delhi for final notification of the ridge area under Section – 20 of Indian Forest Act – 1927, to be done on urgent basis. Copy of the order is attached as **Annexure C**.

In compliance of above directions, you are requested to please conduct a joint survey in upcoming week as per your convenience, so that the final notification of Nanakpura Ridge under Section 20 of IFA, 1927 may be done by the competent authority.



(AMIT GEMAWAT, IFS)

**DY. CONSERVATOR OF FORESTS
WEST FOREST DIVISION**

Copy To:

1. The PCCF/HOD Department of Forest and Wildlife, GNCTD, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi - 110002 for kind information.
2. The Conservator of Forest Department of Forest and Wildlife, GNCTD, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.
3. DCF (P&M), HOD Department of Forest and Wildlife, GNCTD, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi - 110002 for kind information.
4. The Range Officer, New Delhi Range for information.



(AMIT GEMAWAT, IFS)

**DY. CONSERVATOR OF FORESTS
WEST FOREST DIVISION**

1882
 10/10/96
 2/6

21730

रजिस्ट्री सं. डी. एल.—33002/96
 REGISTERED NO. D.L.—33002/96

भारत सरकार
 GOVERNMENT OF INDIA

Received from GOI
 HC. (G.D. U)

25/4/96

दिल्ली राजपत्र Delhi Gazette

प्राधिकार से प्रकाशित
 PUBLISHED BY AUTHORITY

असाधारण
 EXTRAORDINARY

P.O. 10/1
 D.A. 31
 R.M. 5

सं० 47]
 No. 47]

दिल्ली, मंगलवार, मार्च 19, 1996/फाल्गुन 29, 1917
 DELHI, TUESDAY, MARCH 19, 1996/PHALGUNA 29, 1917

[पि० आर० डी० सं० 83
 [P. R. D. No. 83

भाग IV
 PART IV

E.P. 75

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
 GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

COMPLETED
 करा कर दिया गया है।

विकास विभाग
 अधिसूचना

दक्षिण में कूल तथा कब्रिस्तानों की सीमा
 पश्चिम में केंद्रीय सरकार के नानकपुरा में स्थित सरकारी भवनों का "आई" ब्लॉक तथा गुरुद्वारे के सामने रिय रोड टैक्सी स्टैंड को उत्तर की दिशा में जाती हुई सड़क।

दिल्ली, 19 मार्च, 1996

सं. फा. 11(40)/पीए/डी सी एक/96(I).—राज्य मंत्रालय की अधिसूचना सं. 104 जे दिनांक 24-8-1950, तथा संशोधित अधिसूचना सं. 146 जे दिनांक 6-12-1950 के साथ पठित भारतीय वन अधिनियम, 1927 (1927 का अधिनियम क्रमांक 16) की धारा 4 के उपबन्धों के अनुसरण में राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल एतद्वारा निम्न "क" अनुसूची में उल्लिखित भूमि को आरक्षित वन के गठन करने के निर्णय को घोषित करते हैं।

कुल क्षेत्रफल
 (17.5 एकड़)

अनुसूची—"क"

सं. फा. 11(40)/पी ए/डी सी एक/96(II)—भारतीय वन अधिनियम 1927 (1927 का अधिनियम क्रमांक 16) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल अतिरिक्त जिना मजिस्ट्रेट (राजस्व) को राजपत्र की अधिसूचना सं. एक. 11(40)/पी ए/डी सी एक/96 दिनांक 19-3-96 में वणित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर उस किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम 1927, के अध्याय-2 में दी गई व्यवस्था के अनुसार उसे निपटाने के लिए वन्दोवस्त अधिकारी सहर्ष नियुक्त करते हैं।

सारी वन भूमि तथा वंजर भूमि की, जो सरकार की सम्पत्ति है या जिस पर सरकार का भादिकाना अधिकार है।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल के आदेश एवं नाम से
 डी. एस. नेगी, विकास आयुक्त

नानकपुरा क्षेत्र

(नानकपुरा गुरुद्वारा के सामने) उत्तर में रिंग रोड

की विभिन्न दिशाओं में सीमाएं पूर्व में रिय रोड से निकलती हुई तथा मोतीबाग (दक्षिण) को अलग करती हुई शाय समाज मंदिर तथा पंच हाउस को मिलाने वाली सड़क।

DEVELOPMENT DEPARTMENT

NOTIFICATION

Delhi, the 19th March, 1996

No. F. 11 (40)/PA/DCF/96 (I)—In pursuance of the provisions of Section 4 of the Indian Forest Act, 1927 (XVI of 1927), read with State Ministry's notification No. 104-J dated 24-8-50 as amended by their Notification No. 146-J dated 6-12-50, the Lt. Governor of the National Capital Territory of Delhi hereby declares that it has been decided to constitute the lands mentioned in Schedule 'A' below as reserved Forest:—

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government or over which government has proprietary rights in:

Nanakpura area
(Opposite Nanakpura Gurudwara)
surrounded on

North by	Ring Road
East by	Road bifurcating from Ring Road separating Moti Bagh South and leading to Arya Samaj Temple and down to Pump House.

South by

School and Kabari Shop.

West by

"P" Block of Central Government Flats, Nanakpura and further Road leading to Ring Road Taxi Stand, Opposite Gurudwara.

(area 17.5 acres)

No. F. 11 (40)/PA/DCF/96 (II)—In pursuance of the provisions of clause (c) of sub-Section (1) of Section 4 of the Indian Forest Act, 1927, (XVI of 1927) read with State Ministry's notification No. 104-J dated 24-8-50 as amended by their notification No. 146-J dated 6-12-50, the Lt. Governor of the National Capital Territory of Delhi hereby appoints the Additional District Magistrate (Revenue), Delhi, to be the Forest Settlement Officer to inquire in to and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits as notified vide Notification No. F. 11 (40)/PA/DCF/96(I) dated 19th March, 1996 or in or over any forest produce and to deal with the same as provided in Chapter-II of the said Act.

By order and in the name of
the Lt. Governor of the
National Capital Territory
of Delhi.

D. S. NEGI, Development Commissioner



**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (DELHI CANTT.),
NEW DELHI DISTRICT**

12/1, JAM NAGAR HOUSE, SHAHJAHAN ROAD, NEW DELHI-110011

F.No. SDM/DC/NDD/2023/ 10-14

Dated: 03/01/2024

MINUTES OF MEETING

A meeting was held on 03.01.2024 at 2.30 PM under the chairmanship of the Add. District Magistrate, New Delhi District at conference hall of O/o District Magistrate, New Delhi District, 12/1, Jam Nagar House, Shahjahan Road, New Delhi-110011 regarding final notification of Nanakpura Ridge land under Section-20, IFA 1927.

The following attended the meeting:

1. Sh. Prateek Raj, SDM (Delhi Cantt),
2. Sh. Prashanth Kumar B.O., Jt. CEO, Delhi Cantonment Board,
3. Sh. Rakesh Rana, A.E. Delhi Cantonment Board,
4. Sh. Puneet Kr. Tiwari, Range Officer, Department of Forest & Wildlife
5. Sh. Sachin, F.G. Department of Forest & Wildlife,
6. Sh. N.P. Singh, Tehsildar (Delhi Cantt),
7. Sh. Deepak Kumar, SDO-II, Defence Estate Office, Delhi Cantt.,
8. Sh. Atul Bhartiya, NT, Sub-Division Vasant Vihar,
9. Sh. Yogesh Kumar, Patwari, Sub-Division Vasant Vihar,
10. Sh. Subodh Kumar, Patwari, Sub-Division Delhi Cantt.,
11. Sh. Kamal Singh, Consultant LM, DDA,
12. Sh. Vijay Kumar, NT/CZ, DDA.

In the meeting, SDM (Delhi Cantt) informed to the Chair that file has been received from Forest Department in which the Forest Department seeking comments/ concurrence on final notification of Nanakpura Ridge U/s 20 of IFA, 1927 from this office in compliance of the direction of worthy Chief Secretary. Further, SDM (Delhi Cantt) also apprise to the chair that a matter is also listed before the Hon'ble High Court of Delhi in case no. WP(C) 9965/2016, cm appl. 27478/2017, cm appl. 29901/2017 titled as Devinder vs. Governor & ors. As per last order dated 08.11.2023, it is directed to complete the notification process within 2 weeks. The Next date of hearing in the matter has been fixed on 08.01.2024.

Keeping in view, the following decisions were taken by the chairperson:

1. It was discussed that The Forest Department, GNCT of Delhi forwarded the file for taking comments/concurrence from Revenue Department on the draft notification U/s 20 of Indian Forest Act, 1927.

Earlier the prior notification U/s 4 of IFA 1927 was issued on the basis of physical boundary without mentioning khasra numbers for getting claims and objections. Now, Forest Department, GNCT of Delhi have submitted the final notification under Section 20 of Indian Forest Act, 1927 on basis of Khasra Number. Therefore view/opinion of higher authority may be obtain.



2. In this regard, the representative from Delhi Cantonment Board informed that the land shown in the GSDL Map is far away from the Jurisdiction of Delhi Cantonment Board and the same does not fall in the Delhi Cantonment Jurisdiction.
3. It was also revealed that the DDA is the land owning agency of the land shown in the GSDL Map in Red Boundary as the land acquired in the year 1964-65.
4. Further, upon the perusal of the GSDL Map, no Khasra No. in r/o Jadid Chhawani mentioned in the GSDL Map and without Khasra No., it is difficult to decide the ownership of the land.
5. Keeping in view, it was directed to Patwari's of the both Sub-Divisions of New Delhi District to collect the Masavi and translated copy of revenue record in r/o Mohd. Pur Munirka and Jadid Chhawani from Revenue Room, Tis Hazari tomorrow positively.
6. Further, it was also directed to the representative from DDA to provide the land record of the area mentioned in the GSDL Map tomorrow positively so that on the basis of the records provided from the Revenue Department and DDA a demarcation from TSM may be carried out.
7. It was also decided that a joint survey will be carried out wherein the officials from DDA, Revenue and Forest Department will be participated so that the direction of the worthy Chief Secretary, GNCT of Delhi may be complied accordingly, after approval of competent authority.
8. Meeting ended with the vote of the thanks to the chair.



Prateek Raj
31/1/24
(Prateek Raj, DANICS)
SDM (Delhi Cantt)

To,

1. Dy. Conservator of Forest (P&M), West Division, Mandir Marg, Mandir Lane, New Delhi.
2. CEO, Delhi Cantonment Board, Sadar Bazar, Delhi Cantt.
3. Director (LM), DDA, Vikas Sadan, INA, New Delhi.
4. Dy. L&DO, Land & Development Office, Ministry of Housing and Urban Affair, A Wing, 6th Floor, Moulana Azad Road, Nirman Bhawan, New Delhi-110011.
5. Tehsildar (Vasant Vihar/ Delhi Cantt.), New Delhi District.

Copy for information to:

1. PA to District Magistrate, New Delhi District.



Prateek Raj
31/1/24
(Prateek Raj, DANICS)
SDM (Delhi Cantt)

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

E.A. No. 39/2024

In

Original Application No. 58/2013

Sonya Ghosh

Applicant

Versus

Govt. of NCT of Delhi & Ors.

Respondent(s)

Date of hearing: 17.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr. Aayushman Aeron, Advocate in E.A No. 39/2024

Respondent: Ms. Suhasini Sen, Ms. Masooma Rizvi & Ms. Surabhi, Advs. for MoEF & CC
Mr. Gigi. C. George, Adv. with Mr. Raghubir Singh, ACP, Mehrauli & S.H.O. Maidan Garhi, Delhi Police
Ms. Jyoti Mendiratta, Adv. for PCCF**ORDER**

1. This Execution Application (EA) has been filed by the applicant seeking compliance of the order dated 15.01.2021 passed in OA No. 58/2013.

2. By order dated 15.01.2021, Tribunal had disposed of the OA along with connected matters concerning conservation and protection of Delhi Ridge which is an extension of Aravali Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other part of Delhi.

3. The tribunal took note of the urgent need to protect the ridge by finalizing the notification under Section 20 of the Indian Forest Act, 1927

for reserve forest and protection by appropriate measures. Tribunal, therefore, while disposing of the OA and connected matters by order dated 15.01.2021 had issued the following directions:-

“xxx.....xxx.....xxx

15. *We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.*
 16. *In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.*
 17. *We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.”*
4. In term of the above directions, Delhi Government through Chief Secretary, Delhi was required to ensure that requisite Notification under Section 20 of the Indian Forest Act,1927 is issued within three months in respect of area about which there is no controversy.

5. Response in this EA on behalf of respondents nos. 1 and 2 has been filed, summarizing the position as under:-

“7. That the Present Reply has been divided in the following parts:

a. PART I: STATUS OF NOTIFICATION UNDER SECTION 20 OF IFA, 1927.

b. PART II: STATUS OF BOUNDARY WALL CONSTRUCTION/FENCING TO PROTECT RIDGE FOREST LAND.

C. PART III: STATUS OF ENCROACHMENT REMOVAL FROM THE FOREST LAND IN THE NCT OF DELHI”.

6. It is not in dispute that so far as part one is concerned that relates to undisputed portion of the ridge has been filed by respondent nos. 1 and 2.

7. It is not in dispute that the order dated 15.01.2021 of the Tribunal to finalise the notification under Section 20 of the Forest Act, 1927 in respect of the undisputed portion of the ridge has not been complied with. The order was passed by the Tribunal more than four years back, and the ridge in question acts as the green lungs of Delhi and has an active role in maintaining the air quality in Delhi. Thus, compliance with the order within time would have contributed to improvement of air quality in Delhi, yet the order has not been complied with and no clear reasons are given by GNCTD in its affidavit for non-compliance of the order. Counsel appearing for the GNCTD also submits that she has no instruction in this regard.

8. NGT Act 2010 provides for requisite action that may be taken to ensure compliance with the order of the Tribunal. Relevant provisions of the Act in this regard are quoted below:-

“Section 26. Penalty for failure to comply with orders of Tribunal.

(1) Whoever, fails to comply with any order or award or decision of the Tribunal under this Act, he shall be punishable with imprisonment for a term which may extend to three years, or with fine which may extend to ten crore rupees, or with both and in case the failure or contravention continues, with additional fine which may extend to twentyfive thousand rupees for every day during which such failure or contravention continues after conviction for the first such failure or contravention:

Provided that in case a company fails to comply with any order or award or a decision of the Tribunal under this Act, such company shall be punishable with fine which may extend to twenty-five crore rupees, and in case the failure or contravention continues, with additional fine which may extend to one lakh rupees for every day during which such failure or contravention continues after conviction for the first such failure or contravention.

(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974) every offence under this Act shall be deemed to be non-cognizable within the meaning of the said Code.

28. Offences by Government Department.

(1) Where any Department of the Government fails to comply with any order or award or decision of the Tribunal under this Act, the Head of the Department shall be deemed to be guilty of such failure and shall be liable to be proceeded against for having committed an offence under this Act and punished accordingly:

Provided that nothing contained in this section shall render such Head of the Department liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of any officer, other than the Head of the Department, such officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.”

9. Thus, we give two weeks to respondent no. 1 to file a fresh affidavit and explain why action be not initiated against concerned authorities/officers of respondent no. 1 in terms of the provisions of NGT Act, 2010.

10. List on 09.04.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

February 17, 2025
E.A. No. 39/2024
In Original Application No. 58/2013
JG..

Item No. 05 to 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITH

Original Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITH

Original Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITH

M.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr.
Aagney Sail, Advocate in O.A. No. 58/2013
Ms. Meera Gopal, Advocate in O.A. No. 116/2015

Respondent: Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi
Mr. Kush Sharma, Advocate for DDA
Ms. Puja Kalra, Advocate for North MCD

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.

2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

"No. F.10(42)-1/PA/DCF/93/2012-17(1) – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government, or over which government has proprietary rights in:

I	Northern Ridge in National Capital Territory of Delhi, surrounded on	North by Jubilee Hall, Government Petrol Pump. South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. East by Mall Road, Rajpur Road, Behind MCD Office.
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		<p>West by Ice Factory, Malka Ganj, Dhobighat, and University Road</p> <p>(Approximate area 87 ha.)</p>
II	<p>Central Ridge in NCT of Delhi, Surrounded on</p>	<p>North by Link Road along Institutional area.</p> <p>South by Dhaula Kuan, Military Farm, Sardar Patel Marg.</p> <p>East by Mandir Marg, Institutional area and Willingdon Crecent.</p> <p>West by Inderpuri Road and Naraina Industrial area</p> <p>(Approximately area 864 ha.)</p>
III	<p>South Central Ridge in NCT of Delhi, Surrounded on</p>	<p>North by Qutab Institutional area.</p> <p>South by Vasant Kunj, Kishan Ganj.</p> <p>East by Aurobindo Marg, Nazarika Bagh.</p> <p>West by Jawahar Lal University Road, Vasant Kunj, Mehrauli</p> <p>Approximately area 626 ha.)</p>
IV	<p>Southern Ridge in NCT of Delhi surrounded on</p>	<p>North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.</p> <p>South by State of Haryana.</p> <p>East by Surajkund Road and State of Haryana.</p> <p>West by State of Haryana, Eastern Boundary of Rajokari, Eastern</p>

		<p><i>Boundary of Malikpur, Kohli & Rangpuri</i></p> <p>Approximately area 6200 ha.)</p>
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No. F.10(42)-I/PA/DCF/93/2018-23(ii). – In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.”

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon’ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for ‘Reserved Forest’ of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon’ble Supreme Court is as follows:-

“Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 *M.C. Mehta V/s Union of India & Others* in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in “Ridge” may be excluded from vesting in Gaon Sabha u/s 154 of the

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	Name of Village	Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.
I	II	III (Bigha-Biswa)
1	Nebsarai	466-10
2	Chatterpur	225-10
3	Maidangarhi	4263-02
4	Dera Mandi	9412-05
5	Asola	8387-06
6	Pulpehlad	99-04
7	Devli	5175-06
8	Rangpuri	1365-05
9	Ayanagar	4121-02
10	Rajokri	3106-01
11	Bhatti	11101-19
12	Ghitorni	732-14
13	Saidulazab	65-19
14	Jonapur	1979-13
	Total in Bighas	50,480-16
	Or	
	Total in Acres	10517.10

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrian path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

		Bighas-Biswas
“5. ENCROACHMENTS	<i>(Bighas-Biswas)</i>	4,684-17
5.1	Ayanagar Village <i>Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)</i>	172-00
5.2	Chhattarpur Village <i>Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)</i>	253-08
5.3	Neb Sarai Village <i>Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)</i>	264-09
5.4	Shahoorpur Village <i>Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)</i>	238-03
5.5	Devli Village <i>Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)</i>	452-14
5.6	Asola Village <i>Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)</i> <i>Encroachment of 869-00 removed (Pg. 1657)</i>	675-00
5.7	Bhati Village <i>Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)</i> <i>Encroachment of 1,486-00 removed (Pg. 1657-1661)</i>	477-14
5.8	Maidangarhi Village <i>Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)</i>	79-03
5.9	Saidulajab Village <i>Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)</i>	109-04
5.10	Satbari Village <i>Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)</i>	181-17
5.11	Jaunapur Village <i>Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)</i>	287-05
5.12	Dera Mandi Village <i>Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)</i>	399-8.5
5.13	Tughlakabad Village <i>Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)</i>	403-02
5.14	Pulpehladpur Village <i>Ridge Area 680-18 AnnexureR23 (Pg.1644)</i> <i>Encroachment of 8-00 removed (Pg. 1661)</i>	246-03

5.15	Rajokari Village <i>Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)</i> <i>Encroachment of 1-18 removed (Pg. 1661)</i>	-	214-02
5.16	Rangpuri Village <i>Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)</i> <i>Encroachment of 9-18 removed (Pg. 1661)</i>	-	246-01
5.17	Mahipalpur Village <i>Ridge Area 92-03 AnnexureR26 (Pg.1656)</i>	-	17-04
5.18	Ghitorni Village <i>Ridge Area 732-14</i>	-	NIL
5.19	Rajpur Khurd Village <i>Ridge Area 60-09</i>	-	NIL”

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd.*, (2016) 13 SCC 561, at page 576, para 22 as follows :

“.....non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court. However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court.”

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

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GOVT. OF N.C.T. OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
E: Mail:- defwest.gnctd@gov.in

F. 1 (1)/DCF (W)/Nanakpura Ridge Final Notification/2022-23/8720-26 Dated: 07/01/2025

To,

1. The Land and Development Officer, Ministry of Housing & Urban Affairs, land and Development Office, Room No. – 623- A Wing, Nirman Bhawan, New Delhi – 110001	2. The VC DDA, Vikas Sadan, INA New Delhi - 1100231
3. The District Magistrate, New Delhi Distt, 12/1 Jam Nagar House, New Delhi-110001	4. The Commissioner (Land), DDA, Vikas Sadan, INA, New Delhi – 11002

Sub: Request for conduct a joint survey and demarcation of Nanakpura Ridge.

Sir/Madam,

The Hon'ble National Green Tribunal in the matter of case no. NGT OA-58/2013, in the matter of Sonya Ghosh Vs. GNCTD, directed Govt. of NCT of Delhi for final notification of the ridge area under Section – 20 of Indian Forest Act – 1927, to be done on urgent basis. In this regard I am to inform that the Gram Sabha Land of many villages was notified under Section – 04 of the Indian Forest Act -1927, as Ridge, vide order of the Hon'ble Supreme Court of India and was declared as Reserved Forests, after the notification of the year 1994.

The notification of the year 1994 was on the basis of the boundary description and not by Khasra description. After the notification done on the basis of boundary description another notification was issued in the year 1996 for many villages but for Nanakpura Ridge, no Khasra wise notification was issued.

As per Minutes of Meeting dated 03.01.2024, a meeting was held on 03.01.2024 at 2:30 PM under the chairmanship of the Add. District Magistrate, New Delhi District at conference hall of O/o District Magistrate, New Delhi District, 12/1, Jam Nagar House,

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Shahjahan Road, New Delhi-110011 regarding final notification of Nanakpura Ridge land under Section-20, IFA 1927. In this meeting it was clearly state that

"Further, it was also directed to the representative from DDA to provide the land record of the area mentioned in the GSDL Map tomorrow positively so that on the basis of the records provided from the Revenue Department and DDA a demarcation from TSM may be carried out."

"It was also decided that a joint survey will be carried out wherein the officials from DDA, Revenue and Forest Department will participated so that the directions of the worthy Chief Secretary, GNCT of Delhi may be complied accordingly, after approval of competent authority" Copy of the minutes of meeting attached as **Annexure A.**

In compliance of above directions you are requested to please conduct a joint survey and demarcation in upcoming week as per your convenience, so that the final notification of Nanakpura Ridge under Section 20 of IFA, 1927 may be done by the competent authority.


DY. CONSERVATOR OF FORESTS
(WEST FOREST DIVISION)

Copy To:

1. The PCCF/HOD Department of Forest and Wildlife, GNCTD, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi - 110002 for kind information.
2. The Conservator of Forest Department of Forest and Wildlife, GNCTD, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.
3. The DCF (P&M), Department of Forest and Wildlife, GNCTD, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi - 110002 for kind information.


DY. CONSERVATOR OF FORESTS
(WEST FOREST DIVISION)